

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 159 OF 2025**

In the matter between:

SHRIRAM PRALHADRAO PINGLE

...Petitioner

VERSUS

NASHIK MUNICIPAL CORPORATION

& ORS.

...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF RESPONDENT NO. 1,
NASHIK MUNICIPAL CORPORATION**

PAPER BOOK

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ADVOCATE FOR THE RESPONDENT: VP LEGAL PARTNERS

Filed on: 26.04.2026

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Place: New Delhi

Date: 26.04.2026

Shrivastava

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, BENCH AT PUNE**
Original Application No. 159 of 2025 (WZ)

IN THE MATTER OF:-

Mr. Shriram Pralhadrao Pingle.....Applicant

-Versus-

Nashik Municipal Corporation, & Ors..... Respondent

NOTARY
NOTED & REGISTERED
at Serial No.....43.....2026
Date 26/04/2026
THIS DOCUMENT
Contains Pages.....22

**REPLY ON BEHALF OF RESPONDENT NOS. 2 & 3/ NASHIK
MUNICIPAL CORPORATION**

I, Mr. Amit Ranjan, age: 36 years, Occu: Service as the Additional Commissioner of Nashik Municipal Corporation, Maharashtra, presently at Nashik for Respondent No. 6 do hereby solemnly affirm and say as under:

1. The Applicant herein has filed an Application under Sections 14, 15 & 18 of the National Green Tribunal Act seeking directions against the allegedly done and proposed felling of trees undertaken by the Respondent in the Tapovan area, in Nashik, for the developmental requirements for the proposed setting up of *Sadhugram* for the upcoming Kumbh Mela 2027. The Applicant has also sought interim stay on all tree-felling activities in Nashik related to the Kumbh Mela developmental works.

2. That the Answering Respondent herein is filing the instant

Reply Affidavit to bring on record the facts and circumstances which are crucial for proper adjudication of the instant petition.

3. At the outset, the Answering Respondent denies in its entirety the contentions raised, and the averments made by the Petitioner in the instant Petition as being false, incorrect and misconceived. All facts, averments, statements, submissions and contentions raised by the Petitioner in the Present petition are contrary to law and all grounds raised by the Petitioner not in consonance with the counter affidavit are hereby denied.

4. By order dated 12.12.2025, this Ld. Tribunal was pleased to issue notice to Respondent Nos.2 & 3 (“**Answering Respondent/s**”), being the Nashik Municipal Corporation and the Tree Authority, Nashik Municipal Corporation, returnable within a week. The Answering Respondent is filing the instant Reply Affidavit to bring on record the facts and circumstances which are crucial for proper adjudication of the instant Application.



5. At the outset, it is submitted that the present Application is misconceived, motivated, and premature. The Applicant has made sweeping and unsubstantiated allegations of large-scale, illegal tree felling without appreciating the due process of law, the facts on the ground, or the public purpose behind the proposed development for the Kumbh Mela 2027. The Application is liable to be dismissed on this ground alone.

6. It is submitted that two separate petitions raising identical issues and seeking identical reliefs are already pending before the Hon'ble High Court of Judicature at Bombay. These are:

- **PIL No. 138 of 2025** titled *Madhukar Balkrishna Jagtap v. State of Maharashtra & Ors.*, and
- **WP No. 3097 of 2026** titled *Narayan Shankarrao More v. Nashik Municipal Corporation & Ors*

A true copy of the memo of the said PIL and WPis annexed hereto and marked as **ExhibitA (colly)** .

7. It is submitted that the instant Application is also premature as no tree felling has been undertaken by the Answering Respondents. The Applicant has made bald and un-substantiated claims based on unverified media reports and citizen



complaints. The Answering Respondent have only initiated the process of seeking permission under the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 ("Trees Act"). No permission for felling has been granted by the Tree Authority to date, and consequently, **not a single tree has been cut** at the subject site (Survey Nos. 326 to 333, Tapovan Area, Nashik) for the proposed Sadhugram.

8. It is further submitted that the proposed tree removal is for a legitimate public purpose of immense significance – the Kumbh Mela 2027. The Tapovan area has been historically reserved for the Sadhugram, which was also held at the same site during the Simhastha Kumbh Mela in 2003 and 2015. The Sadhugram is a temporary township required to house lakhs of sadhus, mahants, and Naga ascetics, along with necessary infrastructure for Bhandaras, processions, security, sanitation, and crowd management. The development is not, as the Applicant frivolously suggests, for “wandering and homeless” individuals, but is for respected sadhus and mahants, along with devotees and pilgrims who would be travelling from all across India for a cultural event of national importance.



Google Images of the 2015 Kumbh Mela and *Sadhugram*, are annexed herewith and marked as **Exhibit B**.

9. It is submitted that the proposed tree felling activity is to be undertaken for the setting up of a temporary township in Tapovan, known as *Sadhugram*, with an aim to house the lakhs of sadhus, mahants, and ascetics who would be travelling from various parts of the country for the Kumbh Mela. The area designated for *Sadhugram* would have to house individualised camp zones for each *Akhada*, *Bhandaras* (free food kitchens), area for collectivising for processions, *dharma sabhas* and spiritual discussions. The area would have to be set-up in such a way to allow for the free flow of movement, to ease crowd control manage traffic and security. Thus, the Answering Respondents are required to construct internal and external roads, entry and internal gates, electricity, water supply and sanitation.

10. Further the Answering Respondents have planned to utilise the suggested alternative areas for accommodation of police personnel, the fire department, and other employees appointed for Kumbh Mela work. It is submitted that the Answering



Respondents have decided the felling of trees in the subject site only after considering all possible alternatives and after consultation with all stakeholders.

Layout plan at the subject site is prepared. A copy of the layout plan is annexed herewith and marked as **Exhibit C**.

A. COMPLIANCE WITH THE TREE ACT

11. The Answering Respondents have strictly and fully complied with the Tree Act. Section 8 of the Tree Act prohibits felling and pruning of trees without complying with the specified procedure. Section 8(1) and 8(3) of the Trees Act is reproduced below:-

"8. Restriction on felling of trees. –

(1) On and after the date on which this Act is brought into force in any urban area, notwithstanding any custom, usage, contract or law for the time being in force, no person shall fell any tree or cause to be felled in any land, whether of his ownership or otherwise, situated within that urban area, except with the previous permission of the Tree Officer.

.....

(3)(a) On receipt of such application, the Tree Officer shall, -

- (i) give public notice by advertising it in at least one local newspaper;*
- (ii) affix such notice on the conspicuous part of the tree that is to be felled;*
- (iii) personally inspect the tree;*
- (iv) hold an inquiry.*



- (v) specifically mention in the advertisement, if the tree to be felled is a heritage tree; and
- (vi) determine the age of the tree being felled as per the criteria and method as may be notified by the Government."

12. Contrary to the Applicant's allegations, the Answering Respondents have meticulously followed the procedure under the Trees Act, 1975. The chronology is as follows:

- **Application:** The Public Works Department, NMC, submitted an application to the Tree Officer seeking permission for management of trees obstructing the proposed development.
 - **Site Inspection & Enquiry:** The Tree Officer conducted a physical inspection of the subject site and prepared a report of the trees.
 - **Public Notice:** A public notice was issued in a local newspaper on 12.11.2025, inviting objections and suggestions for a period of 7 days, as mandated under Section 8(3)(a)(i) of the Trees Act.
- A copy of the site inspection and panchanama is annexed herewith and marked as **Exhibit D**.
- present. The notice for the hearing was duly published.



- **Proposal to Tree Authority:** After considering the application, site inspection, *panchanama*, and public objections, a detailed proposal was prepared and forwarded to the Tree Authority Committee for its consideration.

13. It is submitted that a total of 1575 trees exist on the subject site, out of which the 897 trees that obstruct the proposed construction are proposed to be cut from the base, 71 trees are to be transplanted, 567 trees are to be pruned/their canopy spread reduced instead of cutting and the authority has denied permission sought for felling of 40 other trees. The Public Work Department, Nashik Municipal Corporation has submitted an application before the appropriate Tree Authority for felling of the aforesaid number of trees after considering all possible alternatives. It is submitted that a total of 897 trees are proposed to be cut, 17 trees are proposed to be transplanted, 289 trees are proposed to be trimmed/ pruned. A total of 40 trees are proposed to be saved. The Answering Respondent state that it has planned to preserve old and heritage trees at the site.

14. It is humbly submitted that the Answering Respondent after considering the application submitted by the Public Works



Department, Nashik Municipal Corporation, the site inspection, *panchanama* and the objections submitted by the Objectors, prepared a detailed proposal and forwarded the same to the Tree Authority Committee for further consideration.

15. It is submitted that the Answering Respondent has proposed planting 15,000 trees of 12-15 feet height as compensatory tree plantation (much higher than the 1:10 ratio suggested by the Applicant), in lieu of the proposed tree cutting in full compliance with Section 7(j) of the Trees Act. It is submitted that as per the proposal, the Answering Respondent has planned to carry-out *en-mass* compensatory tree plantation on 21 sites and has planned to save trees to the greatest possible extent. It is further submitted that a total of 3616 trees are already planted by the Nashik Municipal Corporation at three plantation sites for compensatory afforestation. The remaining tree plantation works are in progress, and those trees will be planted in a phase-wise manner.

16. It is submitted that permission is yet to be granted by the Tree Authority for tree cutting for the establishment of Sadhugram, at Tapovan area and no tree is cut at the site. The Tree Authority



after carefully considering the Tree Officer's report passed an resolution 02.03.2026 approving the felling . However, it is reiterated that the Answering Respondent has not cut any trees in connection with the Impugned Project and only work orders have been issued.

17. It is submitted that the Tree Authority Committee in its wisdom felt it is appropriate to adopt a strategic, conservation-oriented, and balanced approach towards the matter. The Tree Authority Committee has not given the Department free-hand to indiscriminate fell trees and has instead planned on minimising tree felling to the greatest-possible extent. It is further submitted that permission for tree felling if granted would be on ensuring the proper procedure outlined under the Tree Act is fully complied with.

18. It is submitted that only those trees which are practically obstructing the proposed work and where there is no alternative would be felled. All necessary measures/ care are being taken to save trees wherever possible. Further, the Answering Respondent has planned to carry-out *en-mass* compensatory



tree plantation of 15,000 trees on 21 sites and has planned to save trees to the greatest possible extent.

B. RECOMMENDATIONS OF THE JOINT COMMITTEE

19. It is submitted that by the order dated 12.12.2025, the Ld. Tribunal called for a report of the Joint Committee comprising of representatives of (i) The Maharashtra Pollution Control Board (MPCB); (ii) The Divisional Forest Officer (DFO), Nashik (iii) The Municipal Commissioner, Nashik Municipal Corporation. A similar application has been filed by another Applicant – Akshay Pravin Nikale bearing O.A. No. 162 of 2025.

20. On the next date of hearing, i.e., on 15.01.2026, the Ld. Tribunal further directed the addition of representatives of the Maharashtra State Tree Authority as well as District Collector, Nasik to the Joint Committee as prayed by the Applicants.

21. In compliance with the directions of the Ld. Tribunal, the Department of Garden and Tree Authority and Deputy Conservator of Forest, West Nashik Divisionvide



communications dated 12.12.2025 and 15.01.2025 constituted a Joint Committed and deputed the following officers:

- (i) Shri Prashant Khairnar, Assistant Forest Conservator
- (ii) Shri Nitin Pawar, Deputy Commissioner, Dept. of Environment
- (iii) Shri. M.A. Mahajan, Representative of Regional Officer
- (iv) Shri Prashant Gaikwad, Sub-Regional Officer
- (v) Dr. Abhay Pimpakar, Director (Environment)
- (vi) Shri. Amol Nikam, Additional Tehsildar

22. The Ld. Tribunal directed that the Joint Committee would visit the site, after giving prior notice to the Applicant and submit its report within two weeks. In compliance with the Order dated 12.12.2025, the members of the Joint Committee issued a notice to the Applicant who were present for the next meeting of the Joint Committee.

23. The Joint Committee along with the Applicant and the officer of the Dept. of Garden carried out a joint site inspection at the compensatory tree plantation site and thereafter the area proposed for the setting up of Sadhugram at Tapovan.



24. A third meeting of the Joint Committee was held on 11.02.2026 and the subject site and 3 compensatory plantation sites was once again inspected and the details of the trees to be fell, transplanted, pruned and compensatory plantation were given to the Joint Committee.

25. Having considered the procedures followed and the measures proposed to be taken by the Public Works Department, the Joint Committee recommended that tree-felling at the subject site be allowed.

C. IDENTICAL PETITION BEFORE HC

26. It is further submitted that the Answering Respondents are seriously prejudiced by the continuation of the aforesaid proceedings pending before this Hon'ble Tribunal. It is brought to the notice of this Ld. Tribunal that there are two Petitions filed before the Hon'ble High Court of Judicature at Bombay titled "*Madhukar Balkrishna Jagtap v. State of Maharashtra & Ors.*" and "*Narayan Shankarrao More v. Nashik Municipal Corporation & Ors.*" bearing case numbers **PIL No. 138 of 2025** and **WP No. 3097 of 2026**. The two petitions were filed seeking identical reliefs. In the instant Application, the



Applicant has raised concerns regarding the issue of felling of trees in Nashik City for the upcoming "Kumbh Mela" in 2027.

27. It is submitted that in the instant Application as well, the Petitioner has alleged mass-felling of trees without any basis. The Petitioner had further alleged that the Tree Authority has issued permissions in a mechanical manner without following due process, issuing public notice and without conducting mandatory Tree Census. It is submitted that substantially similar and identical allegations have been levelled by the Petitioners in the above-mentioned petitions pending before the Hon'ble High Court.

28. It is submitted that the Report of the Tree Authority has been submitted before the Hon'ble High Court and further directions from the High Court are awaited.

29. It is submitted that the instant Application before this Ld. Tribunal and the petitions before the Hon'ble High Court are on the very same subject matter. Further, the Hon'ble High Court



issued notice on 18.12.2025, and is therefore seized of the matter.

30. In State of *Andhra Pradesh Raghu Ramakrishna Raju Kanumuru*, (2022) 8 SCC 156, the Hon'ble Supreme Court held that the Ld. Tribunal cannot proceed to adjudicate a matter when the Hon'ble High Court *is seisin* of a matter filed prior in time and for the same cause of action. The Court observed that continuation of proceedings before two different forums on the same issue would lead to passing of conflicting orders, allow forum shopping and would lead to an anomalous situation, where the authorities would be faced with a difficulty as to which order they are required to follow.

31. It is therefore submitted that the Ld. Tribunal has no jurisdiction to hear a case when the Hon'ble High Court is already seized of the matter. The continuation of the present proceedings before this Ld. Tribunal on the same legal and factual matter would amount to multiplicity of proceedings, thereby causing serious prejudice to the Answering Respondents.



32. It is further submitted that the Respondents herein have filed Interlocutory Applications seeking stay on the present proceedings before the Ld. Tribunal.

33. The forthcoming *Simhastha Kumbh Mela* to be held at Nashik in 2027 is expected to witness an influx of approximately 12 crore devotees. The Answering Respondent, being the local authority, is statutorily entrusted with ensuring public safety, effective crowd regulation, civic infrastructure management, and the overall welfare of the residents of Nashik, as well as the large congregation of sadhus, pilgrims, and tourists who shall assemble for the said event.

34. The last Kumbh Mela held at Prayagraj, Uttar Pradesh in 2025 witnessed the arrival of approximately 400 million devotees, and a comparable magnitude of footfall is anticipated at the forthcoming *Simhastha Kumbh Mela* scheduled to be held at Nashik in 2027. Nashik, being geographically smaller in size and spatial capacity as compared to Prayagraj, is constrained in terms of the area available for accommodating such a congregation. Consequently, the responsibility cast upon the Answering Respondent to undertake meticulous planning and



implement robust safety measures is proportionately greater to ensure the orderly and secure conduct of the event to avoid any untoward incidents.

35.PARA-WISE REPLY:

- a. The contents of Para 1 are a matter of record and need no reply.
- b. The contents of Paras 2.1 to 2.2 are denied. At the outset, it is submitted that the Answering Respondents have not initiated any felling of trees. The same has been verified by the Joint Committee appointed by this Ld. Tribunal. It is reiterated that the Answering Respondents have only proposed the felling of a certain number of trees at the subject site for the development requirements for the Holy Kumbh Mela 2027. Further, the Answering Respondent has planned to ensure compensatory plantation of 15,000 trees, of 12-15 feet to preserve the green cover in the region. Therefore, the contents of Paras 2.1 to 2.2 are denied.



c. The contents of Paras 2.3 to 2.4 are denied. It is reiterated that the Answering Respondents have only submitted an application for tree felling at the subject site and no tree felling has been undertaken in relation to the Kumbh Mela 2027 preparations. The Answering Respondents are fully compliant with the relevant statutory requirements. It is reiterated that the Public Works Department Nashik, and the Answering Respondents have strictly followed the procedure enumerated in Section 8 of the Trees Act. The Answering Respondents have further proposed to plant 15,000 trees of 12-15 feet height as compensatory afforestation. The Answering Respondent has further ensured that the trees planted are indigenous tree species suited to the local climate, as required under Section 8(5A) of the Tree Act. The Answering Respondent further undertakes that it shall ensure that such compensatory plantation trees will survive for a minimum period of seven years; any mortality during this period shall be compensated by replanting an equal number of new trees. Therefore, the contents of Paras 2.3 to 2.4 are wholly denied.



d. The contents of Paras 2.5 to 2.6 are denied. The Applicant herein has made vague and unsubstantiated allegations that the Answering Respondent has planned to use the subject site for someone's interest. It is submitted that the Holy Kumbh Mela is known for attracting large number of crowds and having an unprecedented attendance, with reports indicating that over 450 million (45 crore) to 660 million devotees participated in the earlier Kumbh Melas. On peak bathing days, attendance can reach tens of millions, with roughly 7 million people present at any given time, making it the world's largest human gathering. Therefore, it is imperative that the Answering Respondents efficiently manage the large crowds with planned infrastructure to avoid any untoward incidents, maintain security, and prevent stampedes. It is submitted that the Answering Respondent has planned large-scale compensatory afforestation at nearby sites to ensure that the ecological impact of the said project would be minimized. Therefore, the contents of paras 2.5 to 2.6 are denied.



e. The contents of para 3 are denied as being baseless. It is submitted by the Answering Respondents that the entire case put forth by the Applicant is based on assumptions and presumptions and there is no evidence even to show a *prima facie* violation of any environmental laws, that has been brought on record by the Applicant. It is submitted that the Answering Respondents have already considered all alternative sites and only found the subject site viable. Further, the alternative sites proposed have been planned for providing other ancillary amenities and housing for fire and police personnel. Thus, the Applicant has prematurely approached this Ld. Tribunal without verifying any of the averments and facts alleged in its application.

f. With respect to the contents of the Prayer and Interim Relief Clause, it is submitted that the Applicant has failed to establish a *prima facie* case showing that any damage is caused to the environment due to the operations of the Impugned Project. Further, the balance of convenience lies in the favour of the Answering Respondents as the Impugned Project has been proposed to be undertaken



with all permissions, obtained by following the due process of law. The stay granted at this stage has paralyzed preparations for the Kumbh Mela, a national event of profound religious and cultural significance. Continuing the stay on the Impugned Project would cause grave prejudice to the public exchequer and would disrupt the preparations underway for the Kumbh Mela 2027. Further, the Ld. Tribunal has no jurisdiction to hear the matter, when the High Court is seized of the same.

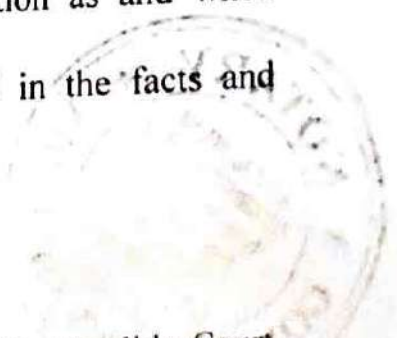
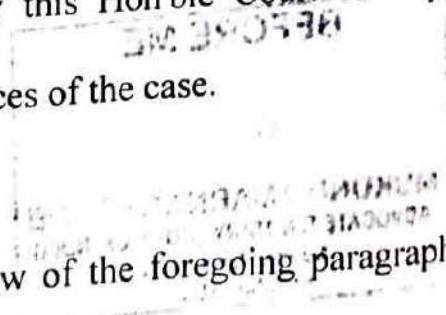
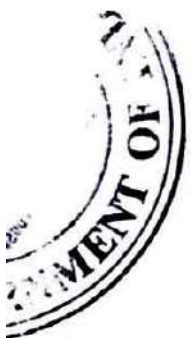
36. That the Answering Respondent herein further seeks Liberty to file additional affidavit in course of litigation as and when directed by this Hon'ble Court or required in the facts and circumstances of the case.

37. That in view of the foregoing paragraphs, this Hon'ble Court may be pleased to dismiss the present Original Application with costs.

PLACE: Nashik

Date: 26.04.2026

Amit L →
(DEPONENT)

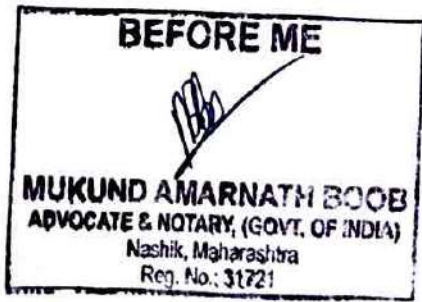


DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of para 1 and 2 of above Affidavit are true and correct to the best of my knowledge and belief and no material has been concealed there from.

Solemnly affirmed on this 26th day of April 2026 at Nashik.



Amit
Deponent



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

IN ITS CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. _____ OF 2025

DISTRICT : NASHIK

Madhukar Balkrishna Jagtap) ...Petitioner

VERSUS

State of Maharashtra & Ors.) ...Respondents

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Poyal
Advocate for the Petitioner

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

IN ITS CIVIL APPELLATE JURISDICTION

PUBLIC INTEREST LITIGATION NO. _____ OF 2025

DISTRICT : NASHIK

Madhukar Balkrishna Jagtap) ...Petitioner

VERSUS

State of Maharashtra & Ors.) ...Respondents

SYNOPSIS

I. CHALLENGE IN BRIEF

The Petitioner is filing the present Public Interest Litigation regarding the issue of felling of trees in Nashik city for the upcoming Kumbh Mela in 2027. As per reports, the Nashik Municipal Corporation has planned to cut down around 1,800 trees in Tapovan area for the purpose of developing sadhugram.

II. LIST OF DATES AND EVENTS

<u>Sr. No.</u>	<u>Date</u>	<u>Particular</u>
1.		Nashik city hosts Kumbh Mela in every 12 years in Tapovan area.
2.		The next Kumbh Mela in Nashik city is to be held in 2027.

3.		Nashik Municipal Corporation has proposed to cut down around 1800 trees for development of Sadhugram for the housing of Sadhus coming for the Kumbh Mela.
4.	2025	Several newspapers reported that the Nashik Municipal Corporation has proposed to cut down 1800 trees for the development of Sadhugram.
5.	11.11.2025	A Notice was published by the Nashik Municipal Corporation in a newspaper thereby calling upon objections from the general public.
6.		Thus, the present PIL.

III. POINTS TO BE URGED:

As stated in the grounds of the petition

IV. ACT/RULES RELIED UPON:

- i. Constitution of India
- 2) Environment Protection Act

V. AUTHORITIES TO BE CITED:

At the time of hearing

Poyel

Advocate for the Petitioner

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THIS DOCUMENT
CONTAINS 23 PAGES

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

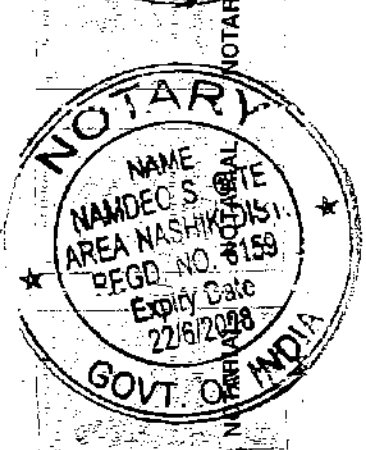
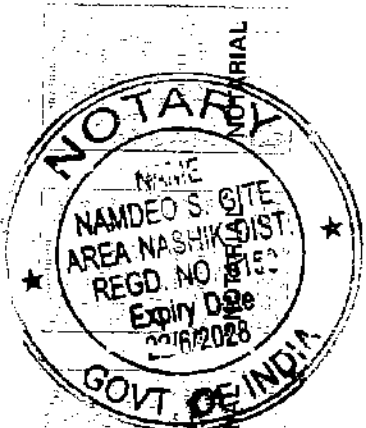
PUBLIC INTEREST LITIGATION NO. _____ OF 2025

DISTRICT: NASHIK

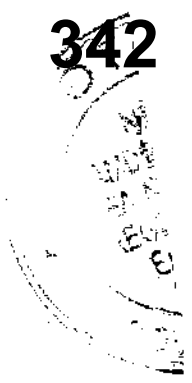
IN THE MATTER OF
ARTICLE 226 OF THE
CONSTITUTION OF
INDIA;

AND

NAMDEO S. GITE
Advocate & Notary Govt. of India
5-A, New Kalika Society,
Old Agra Road, Nashik-422002




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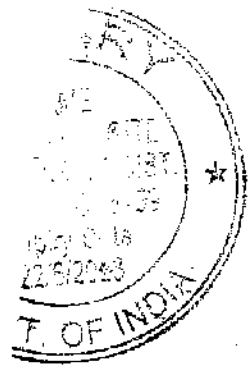


IN THE MATTER OF
ARTICLES 14 AND 21
OF THE
CONSTITUTION OF
INDIA;

AND
IN THE MATTER OF
PUBLIC INTEREST
REGARDING
CUTTING OF TREES
IN THE AREA OF
TAPOVAN IN
NASHIK;

Madhukar Balkrishna Jagtap,
Occupation - Businessman & Agriculturist,
Age - 51 years, R/o. Flat No.10,
'A' wing Patil Parl, Behind Prakash
Petrol Pump, Govind Nagar,
Cidco Colony, Nashik.422009.) ... Petitioner
Addhar 524911944814
pan card ABIPJ1077B
V/S. Email. madhukarjagtap@gmail.com.
1. State of Maharashtra)
Through its Chief Secretary,)
Mantralaya, Mumbai.)


NANDEO S. GITE
Advocate & Member Govt. of India
5-A, New Kalina Society,
Old Agra Road, Nashik-422002



2. Nashik Municipal Corporation)
 Having its office at)
 Rajiv Gandhi Bhavan,)
 Sharanpur Road)
 Nashik, Maharashtra 422003)
3. Divisional and Tree Officer,)
 (Panchavati),)
 Nashik Municipal Corporation,)
 Rajiv Gandhi Bhavan,)
 Sharanpur Road,)
 Nashik, Maharashtra 422003) ... Respondents

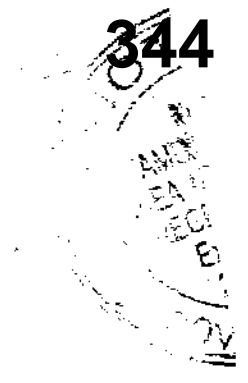
TO:

THE HON'BLE CHIEF JUSTICE
 AND THE OTHER PUISNE JUDGES OF
 THIS HON'BLE HIGH COURT OF BOMBAY

HUMBLE PETITION OF THE
 PETITIONERS ABOVENAMED

MOST RESPECTFULLY SHEWETH:

NANDEO S. GITE
 Advocate & Notary Govt. of India
 5-A, New Kalika Society,
 Old Agre Road, Nashik-422003



1. The present Public Interest Litigation is filed regarding the issue of felling of trees in Nashik city for the upcoming Kumb Mela in 2027. As per the reports, the Nashik Municipal Corporation has planned to cut down around 1800 trees in Tapovan area for the purposes of sadhugram to be developed in that area.

2. Description of Petitioner's credentials:

2.1. The Petitioner is a businessman and agriculturist, resident of Nashik city. The present issue involves cutting of large number of trees and thus is espousing the cause of environment through the present PIL.

2.2. The Petitioners declare that the present Petition is being filed by way of Public Interest Litigation and the Petitioners do not have any personal interest in the matter. The Petition is being filed in the interest of the public.

2.3. The Respondent No. 1 is the State of Maharashtra. The Respondent No. 2 is the

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Nashik Municipal Corporation who has proposed impugned action. The Respondent No. 3 is the Tree officer who has published the notice. Thus, all the Respondents are necessary parties to the present PIL.

3. Declarations

- 3.1. The Petitioners declare that the present Petition is being filed by way of Public Interest Litigation and the Petitioners do not have any personal interest in the matter. The Petition is being filed in the interest of the public.
- 3.2. The Petitioners declare that the entire litigation costs, including the Advocate's fees and other charges are being borne by the Petitioners. The details of PAN of the Petitioners are set out in the cause title
- 3.3. The Petitioners have conducted thorough research to the best of their abilities.

NAMDEO S. GITE
 Advocate & Member Govt. of India
 5-A, New Kalika Society,
 Old Agra Road, Nashik-422007



- 3.4. To the best of the Petitioners' knowledge and research, the present issue raised was not dealt with or decided.
- 3.5. The Petitioners undertake that in the course of hearing of the Petition, if this Hon'ble Court may require any security to be furnished towards costs or any other charges, the Petitioners shall comply with the same.
- 3.6. There is no case pending, either civil/ criminal against the Petitioners.

4. Brief Facts: Cause of Action

- 4.1. The city of Nashik hosts Kumb Mela in every 12 years. The said Kumb Mela is held in the Tapovan area of Nashik. It would be relevant to note that the Kumb Mela was being held since a long period of time.
- 4.2. The next Kumb Mela in the city of Nashik is to take place in 2027. In this regard, the Nashik Municipal Corporation has planned to develop a


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sadhugram for the housing of the sadhus coming for the Kumb Mela.

4.3. As mentioned above, the Nashik Municipal Corporation ("NMC") for the purposes of development of Sadhugram has proposed to cut down 1800 trees in Tapovan area of Nashik. Several reports of NMC's plan to axe the trees protecting the city have been emerged. Also a protest by the citizens of Nashik has emerged due to the said proposed action. The news report of the proposal for cutting down of trees is annexed herewith and marked as "EXHIBIT - A".

4.4. The edifice of the present PIL is on the basis that the NMC has applied to the Tree Authority for the cutting down of 1800 trees. Thus, the proposed action of cutting down 1800 trees is impugned herein. Hence, this PIL. The proposed tree cutting came to the knowledge of the


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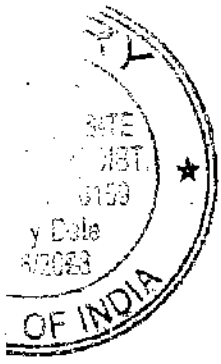


petitioner as a notice was published in the newspaper by the NMC on 11.11.2025 whereby objections were called for from the General Public. The Newspaper Notice dated 11.11.2025 is annexed herewith and marked as "EXHIBIT - B".

4.5. In the present case the trees are being cut and the green lungs of the city are being mascaared for a temporary requirement of space for the tents to be erected for the Sadhus coming for the Kumb Mela. Trees in larger number of around 1800 are proposed to be cut which would be completely against the environmental jurisprudence of the country.

4.6. The Hon'ble Apex court has time and again held that the destruction of the ecology should not be permitted in the name of development and also the development cannot be stalled completely. However, in the present case the ecology is being

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destructured only for temporary cause of housing Sadhus. This kind of reasons for cutting of trees would fall foul to the basic fabric of right of environment.

4.7. Its also imperative to note that there are alternate sites like Gandhi Nagar Indian Security Press land as well as Meri land, where the sadhus can be housed and thus the cutting of trees can be avoided completely protecting the environment.

4.8. It is also important to consider the fact that the Sadhus coming can also be accommodated in Kutiyas which would be an eco-friendly housing of Sadhus.

4.9. Thus, the petitioner is approaching this Hon'ble court by way of the present PIL so as to ensure protection of the environment

4.10. The Petitioner is seeking the aforesaid reliefs on the following amongst other grounds, which are

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raised without prejudice to and in the alternate to one another.

5. GROUNDS

- (A) The action proposed by the Nashik Municipal Corporation is completely against and detrimental to the environment of the Nashik city;
- (B) The proposed action of cutting down 1800 trees is unsustainable in law as the environment protection is paramount in comparison to the temporary requirement of the land for the construction of the sadhugram for kumb mela;
- (C) The action of doing away of 1800 trees in the city of Nashik only for erecting a structure for housing the sadhus would take away the green lungs of city of Nashik and leave the city in the darkness of pollution and global warming;

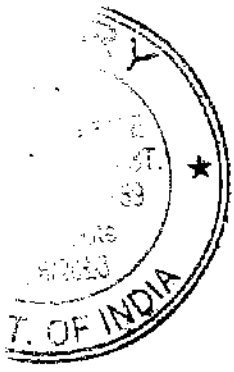
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- (D) That the state is duty bound to ensure protection of trees as they are vital part of our environment. Felling of even a single full-grown tree hurts the environment and society as a whole.
- (E) On a conjoint reading of Art.21 48A and 51A of the constitution the state is mandated to protect the environment.
- (F) The law in respect of felling of trees is fairly settled and such an action cannot be permitted. The Hon'ble Supreme Court in catena of judgments has held that the trees cannot be cut without there being a legitimate and unavoidable reason to do so;
- (G) The Respondent NMC has failed in its duty of protection of environment by proposing an action to cut down 1800 trees as the cost for such a destruction of environment is avoidable;


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- (H) The Respondents Authorities have completely overlooked the fact that the destruction to the environment in such circumstances would be permanent and cause a great harm to the ecology around it;
- (I) There are number of big trees in the said area which would be required cut if the said proposed action is allowed to go on;
- (J) It is also required to balance the rights between Article 25 i.e. Protection of Right to Worship vis-à-vis Part III of the Constitution of India i.e. Right to Clean Environment guaranteed under the fundamental rights;
- (K) The rights of place of worship or other rights as to religious activities and the fundamental rights will have to be balanced only by scientific approach so as to ascertain if such an action of damaging environment is imperative;



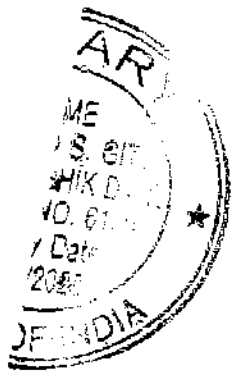
- (L) In the present case, the NMC has not undertaken any action to have any scientific basis to undertake the proposed action of cutting down of 1800 trees which would permanently damage the environment in irreversible manner;
- (M) The NMC has also failed in conducting study so as to ascertain as to any alternative measure /alternative site for the construction of the said sadhugram so as to avoid the cutting of the 1800 trees;
- (N) The NMC has utterly failed in protecting the right to clean environment of the citizens of Nashik as such a drastic step of cutting down of 1800 trees is proposed by the NMC itself;
- (O) The decision of cutting of trees or of choosing of an alternative site is always has to be *pro natura*. Thus, it is the duty of the State to protect the environment first when weighed with a

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temporary requirement of land for religious gathering in the city of Nashik.

- (P) It is also important to consider that the Sadhus coming to Nashik can also be accommodated in temporary kutiyas in an ecofriendly manner.
- (Q) That the importance of trees for human survival is well known. Trees are vital for human well-being, providing essential oxygen, filtering air pollutants, regulating climate, supplying food/medicine/materials, preventing soil erosion, managing water, supporting wildlife, boosting mental health through aesthetics and recreation, and offering economic benefits, making them central to sustainable living and community health. Studying trees reveals their multifaceted roles as natural infrastructure for cleaner air, water, stable environments, and improved quality of life.



(R) *In State of Gujarat v. Mirzapur Moti Kureshi Kassab Jamat*, (2005) 8 SCC 534 the Hon'ble apex court has held as under:

"Article 48-A deals with "environment, forests and wildlife". These three subjects have been dealt with in one article for the simple reason that the three are interrelated. Protection and improvement of environment is necessary for safeguarding forests and wildlife, which in turn protect and improve the environment. Forests and wildlife are clearly interrelated and interdependent. They protect each other."

(S) *In Indian Council for Enviro-Legal Action v. Union of India* 1996 (5) SCC 281 the Hon'ble Apex court has held:

"While economic development should not be allowed to take place at the cost of ecology or by causing widespread environment destruction and violation; at the same time, the necessity to preserve ecology and environment should not hamper economic and other developments. Both development

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and environment must go hand in hand, in other words, there should not be development at the cost of environment and vice versa, but there should be development while taking due care and ensuring the protection of environment."

6. The Petitioners submits that it is just, necessary and expedient that this Hon'ble Court be pleased to issue Writ of Certiorari or any other writ in the nature of Certiorari or any other appropriate writ, order or direction for the reliefs sought in the Petition hereunder.
7. The Petitioners state and submit that it has made out a prima facie case on merits and the balance of convenience is in its favor since if the interim/ ad-interim reliefs are not granted, grave and irreparable losses would be caused to the Petitioners but no such losses would be caused to the Respondents if the interim/ ad-interim reliefs sought are granted.
8. The Petitioners submit that it is just and necessary that this Hon'ble Court be pleased to restrain any steps

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being taken by the NMC in pursuance of the proposed action of cutting of 1800 trees in the area of Tapovan in Nashik. Hence, there is urgency in the Petition, and some positive action is required to be taken by this Hon'ble High Court.

9. Source of Information

The present petitioner has gathered the information about the cutting of trees from the news reports and notice published in the newspapers about the proposed cutting of trees.

10. Nature and extent of injury caused/apprehended

The Petitioners state that if the prayers as prayed for are not granted, the trees in large numbers of around 1800 trees will be cut in the area of Tapovan in Nashik. The said large cutting of trees would severely damage the ecology and permanently damage the environment.

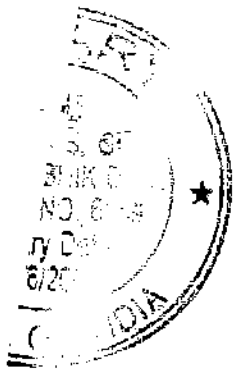
11. Any representation etc. made



The petitioner herein has not made any representation to the authorities. However the present petition is filed in public interest as there are several representations made by the public at large and objections have been filed with the authorities.

12. The Petitioners' constitutional and legal rights have been breached as the right to environment guaranteed under Art.21 has been affected. So also, the rights of the citizens of the Nashik City have been affected. In these circumstances, the Petitioner is entitled to invoke the writ jurisdiction of this Hon'ble Court.
13. The Petitioner says that the necessary undertaking and decision in accordance with the Bombay High Court / interest rules of 2010 is hereto marked and annexed as Exhibit ____.
14. The Petitioners state that no Caveat has been filed in respect of the subject matter of the instant Petition and

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therefore the Petitioners are not required to give any advance notice to the Respondents.

15. The Petitioners have not filed any other Petition either in this Hon'ble Court or in any other High Court or in the Supreme Court of India, pertaining to the subject matter of this Petition.
16. The Petitioners have paid fixed court fee of Rs. 160/-.
17. The Petitioners have approached this Hon'ble Court as expeditiously as possible and the present PIL is filed in time and therefore, there is no delay or laches on the part of the Petitioner in filing the same.
18. The Petitioner submits that the Petitioner has no alternate or equally, efficacious remedy but to approach this Hon'ble Court in its writ jurisdiction and that the reliefs as prayed for in the present Petition, if granted by this Hon'ble Court, will be complete and effective.



19. The Respondents have their offices in Nashik city and /or are otherwise amenable to the jurisdiction of this Hon'ble High Court of Judicature at Bombay. The Petitioner's cause of action for the purposes of filing this PIL has arisen at Nashik and this Hon'ble Court has jurisdiction to entertain and try this PIL.
20. The Petitioner craves leave to add, amend, modify, and/or alter the above Petition as and when necessary.
21. The Petitioner will rely upon documents a list whereof is annexed hereto.

Prayers:

The Petitioner humbly prays:

- (a) That this Hon'ble Court be pleased to issue a Writ, Order or direction in the nature of mandamus or any other writ, order or direction under Article 226 of the Constitution of India, restricting the respondents from cutting of any

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trees in the Tapovan area of Nashik for setting up of Sadhugram for upcoming Kumbh Mela.;

- (b) this Hon'ble Court may be pleased to issue a writ of mandamus or a writ in the nature of mandamus or any other writ, order or direction under Article 226 of the Constitution of India directing Respondents to find alternate sites to set up Sadhugram without cutting of any trees;
- (c) Pending the hearing and final disposal of this Petition, this Hon'ble Court may be pleased to restraint the respondents from taking any steps in regard to the cutting of trees till the decision of the present PIL;
- (d) this Hon'ble Court may be pleased to issue a writ of mandamus or a writ in the nature of mandamus or any other writ, order or direction under Article 226 of the Constitution of India directing Respondents to provide complete



details about any proposed action of cutting of trees in the tapovan area of city of Nashik;

- (e) Ad-interim relief in terms of prayer clause (c) above;
- (f) Any other relief and/or appropriate directions as the nature and circumstances of the case may require;
- (g) For the costs of the present Petition;

Dated this 11 day of December 2025

Payal

Advocate for the Petitioner

Bandu
Petitioner
(Madhukar Belkshing Jagtap)

Mr

THIS DOCUMENT
CONTAINS 23 PAGES

23



VERIFICATION

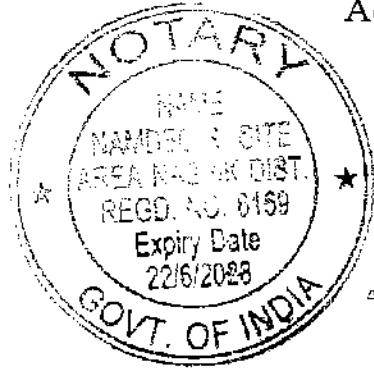
I, Madhukar Balkrishna Jagtap, Age-51 years the R/o. Flat No.10, 'A' wing Patil Parl, Behind Prakash Petrol Pump, Govind Nagar, Cidco Colony, Nashik the Petitioner above named, do hereby state on solemn affirmation that whatever stated in the para nos. 1 to 19 is true to my knowledge and whatever stated in para no. 20 to 21 are the legal submissions and prayers, which are made on legal advice which I believe to be true.

Solemnly affirmed at ~~Mumbai~~ ^{Nashik})
this 11th day of December 2025)

[Signature]
Identified by me:
Adv. Om G. Jadhav

[Signature]
Petitioner
(Madhukar Balkrishna Jagtap)
Before Me

IDENTIFIED BY

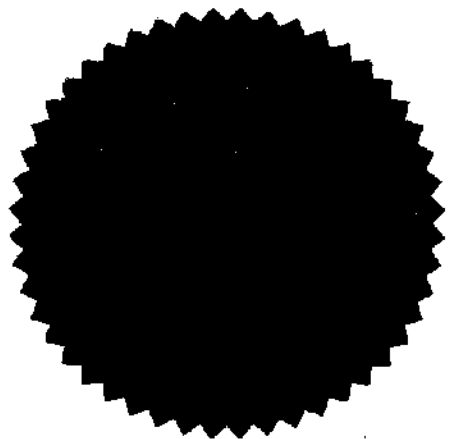


Payed
Advocate for the Petitioner
Noted & Registered 3405
at Serial Number 1112/2025

BEFORE ME

[Signature]

NAMDEO S. GITE
Advocate & Notary Govt of India
5-A, New Kalika Society,
Old Agra Road, Nashik-2



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

CIVIL WRIT PETITION NO. _____ OF 2026.

DISTRICT: NASHIK.

IN THE MATTER OF: -

Mr. Narayan Shankarrao More

.... Petitioner

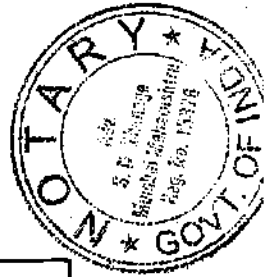
Versus

Nashik Municipal Corporation,

And Ors.

.... Respondents

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Date: 04/03/2026.

Place:

Advocate for the Petitioner



A

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

CIVIL WRIT PETITION NO. _____ OF 2026.

DISTRICT: NASHIK.

IN THE MATTER OF: -

Mr. Narayan Shankarrao More

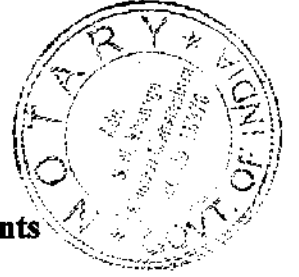
.... Petitioner

Versus

Nashik Municipal Corporation,

And Ors.

.... Respondents



SYNOPSIS

I. Challenge in Brief:

33 Notices issued from 12/11/2025 to 25/02/2026 issued without proper data, in some cases even number of trees proposed to be cut are also not mentioned and as many as about 5000 plus trees are likely to be cut and without passing any orders on the hearing and objections raised by affected citizens is a matter of serious concern and needs immediate attention. Though the elections to the Nashik Municipal Corporation are over and Tree Authority as envisaged under the act and the rules is expected to be formed, the respondents by usurping the powers under the said Act are cutting trees in large numbers without even passing any orders on the objections raised by vigilant citizens and even if the orders

B

are passed, not reasoned orders are passed. Trees are not valued at all and tree cutting seems to have been understood as the only development that these responsible respondents are carrying out. Creating infrastructure is not necessarily development and protection of the environment is and must be the prime objective of all and one.

The politicians would not spare the religion or the religious practice to leverage personal benefits and it is evident from the decision of the Kumbh Mela Minister Shri. Girish Mahajan's insistence to cut the thousands of trees and construct permanent Sadhu Gram and or MICE Hub for the Sadhus who are known to be wandering and visiting Nashik only once in 12 years. In a similar situation the Government of Uttar Pradesh had raised temporary tents without cutting trees. However, this decision to cut the thousands of trees in blatant violation of various environmental laws is unreasonable, without any study or requirement, without Environmental Impact Assessment. If trees are not saved an irreparable loss to the environment would be caused, Nature and History will forgive none of us as stakeholders and therefore this Petitioner is approaching this Hon'ble Court.

The Respondents, in blatant violation of guidelines and order dated 8th May 2015 passed in Civil Application No. 96/2014 in Public Interest Litigation No. 41/2006, are cutting the trees without giving proper notice, number of trees proposed to be cut is not mentioned in the notice and by mechanically passing the orders after making a farce of hearing on objections. No tree audit is completed, neither the compensatory afforestation is carried out.



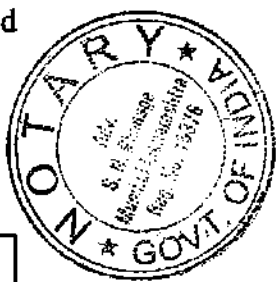
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The Respondents are using Kumbha Mela preparations as a tool for rampant illegal tree-felling, which is a serious threat to the ecology of Nashik District, which is going to directly affect the Brahmagiri mountain ranges also, and thereby affecting major rivers like Godavari, and Vaitarna, a lifeline of Mumbai, and their tributaries. This tree-cutting cannot be ignored, as it is going to have long-term adverse impact on the environment.

The immediate cause of this petition are 33 notices starting from a Notice dated 11-12/November /2025 bearing PRO Outward No. 333/2025 published in daily Lokmat on 12/11/2025 till the 25 February 2026 purportedly under section 8(3) of Maharashtra (Urban Areas) Preservation of Trees Act, 1975 by the Nashik Municipal Corporation without mentioning the number of trees that are intended to be cut. It appears that officials have been telling people that they need to cut 1800 fully grown trees but in reality they would be felling about 5000 trees without following law and without assessing the need to cut the trees and therefore this petition.

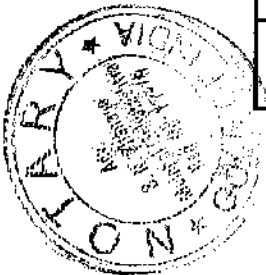
II. List of Dates and Events:

Date	Particulars
27/04/2015	Hon'ble Bombay High Court order in Civil Application No. 96 of 2014 In Public Interest Litigation No. 41 of 2006.
11/11/2025	Public Notice from the Nashik Municipal Corporation regarding the proposed cutting of Trees



D

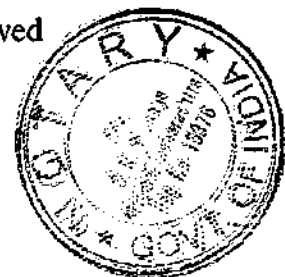
	in the Panchvati Division, Nashik for the upcoming Kumbh Mela.
15/01/2016	Order Passed by Hon'ble Bombay High Court in Nagrik Chetna Manch v. State of Maharashtra, (2016) 2 Mh. L. J 215.
24/11/2025	The fortnight-long 'zaad waachva' (save trees) agitation started in Nashik
24/11/2025 to 10/12/2025	Various Government Authorities and Ministers have been defending the illegal actions of the Nashik Municipal Corporation and are reiterating their stand on cutting the trees anyhow.
08/12/2025	The meeting between the Environmental Activists and Nashik Municipal Corporation has failed.
09/12/2025	Nashik Municipal Corporation has been mobilising resources to start the cutting of the tree citing the so called need and readiness to plant trees in lieu of the trees that they are going to cut.
Jan-Feb, 2026.	The Respondent Corporation is not responding to any queries regarding hearing, its minutes, video recording as promised by the commissioner and is likely to pass an order without giving any reasons and are likely to illegally cut the trees.
28.02.2026.	Hence this Petition.



E

III. Points to be urged:

The impugned public notice issued by the Nashik Municipal Corporation proposing tree cutting for Kumbh Mela preparations is ex facie arbitrary, illegal and in complete violation of the Maharashtra (Urban Areas) Preservation of Trees Act, 1975 and settled environmental principles, as Nashik Municipal Corporation fails to disclose the number of trees proposed to be felled, their species and exact locations, and they are silent on any compensatory plantation plan, including the number of saplings, place of plantation, timeline and survival mechanism, thereby defeating public participation, violating the precautionary principle, sustainable development and public trust doctrine, and infringing the citizens' right to a clean and healthy environment under Article 21; hence, no tree cutting can be permitted unless full statutory compliance, transparency and a scientifically monitored compensatory plantation plan are placed on record and High Court Orders in this behalf must be followed meticulously.

**IV. ACTS TO BE REFERRED:**

- The Constitution of India.
- The Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975.
- The Nashik - Trimbakeshwar Kumbh Mela Authority Act, 2025
- Any other Act with the leave of this Hon'ble Court.

F

V. AUTHORITIES TO BE CITED:

1. At present Nil;
2. At the time of hearing, with the leave of this Hon'ble Court.

Date: 04/03/2026.

Place: Nashik.

Advocate for the Petitioner



1



IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

CIVIL WRIT PETITION NO. _____ OF 2026.

DISTRICT: NASHIK

In The Matter of Article 226 and 227 of
the Constitution of India

And

In The Matter of notice no. 333 dated
11/11/2025 published in Lokmat
newspaper (Nashik Edition)

And

In the matter of illegal and rampant tree
felling and total disregard to law and
guidelines issued by the Hon'ble High
Court.

2

Mr. Narayan Shankarrao More

Age: 61 years, Occupation: Environmentalist,

R/at: Swami Krupa, Sadguru Nagar, Dasak,

Jail Road, Nashik, Maharashtra-422101.

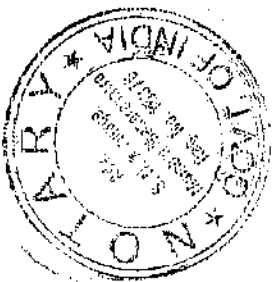
Mob: 7387509977.

Email: vishalpatil7585@gmail.com

... Petitioner

Versus

- 1. Nashik Municipal Corporation,**
Through its Municipal Commissioner,
Rajiv Gandhi Bhavan, Sharanpur Road, Nashik-422002
Email: Commissioner@nmc.gov.in
- 2. Nashik - Trimbakeshwar Kumbh Mela Authority**
Divisional Commissioner Office,
Kala Nagar, Nashik-422101.
Email : kumbhmela.2027@mah.gov.in
- 3. Public Works Department, Nashik**
Through its Chief Engineer,
Police Chowk, Trambakeshwar Rd,
Near Sharanpur, Irrigation Colony,
Patrakar Colony, Sharanpur, Nashik 422002.
Email: nashik.ee@mahapwd.com
- 4. District Collector, Nashik**
Collector Office, Nashik
Old Agra Road, Nashik, Maharashtra - 422002



3

Email : collector.nashik@maharashtra.gov.in

5. Divisional Commissioner, Nashik

Divisional Commissioner Office, Kala Nagar,
Nashik, Maharashtra, 422101

Email : divcom.nashik@maharashtra.gov.in

6. Minister of Environment, Maharashtra

Through Principal Secretary, Environment Department,
Mantralaya, Mumbai-400032

Email : env.mantra@gmail.com

7. State of Maharashtra,

Through Principal Secretary, Urban Development Department,
Mantralaya, Mumbai-400032

Email: cs@maharashtra.gov.in

8. Tree Authority, Nashik Municipal Corporation,

Through its Chairperson,
Rajiv Gandhi Bhavan, Sharanpur Road, Nashik-422002.

Email: commissioner@nmc.gov.in

9. Forest Department, Government of Maharashtra,

Through Chief Conservator of Forests,
Mantralaya, Mumbai-400032.

Email: pccfpmngp@mahaforest.gov.in



4

10. Tree Officer, Nashik Municipal Corporation,

Rajiv Gandhi Bhavan, Sharanpur Road, Nashik-422002.

Email: garden_sup@nashikcorporation.in

11. Chairman, Maharashtra State Tree Authority,

Principal Secretary, Environment and Climate
Change Department, Government of Maharashtra,
Room No. 217, 2nd floor, Madam Cama Road,
Mantralaya, Mumbai - 400 032
Email: psec.env@maharashtra.gov.in

12. Union of India

Through Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi – 110 003.
Email : mefcc@gov.in

... Respondents

**This Humble Petition on behalf of the Petitioner most respectfully
showeth as under:**

May it please your Lordships,

1. Introduction:

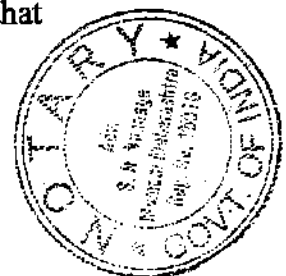
The Petitioner is filing the present petition with bona fide intention to prevent the unscientific, arbitrary, and environmentally destructive felling of thousands of fully grown trees in the Nashik Municipal Corporation area, Road sides, River fronts, Tapovan area a riparian buffer zone of river Godavari adjacent to the confluence of the River Kapila and Godavari in Nashik under the pretext of preparations for the upcoming Kumbh Mela. The



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Petitioner is a resident of Nashik and wishes to assert his right to a clean and pollution free environment which is adversely affected by the actions of the respondents. The Petitioner is a resident of Nashik, and is a devoted environmentalist and for the last more than 100 days, he has been sitting at Tapovan for the entire day, trying to explain to the visitors the importance of protection of the environment, protection of trees, and is running a signature campaign wherein thousands of people have signed in support of his campaign to save Tapovan.

2. The respondent no. 1 Nashik Municipal Corporation is responsible for maintaining the good environment and to ensure that the proper tree authority is in place and the provisions of the Tree Act, 1975 are followed meticulously. Being a civic body, this respondent is responsible for providing a healthy environment to the residents within the Nashik Municipal Corporation.
3. The respondent no. 2 is the nodal agency for planning and preparing for Kumbh Mela and as such is expected to be the nodal agency for all the Kumbh Mela related preparations and is responsible for making plans and executing the approved plans.
4. The respondent no. 3 Public Works Department Nashik is a State Government department and is responsible for executing the public works in the Nashik District.
5. The respondent no. 4 District Collector, Nashik is responsible for the overall administration of the Nashik District and is responsible to ensure that there are no environmental violations and that the provisions of the Tree Act are followed meticulously and that



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there is minimum tree cutting and that too only after following the due process.

6. The respondent no. 5 Divisional Commissioner, Nashik is the head of Respondent nos. 1 to 3 and in the context of the Kumbh Mela has all the powers as chairman of the Kumbh Mela Authority and as such is responsible for protecting the environment.
7. The respondent no. 6 Minister of Environment, Maharashtra is responsible for good environment and to ensure that all the laws are followed and environment is protected in letter and spirit and is having administrative control over various departments like Maharashtra Pollution Control Board and is expected to act diligently to save the damage to the environment.
8. The respondent no.7 State of Maharashtra is responsible for ensuring that the laws are followed by its department and environment is protected and that there is no illegal tree felling.
9. The respondent no. 8 Tree Authority, Nashik Municipal Corporation is a body responsible for taking decisions on the applications / notices issued for cutting, loping, pruning of trees as per section 8(3) of the Tree Act, 1975 and as such need to have both elected and non elected members to complete its coram to ensure protection of the environment.
10. The respondent no. 9 Forest Department, Government of Maharashtra is custodian of forest land and is responsible for preserving and protecting various forest areas falling under their jurisdiction and as such are responsible to maintain the tree cover in the state.



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11. The respondent no. 10 Tree officer Nashik Municipal Corporation is responsible for ensuring that the trees are planted and lopped, pruned or cut only in accordance with law when necessary.
12. The respondent no. 11 Chairman, Maharashtra State Tree Authority is responsible for the implementation of the Tree Act, 1975 in the entire state in letter and spirit and is also responsible for taking action against the wrongdoer.
13. The respondent no. 12 Union of India is responsible for making appropriate laws and implementing the same in the best interest of the environment and as such is responsible for protecting the ecology, flora and fauna and nature in the entire country.

14. FACTS CONSTITUTING THE CAUSE OF ACTION

- a. Nashik is known for its unique green cover, riverine ecology, and environmentally sensitive urban zones. The city already faces increased air pollution, rising temperatures, reduced groundwater recharge, and loss of biodiversity.
- b. Recently, Respondent No. 1, 2, 3 and Respondent No. 4 have initiated a process for mass felling of trees across various locations such as main arterial roads, Godavari riverfront, approach roads to Trimbakeshwar, and other public areas citing "developmental requirements for Kumbh Mela 2027".
- c. It is very unfortunate that the leaders and the bureaucrats think that tree-felling is the only way to achieve development. It is no secret that these people do not wish to explore alternatives available, and therefore come up with



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ideas wherein maximum environmental destruction takes place, but the commercial wish of one and all are achieved through projects like MICE Hub. It is a universal truth that the sadhus visiting Kumbha Mela are wandering nomads, and visit Nashik once in 12 years for a limited period, and do not need any permanent structure, but the ministers want to grab the land under the guise of MICE Hub Project, and create permanent structure to be utilised, used or commercially exploited with backhand benefits to ministers and their close aides, and in this whole process, everyone's eyes are on the commission from awarding tenders. This process is not new, and in the last Kumbha Mela, similar so-called "development projects" proposed to cut hundreds of trees, which ultimately came up before this Hon'ble Court for consideration.

d. The proposed action reportedly includes cutting of thousands, of mature native trees — some of which are even centuries and decades old — without proper Environmental Impact Assessment, without exploring viable alternatives, and in blatant disregard of statutory requirements under:

- The Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975
- Hon'ble Supreme Court's judgment in *T.N. Godavarman v. Union of India*
- Hon'ble High Court directions on urban tree protection and compensatory afforestation



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- Principles of sustainable development, precautionary principle, intergenerational equity
 - e. The so called Tree Authority of Nashik Municipal Corporation which itself is an illegal body in absence of any elected members and proper committee being formed since there were no elections held for half a decade and has issued permissions in a mechanical manner without proper public notice, without conducting mandatory Tree Census, and without a reasoned decision and without following guidelines issued by the Hon'ble High Court.
 - f. Media reports, site inspections, and citizen complaints reveal that the felling is not only excessive and avoidable but also arbitrary, as multiple alternative designs exist that would avoid or minimize tree removal.
 - g. There are as many as about 35 notices issued in last four months and about 5000 trees are proposed to be felled vide these notices, but as a matter of fact the authorities issue notice for 1000 trees and cut a minimum of 2000 trees under the garb of such notice and so called process is a complete farce.
 - h. The justification provided — “Sadhugram” construction of permanent structures for residence of Sadhus, who are known to be wandering and homeless, that too for an event which takes place once in twelve years. The second reason cited “crowd management for Kumbh Mela” — is vague, arbitrary and appears to be a made up reason for someone's interest in the development under the garb of Sadhugram.



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Large-scale felling will irreversibly damage Nashik's environment and contradict the sustainable, eco-conscious image the city seeks to project during Kumbh Mela.

15.GROUNDS:

- A. The Petitioner states that the Public Notices published by Nashik Municipal Corporation, Tree authority Department are vague, incomplete and non-compliant with statutory requirements as (i) the Notice does not disclose the number of trees proposed to be cut; (ii) Does not specify the exact areas (in Square metre or Kilometre.) where such cutting is proposed; (iii) The Notice Does not mention compensatory plantation details, including Number of saplings, Species, Location of plantation, Time schedule, Survival audit mechanism. If this Public Notice is allowed, it would cause irreversible environmental damage, defeating the object of environmental protection laws. The True Copy of the said Public Notice dated 11/11/2025 published on 12/11/2025 in daily Lokmat along with 32 other similar defective notices issued till 25th February 2026 without authority and being defective in one way or the other are attached herewith and is marked as Exhibit - A (Colly.).**
- B. The Respondents purposefully and being fully aware of and knowingly, are violating the orders passed by this Hon'ble Court in PIL No. 41/ 2006, and are trying to cut the trees that are saved by this Hon'ble Court as well as the Hon'ble Supreme Court.**



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C. Violation of Sustainable Development and Precautionary

Principle: Tree felling without assessing long-term ecological costs violates established environmental jurisprudence.

D. Violation of Sustainable Development in the proposed

“Sadhugram” construction of permanent structures for residence of Sadhus for Kumbh Mela cannot override ecological balance. Sustainable development requires development with environmental safeguards, not at its cost.

E. Failure to Follow Mandatory Procedure Under the Trees Act,

1975 Mandatory processes such as Tree Census, public notice, public hearing, expert committee review, and speaking orders have not been duly followed.

F. Non-application of Mind by Tree Authority Permissions

granted mechanically, without examining alternative solutions (road design modifications, crowd routes, space reallocation).

Hon’ble Bombay High Court vide order dated 08/05/2015 in Civil Application No. 96 of 2014 in Public Interest Litigation No. 41 of 2006, held that,

1. The Municipal Corporation of Nashik is permitted to cut/fell the trees as recommended by the Committee other than the trees which exist on Road Nos.1 and 21 strictly in accordance with law and to the extent recommended by the Expert Committee on following terms and conditions:

a) None of the trees which exist on Road No.1 i.e. Sainath Road Junction to Kalanagar Junction to Pathardi Village shall be cut/felled/removed for development of roads;



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b) None of the trees which exist on Road No.21 i.e. Pathardi Phata to Pathardi Village to Vadner Gate shall be cut/felled/removed for development/widening of road;

c) The Corporation in the process of road widening /strengthening or any other development activities, shall not cut/remove any tree of the species of Ficus (i.e Vad,Nandruk and Peepal)on any other roads to be constructed/widen/developed;

d) Before cutting any tree, the corporation shall first undertake the work of transplantation/replanting of trees as recommended by the Expert Committee, under the control and supervision of the Chief Conservator of Forests, Nashik as well as any other agency to be suggested by the Chief Conservator of Forest;

e) Before cutting any tree, the Corporation shall carry out the exercise of plantation of new trees of indigenous species as recommended by the Expert Committee in its report;

f)Before cutting trees, the corporation shall enter into a long term contract of maintenance of the trees to be replanted as well as the trees which are to be planted as a compensatory measure for a period which is to be prescribed by the Chief Conservator of Forests, which shall not be less than 5 years;

g)The Corporation should not cut any tree unless the corporation initiates a process of auditing of trees within the municipal area of the Corporation in a scientific manner and in accordance with law.;

h)While cutting the trees, the Corporation shall ensure that damage to the environment is minimized by reducing the number of trees to be cut. The trees falling in the mid of road or in the footpath shall not be cut in the process of felling of trees for



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widening/strengthening of existing roads. Similarly, if big trees exist on the road to be widened, endeavour shall be made to protect those trees by reducing the width of the road at a particular place where such big trees exist or by creating small islands, circles etc. around the trees to preserve those trees. The Corporation shall also make endeavour not to cut/remove/shift the trees wherever it is possible to make small changes in the alignment of the road or reduction of width of road or cutting of tree can be avoided by forming small circle around the tree or any other exercise which will help to preserve the trees without much inconvenience to traffic. In this behalf, opinion of the Expert Committee be given due weightage.

i) The Corporation shall not cut/remove any tree falling within 5 ft. inside from both the edges of road as well as the trees which are located on the mid of the road which can act as divider and will not cause much inconvenience to the traffic on the road;

j) After carrying out the work of transplantation of trees; replanting of trees by the side of the roads as per the report of the Expert Committee; the Corporation may undertake the work of cutting of trees on the roads other than Road Nos.1 and 21.

The copy of the said Order passed by the Hon'ble High Court dated 08/05/2015 is attached herewith and is marked as Exhibit - B.

G. Violation of Article 21 — Right to Clean and Healthy Environment Unregulated urban tree felling directly affects air quality, temperature regulation, flood prevention, and public



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health. The right to live in a clean, healthy and pollution-free environment is an inseparable aspect of Article 21 of the Constitution of India. The Hon'ble Supreme Court in *Subhash Kumar v. State of Bihar (1991) 1 SCC 598* and *M.C. Mehta v. Union of India* has categorically held that the right to life includes the right to enjoyment of pollution-free air and water. Unregulated and non-transparent cutting of trees without disclosure of number, location, necessity, and compensatory plantation plan directly affects ecological balance and public health, thereby infringing the fundamental right guaranteed under Article 21.

H. Destruction of Biodiversity and Ecologically Important Trees

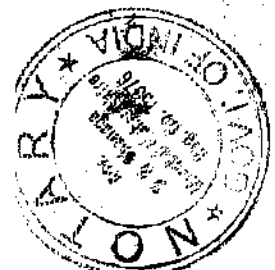
Many trees provide habitat for birds, insects, and wildlife; their destruction violates ecological protection mandates.

I. Violation of Statutory Provisions Under the Maharashtra (Urban Areas) Preservation of Trees Act, 1975, tree cutting is permitted only after strict compliance, including -

- Identification and numbering of trees,
- Reasoned permission / Speaking order
- Mandatory compensatory plantation

The public notice issued by the Nashik Municipal Corporation (Respondent) is silent on mandatory particulars, making it ultra vires the Act.

J. The Hon'ble Bombay High Court in *Nagrik Chetna Manch v. State of Maharashtra, (2016) 2 Mh. L. J 215*. Established the mandatory duty of municipal corporations to protect urban forests



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and conduct environmental impact assessments before allowing tree felling. In that case a road was proposed to be constructed through the hills for which a large number of trees were required to be cut down. This decision of the Government was challenged by way of a writ petition. The Division Bench discussed Articles 48A and 51A(g) of the Constitution of India and at paragraph 17 of the judgment observed as follows:—

“10. One of the fundamental duties of the citizens is to protect and improve the natural environment including the forests, lakes, rivers, wildlife and to have compassion for living creatures. Therefore, the endeavour of every citizen should be to protect the environment and in particular the forests. The word ‘Forest’ under Article 48-A and clause (g) of Article 51-A cannot be restricted to a forest within the meaning of Forest Act, 1927 or the Forest Conservation Act, 1980. Such a narrow meaning will defeat the very object Of both the provisions. The forest within the meaning of the said Articles must include a man made forest. Therefore, the endeavour of the Municipal Corporation should be to save and protect the man made forest.

“17. The Municipal Commissioner realised the necessity of constituting a Committee of Experts. Unless the Committee is allowed to submit its final report and the same is considered by the Pune Municipal Corporation, surely, the Municipal Corporation cannot proceed with the



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construction of the proposed road. This is so in the light of the fact that before passing the impugned Resolution, the Environment Impact Assessment was not made and the attention of the General Body was not invited to the fact that the man made forest will be destroyed by the construction of the proposed road. In fact this Court has recorded a finding that non-consideration of several factors including the provisions of the Constitution and statutory mandatory duties of the Corporation has resulted in vitiating the decision making process. When the Municipal Commissioner on his own appointed the Committee or Experts, the Municipal Corporation cannot proceed further with the decision to construct the proposed road without allowing the Committee to submit its final recommendations."

The Said Hon'ble Bombay High Court's Order Dated 15/01/2016 is attached herewith and is marked as **Exhibit - C**.

K. Violation of Public Trust Doctrine: Trees are natural resources held in trust by the State for public use. The Respondent, as a trustee, Government body, cannot act in an non- Transparent or arbitrary manner. Environmental protection cannot be sacrificed at the altar of administrative convenience. Even religious and public events must comply with environmental laws. Transparency and accountability are non-negotiable prerequisites for any tree cutting activity.



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L. Arbitrary and Disproportionate Action: The respondents have not demonstrated any compelling necessity for mass felling, the action is excessive.

M. Suppression of Material Facts: People of Nashik asked basic questions to Nashik Municipal corporation about tree felling, replantation of trees, their further care, location of tree plantation. However they refused to give proper information and concealed facts which should have been disclosed to the local People. The Nashik municipal Corporation did not show transparency.

N. The Hon'ble Bombay High Court issued an order stating Public notice should not be mere formality when corporation or individual issue notice to cut down the trees, exact location and reason to cut down the trees should be clearly stated in the notice. Permission for felling the trees only granted after considering objections raised. The tree authority must record the written reason for granting permission in the report. When trees are being cut down it is necessary to compensate by planting new trees. Criminal Charges can also be filed against the relevant officials if trees are cut down in violation of laws.

11. Sub-Section (3) of Section 8 contemplate giving of a public notice by advertising it in at least one local newspaper and also affixing such notice on the conspicuous part of the tree which is to be felled, coupled with the inspection of the tree, we are of the view that whenever such inquiry is held, the reasons shall be recorded and maintained in the file by the Tree Authority, as the consideration of an application for felling of the tree, must be



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justified and only when it is felt necessary to grant the permission and that too on consideration of the objections that are raised.

The Said Order of Hon'ble Bombay High Court in Civil Writ Petition No. 3752 of 2021 with Contempt Petition no. 178 of 2021 is attached herewith and is marked as **Exhibit - D.**

O. Tree felling should be restricted except where it is absolutely necessary and warranted: In the Case of *Rohit Manohar Joshi Vs. Tree Authority, Thane & Ors.* when the bench considered the object underlying the Tree Act, 1975 and expressed a word of caution about the consequences to follow if the provisions provided in the statute are not strictly adhered to. The said decision, highlighting the aim and object of the Trees Act being preservation of Trees in urban areas in the State, noted that the enactment regulate felling of trees and provide for planting of adequate number of trees in those areas, with an intention to prevent the disturbance of ecological balance due to indiscriminate felling of trees in the urban areas of the State. Highlighting the object of the statute being to protect the existing trees and to encourage planting of more and more trees in urban areas, it is held that it is necessary to restrict the number of felling of trees, unless and until it is absolutely necessary and warranted.

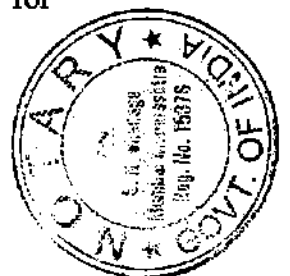
P. Failure to Conduct Environmental Impact Assessment: Even though individual permissions claim to be for "public work", the cumulative environmental impact of cutting hundreds of trees has not been assessed. There are many news articles issued in daily newspapers showing the real side of the failed tree transplantation project in the Takli- Mahasrul area of Nashik. The Municipal



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Corporation transplanted approximately 40 trees to the Tapovan area. Most of the transplanted trees died due to neglected and improper care. Environmentalists of the Nashik Area asked the Corporation about the location of the transplanted trees but the Municipal Corporation hid the fact from the people. The Municipal Corporation has not shown seriousness about transplantation just like they did about tree cutting. They did not maintain transparency while doing it. Another News article about tree transplantation showing the real side of the Nashik Municipal Corporation. Municipal Corporation Nashik cut the trees for road widening in the city during the Simhastha Kumbha Mela, Court had imposed certain terms and conditions on the Nashik Municipal Corporation, directing them to transplant some trees, Corporation removed some trees using cranes and transplanted them in the Takli area. However half of the hundred trees transplanted in the Takli area a year and half ago have died. The same situation exists in the Panchavati Division. The Municipal Corporation is not maintaining the trees. The photographs of tree felling are attached herewith and is marked as **Exhibit - E (Colly)**.

- Q.** There is no plan as envisaged under the Nashik Trimbakeshwar Kumbh Mela Authority Act, 2025 and the tree cutting is done in an unplanned manner at the whims and fancies of the respondent nos. 1 to 4 and as such proper guidelines with sanctions being stipulated needs to be issued.
- R.** That the respondents are not taking the environment as seriously as they ought to have, otherwise in a few decades the condition of the environment would worsen and would endanger human life. If we keep on ignoring the actions of the persons responsible for



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protecting the environment, irreparable damage to the environment would be caused.

S. Because it is not easy to grow a 10,15, 20, 30, 40, 50 years old tree as it appears to the respondents to cut.

16. The Petitioner submits that it has not filed any other Petition on the same subject matter either in this Hon'ble Court or any other High Court or in the Hon'ble Supreme Court of India.

17. The Petitioner submits that it has no other alternative or efficacious remedy available to it. If the aforesaid relief is granted, the same will be complete.

18. That the Petitioner craves leave to add, amend, alter, or delete any of the foregoing paragraphs of the Petition as and when found necessary and in the interest of justice and equity.

19. The Petitioner further submits that the cause of action has arisen in Nashik. Therefore, this Hon'ble Court has jurisdiction to entertain, try, and dispose of this present Petition in its Civil Appellate Jurisdiction.

20. The Petitioner has paid the court fees of Rs.250/- on the present Petition.

21. The Petitioner states that there is no delay or laches in filing this petition.



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22. PRAYERS

In light of the above, the Petitioner humbly prays that this Hon'ble Court may be pleased to:

- a. Quash and set aside the notices bearing Nos. PRO/Outward No./333 /2025, 299, 300, 389, 408, 410, 411, 416, 420, 421, 422, 424, 425, 429, 434, 435, 436, 439, 440, 446, 447, 448, 449, 450, 451, 457, 459, 463, 465, 468, 469, 473 and 474 / 2026 published in daily Lokmat, Gavkari, Punyanagari, Bhramar from 12th November 2025 till 25th February 2026 purportedly under section 8(3) of Maharashtra (Urban Areas) Preservation of Trees Act, 1975 and direct the respondents to re-initiate the process strictly in accordance with the statute, rules and law laid down by the HonHigh Court and Supreme Court.
- b. Permanently restrain the Respondents from cutting, lopping, pruning, transplantation, or removal of trees in Nashik District without following the procedure and guidelines viz.
 - i) To have a proper tree authority in place as prescribed by the law and in the absence of proper tree authority no notice shall be issued nor any order shall be passed as tree authority. The officers acting as Tree Officer and Tree Authority in absence of complete coram of all the members elected and otherwise, the tree authority shall be invalid and incapable of taking any decision.
 - ii) To complete the tree census and tree audit along with geo-tagged photo images of the tree, before initiating any procedure under the Tree Act, 1975 and publish the same on



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the website of Nashik District Collectorate and Nashik Municipal Corporation.

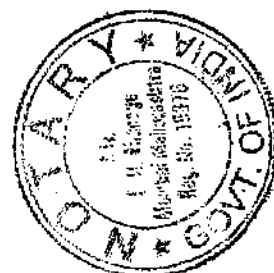
- iii) The trees proposed for cutting must first be assessed by qualified experts including a tree specialist, a botanist, and zoologist who verify the age and bio-diversity value of the said tree.
- iv) Follow the procedure of inviting objections meticulously by giving public notices along with a docket in regional newspapers having wide circulation and on Nashik Municipal Corporation and District Collectorate websites.
- v) To give audience / hearing to all the persons having submitted their objections, and publish the list of such objections both made online as well as offline, along with duly recorded minutes of meeting.
- vi) To video record and allowing video recording to the participants of such meeting called for hearing on objections
- vii) To pass detailed reasoned orders addressing each objection.
- viii) To give and affix on each tree to be cut, a fifteen clear days' notice after the passing of order allowing time to challenge the same.
- ix) Not to cut and/or transplant the ficus species trees as per the order passed by Hon'ble High Court in PIL No. 41/2006.
- x) After completing the entire process meticulously the concerned authority shall plant trees in the minimum, ratio of



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1 is to 10, each tree to be planted shall not be less than 10 feet tall and shall be 3 to 5 years grown in the nursery, and must be indigenous species.

- xi) There shall be a clear board outside the plantation area having description of compensatory plantation, date and details of tree-cutting against which the said compensatory afforestation is done.
- xii) Before cutting any tree, the Corporation shall enter into contract of maintenance of the trees to be planted by way of compensatory afforestation for a period of minimum 5 years from date of plantation.
- xiii) All the departments undertaking compensatory afforestation shall submit a report along with all the details to the Forest Department for monitoring the same.
- xiv) Any notice issued or order passed by any Authority including the Tree Authority without following the above guidelines shall be ipso facto invalid and no tree can be cut on the basis of such order.
- xv) No work shall commence at any place in any project howsoever crucial, without the compliance of the above guidelines.
- xvi) The Concerned Authority shall use the latest advanced technology at every stage of following the above guidelines.



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- c. By an interim order stay the implementation and any action under the said notice bearing PRO/Outward No./333 /2025, 299, 300, 389, 408, 410, 411, 416, 420, 421, 422, 424, 425, 429, 434, 435, 436, 439, 440, 446, 447, 448, 449, 450, 451, 457, 459, 463, 465, 468, 469, 473 and 474 / 2026 published in daily Lokmat, Gavkari, Punyanagari, Bhramar from 12th November 2025 till 25th February 2026 during the pendency of this Petition.
- d. By an interim order stay any ongoing or proposed cutting, lopping, pruning, transplantation, or removal of trees in the Nashik District undertaken in the name of Kumbh Mela preparations during the pendency of this Petition.
- e. **Direct the Respondents to place before this Hon'ble Bombay High Court:**
 - i) The complete list of trees proposed to be cut/transplanted,
 - ii) Tree Census data for last 5 years,
 - iii) Permissions granted by the Tree Authority along with reasons,
 - iv) Environmental Impact Assessment,
 - v) Alternative design plans considered.
 - vi) All the Form A applications
- f. **Constitute an Independent Expert Committee** to inspect all project sites and assess the necessity of tree felling, and recommend sustainable alternatives.
- g. **Declare all procedurally or substantively defective tree-felling permissions as void** and contrary to law.



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- h. Direct Respondents to adopt environment-friendly planning for Kumbh Mela, ensuring minimum tree loss and maximum ecological protection.**
- i. Direct compensatory afforestation at a scientifically determined ratio (preferably minimum 1:10) which could be more as one tree per year of age of tree to be cut with survival monitoring for minimum 5 years from date of filing, wherever tree removal is found absolutely necessary, that too by strictly adhering to the guidelines above.**
- j. Direct all the respondents to formulate procedure, rules and guidelines in terms of prayer clause b (i to xvi) at their respective level for tree felling.**
- k. Impose penalties and costs on officials/entities found guilty of violating environmental laws and recover the same from officers individually and not from state exchequer.**
- l. Direct Respondent to ensure compliance with the principles of sustainable development and Article 21 of the Constitution;**
- m. Ad-interim stay may kindly be granted in terms of prayer clause 'c', 'd' and 'e';**
- n. Pass any other orders deemed just, necessary, and expedient in the interest of environmental protection.**

FOR THIS KIND ACT OF JUSTICE THE PETITIONER SHALL BE DUTY BOUND AS EVER.



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N/m

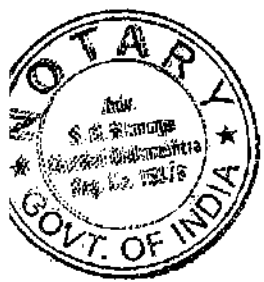
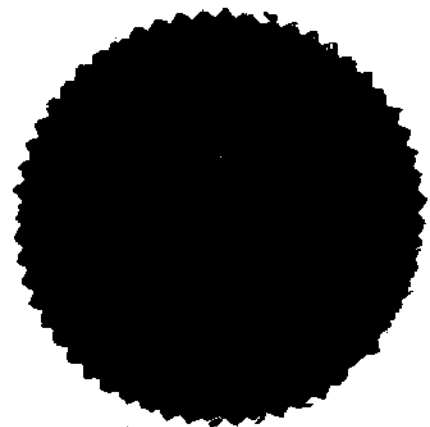
Place:

Dated: 04/03/2026.

Petitioner

Mr. Narayan Shankarrao More

Rashmi Dhangde
Advocate for the Petitioner



VERIFICATION

I, Mr. Narayan Shankarrao More; the Petitioner; residing at Nashik; do hereby solemnly affirm that whatever is stated in the foregoing paragraphs is drafted as per my instructions and hence, it is true to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed at Nashik/Mumbai.

Dated this 04th Day of March, 2026.

N/m

Deponent.

Mr. Narayan Shankarrao More

Shrivang

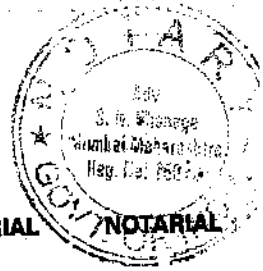
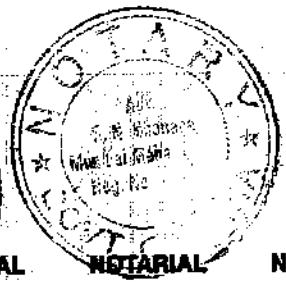
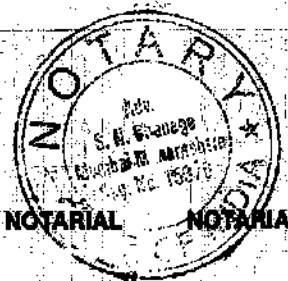
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BEFORE ME

Dhangde

Adv. S. N. Dhangde

Notary Govt. of India
Regd. No. 15376, MUMBAI (MS)
404-405, 4th Floor, Davar House,
197/199, Near Central Camera Bldg.
D. N. Road, Fort, Mumbai - 400001
Mob : 8788385738



NOTED & REGISTERED
Page No. 3130 Sr. No. 255
Date: 05 MAR 2026

Sadhugram: Land Use – Kumbh Mela 2015–16

During Kumbh Mela Period



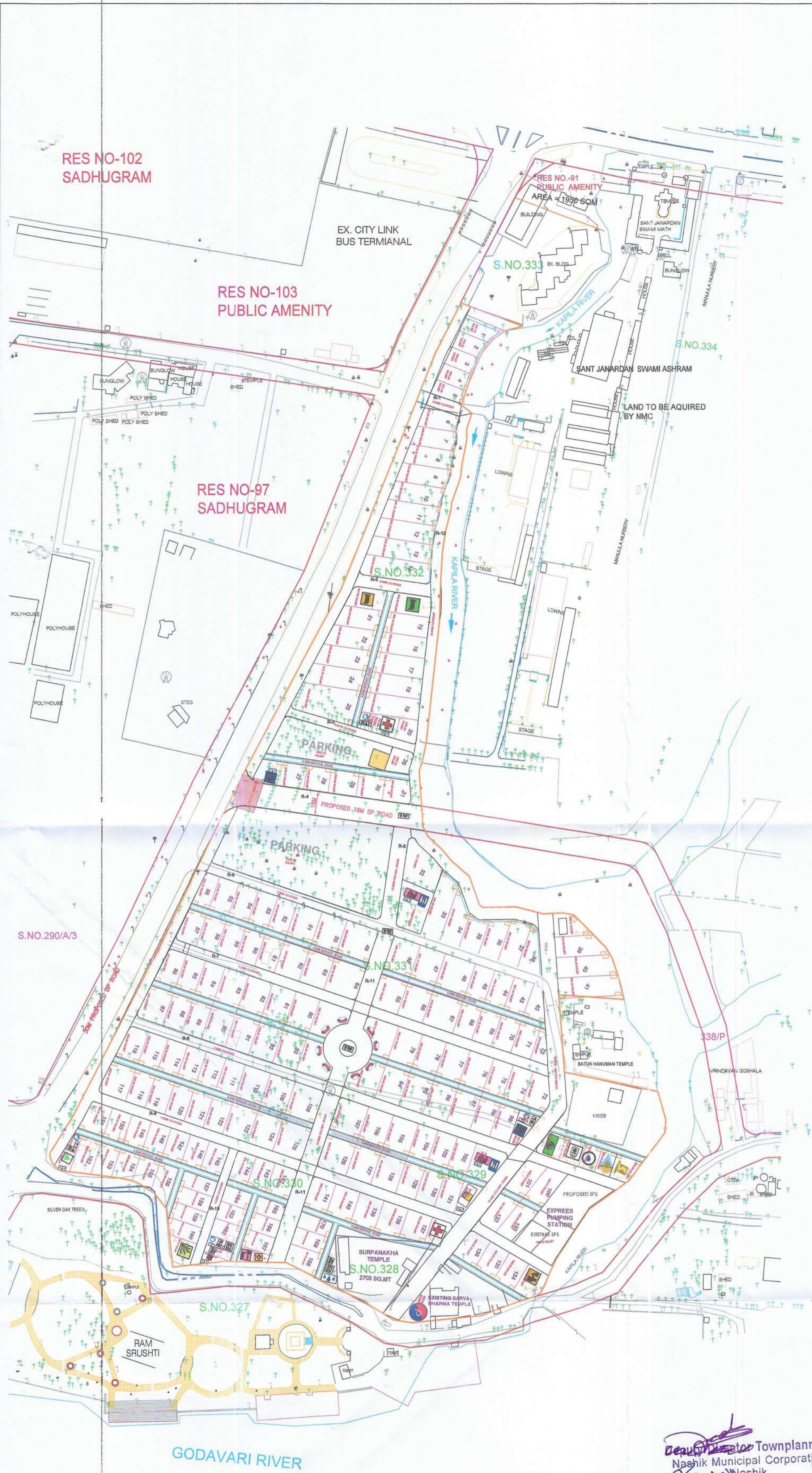
Sadhugram: Kumbh Mela 2027-28

Present Situation



Shriyani

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TITLE
 PROPOSED TEMP.LAYOUT FOR SADHUGRAM, (FOR SINHASTHA PERIOD ONLY) (RES. NO 92 & 93)
 IN S.NO. 327/P,328/P,329 ,330/P,331/P,332/P,333/P
 OF NASHIK SHIWAR

PLOT NO.	PLOT AREA IN SQM	PLOT NO.	PLOT AREA IN SQM	PLOT NO.	PLOT AREA IN SQM	PLOT NO.	PLOT AREA IN SQM
1	247.72	51	471.56	107	408.41	151	365.31
2	310.22	52	471.56	108	377.63	152	390.33
3	307.88	53	368.21	109	377.63	153	345.47
4	306.85	54	369.65	110	377.63	154	309.96
5	251.85	55	471.56	111	471.56	155	305.28
6	387.04	56	293.25	112	472.28	156	362.03
7	438.60	57	372.27	113	543.24	157	292.44
8	479.22	58	366.75	114	544.52	158	308.19
9	515.88	59	366.75	115	472.24	159	308.19
10	527.88	60	366.75	116	472.24	160	288.22
11	561.51	61	366.75	117	366.88	161	261.55
12	593.47	62	472.28	118	366.86	162	252.96
13	645.25	63	472.07	119	366.86	163	262.96
14	758.65	64	592.35	120	366.86	164	246.78
15	468.10	65	493.97	121	366.86	165	264.77
16	505.85	66	472.11	122	366.86	166	282.12
17	542.10	67	570.58	123	498.01	167	282.12
18	577.32	68	366.75	124	366.86	168	403.75
19	614.03	69	366.75	125	366.86	169	334.90
20	843.90	70	366.81	126	366.86	170	293.83
21	453.33	71	366.71	127	366.86		
22	306.46	72	214.72	128	366.88		
23	359.59	73	418.86	129	472.24		
24	612.72	74	379.62	130	472.24		
25	1030.93	75	379.62	131	544.52		
26	284.46	76	464.58	132	543.24		
27	310.77	77	464.58	133	472.28		
28	310.04	78	464.58	134	471.09		
29	358.60	79	464.57	135	377.63		
30	329.25	80	464.58	136	377.63		
31	344.82	81	464.58	137	377.63		
32	701.00	82	464.58	138	401.56		
33	703.40	83	464.58	139	422.88		
34	514.01	84	379.62	140	360.00		
35	703.40	85	380.58	141	360.00		
36	436.00	86	372.64	142	399.50		
37	491.47	87	478.19	143	384.90		
38	387.64	88	379.62	144	424.85		
39	519.92	89	379.57	145	434.49		
40	630.26	90	464.53	146	428.42		
41	685.20	91	464.45	147	393.91		
42	262.22	92	464.45	148	380.39		
43	367.14	93	464.44	149	316.98		
44	366.75	94	466.56	150	316.12		
45	367.89	95	464.58	151	306.91		
46	570.58	96	464.58	152	388.91		
47	472.11	97	464.58	153	325.32		
48	496.16	98	379.62	154	329.35		
49	520.60	99	379.62	155	332.24		
50	472.42	100	440.91	156	388.91		
AREA	24245.93	AREA	21122.98	AREA	20167.91	AREA	6192.16
					TOTAL AREA UNDER PLOTS		71728.89

PROPOSED PLOT AREA FOR SADHUGRAM			
PLOT NO.	NO.S	TOTAL AREA IN SQM	PERCENTAGE
Plot Area Total		170.00	71728.8900
SERVICES AREA			
A1	352.09	A15	356.5
A2	228.88	A16	285.6
A3	112.46	A17	277.0
A4	261.55	A18	215.1
A5	95.99	A19	206.6
A6	323.31	A20	299.0
A7	157.36	A21	377.9
A8	98.53	A22	249.9
A9	719.45	A23	257.7
A10	305.00	A24	513.4
A11	134.74	A25	161.6
A12	254.86	A26	114.0
A13	397.82	A27	75.4
A14	434.65		
TOTAL	3876.69		7264.1800
EXISTING STRUCTURE AREA			
MSED Sub Station			1983.54
Sector Office for all Services			646.41
Pumping Station			1988.80
Area in Surpanakha Temple			2702.00
Existing Temple Total Area			2565.37
TOTAL AREA			9886.12
TOTAL AREA UNDER ROAD			
MAIN ROAD	8540.19		
SECONDARY ROAD	20071.32		
SERVICE ROAD	7039.77		
DP ROAD AREA	2576.00		
Total	38227.28		
PARKING			
CAR PARKING	8893.54		
TOTAL	8893.54		
TOTAL SITE AREA	136000.00		
	34 ACRE	SQ. MT.	100%

AREA STATEMENT
 TOTAL AREA AS PER 7/12 = 179163 SQM (44.79 ACRE)
 TOTAL AREA UNDER DEVELOPMENT = 136000 SQM (34.00 ACRE)
 AREA UNDER PARKING = 8893.54 SQM
 AREA UNDER INTERNAL ROAD = 38227.28 SQM
 AREA UNDER SERVICES = 7264.18 SQM
 EXISTING STRUCTURES = 9886.12 SQM
 AREA UNDER PLOT = 71728.88 SQM

NOTE -
 1) ALL NECESSARY PERMISSION SHALL BE OBTAINED FROM CONCERNED DEVELOPMENT BEFORE IMPLEMENTATION
 2) THIS PERMISSION IS GIVEN ON THE STRENGTH OF UDPR-2020. CLAUSE NO.2.3

INDEX:	
	INTEGRATED SECTOR OFFICE
	RESERVED PLOTS (A - ENCLOSED)=36 PLOTS
	RESERVED PLOTS (B - 50'X105')=9 TOTAL 9 PLOTS
	RESERVED PLOTS (C - 50'X80')=106 PLOTS
	SECONDARY ROAD (TEMPORARY)
	SERVICE ROAD
	MAIN ROAD (PERMANENT)
	URINAL BLOCKS
	TOILET BLOCK (10-40 UNITS EACH)
	HANDWASH AREA (10-15 UNITS)
	VENDING ZONES
	POLICE/ FIRE
	FOOD COURT
	SEATING AREAS
	WATER ATMS
	PUBLIC ACCOMMODATION
	POLICE CHOWKI
	DROP OFF ZONE
	WATCH TOWER
	FREE ACCOMMODATION (RAIN BASERA)
	STORAGE/ GODOWNS
	VIDYUT SUBSTATION
	TELEPHONE
	MEDICAL FACILITIES
	POST OFFICE
	CIVIL SUPPLIES
	BANK COMMAND OFFICE/ BANK BRANCHES/ ATMS
	IRRIGATION DEPARTMENT
	JAIL NIGAM
	PWD OFFICE
	RAILWAYS DEPARTMENT
	SANITATION WORKERS COLONY
	THEMATIC GATE
	MEDIA CAMP/ PRESS

Dealt By : Pranali	DRAWING TITLE : LAYOUT PLAN	NORTH : 	PROJECT : NASHIK - SADHUGHAM	102-103, 64-B, SHALWAK MANOR, V.I.P. ROAD, RAMDASPETH, NAGPUR-440010	 ARCHITECTURE URBAN DESIGN INTERIOR DESIGN
Checked By : SHERA MA'AM	DATE :		TITLE PROPOSED TEMP LAYOUT FOR SADHUGRAM, (FOR SINHASTHA PERIOD ONLY) (RES. NO 92 & 93) IN S.NO. 327/P,328/P,329 ,330/P,331/P,332/P,333/P OF NASHIK SHIWAR	0712-2447232 +91 77699 18841 1squaredesigns2001@gmail.com www.1squaredesigns.com	

झाड/झाडे तोडणे/झाडाच्या फांदया तोडणे बाबतचा पंचनामा

वेळ:- सकाळ/दुपार/सायंकाळ:-

वाजता

दिनांक:- १०/११/२०२५

११/११/२०२५

१२/११/२०२५

आम्ही खालील सहि करणार पंच झाड तोडणे/फांदया तोडणे/पुनरोपन करणे बाबत

अर्जदार :- मा. कार्यकारी अभियंता (पंचवटी), सां.बां.पि, नाशिक महानगरपालिका, नाशिक यांचा अर्ज.

पत्ता:- नाशिक महानगरपालिका, नाशिक.

अर्जदार यांनी महानगरपालिकेकडे केलेल्या अर्जाबाबत अर्जात नमूद झाडांची स्थिती ही अर्जदार व त्यांचे अधिनस्त कर्मचारी, नगरनियोजन विभागाचे अधिकारी कर्मचारी, मा. उद्यान अधिक्षक, मा. वृक्ष अधिकारी तथा विभागीय अधिकारी तसेच उद्यान निरीक्षक पंचवटी व त्यांचे अधिनस्त कर्मचारी यांचे उपस्थितीत प्रत्यक्ष पाहणी व आवश्यकतेनुसार सोबत जोडलेल्या यादीनुसार प्रत्यक्ष जागेवर वस्तुस्थिती प्रमाणे हा पंचनामा करित आहोत.

१) भागेचा पत्ता व वर्णन:- मौजे नाशिक शहर २ सर्व्हे क्र. ३२६, ३२७/१, ३२७/२, ३२८/१, ३२९, ३३०/१, ३३०/२, ३३१, ३३२ व ३३३ साधुग्राम, तपोवन नाशिक

२) झाडाची मालकी:- मनपा

३) झाडाचे वर्णन :- सोबत जोडलेल्या यादीप्रमाणे

४) झाडे/झाड, तोडण्याची/फांदयाचा विस्तार कमी करण्याची कारणे,

उपरोक्त नुसार प्रस्तावात नमुद ठिकाणी असलेली अर्जातील नमुद एकुण १५७५ वृक्षांपैकी एकुण ८९७ वृक्ष हे साधुग्राम चे विकासकामात अडथळा असल्याने बुंध्यापासुन तोडणे आवश्यक वाटते, ७१ वृक्ष साधुग्राम चे विकासकामात अडथळा असल्याने पुनरोपन करणे आवश्यक वाटते तसेच विविध प्रजातीचे एकुण ५६७ वृक्षांची आवश्यकतेनुसार छाटणी करणे आवश्यक वाटते व उर्वरित ४० वृक्ष हे तोडणेची आवश्यकता वाटत नाही या प्रमाणे प्रत्यक्ष परिस्थिती/ असलेबद्दल हा पंचनामा केला आहे.

- पंचनामात ची यादी सोबत जोडत आहोत.

पंचाचे नांव:-

१) श्री तुकाराम दामोदर दिजले

२) श्री गणेश उत्तमराव देसले

३) श्री जयदेव बाबुराव देसले

४) श्री जयदेव बाबुराव देसले

५)

स्वाक्षरी:-

पंचनामा करणार:-

(उद्यान निरीक्षक)

उद्यान निरीक्षक (पंचवटी)
नाशिक महानगर पालिका नाशिक

PANCHANAMA REPORT

(Regarding Cutting of Trees / Pruning of Branches / Transplantation of Trees)

Time: Morning / Afternoon / Evening: __ o'clock

Date: 10/12/2025

Date: 11/12/2025

Date: 12/12/2025

Introduction

We, the undersigned witnesses (Panch), hereby prepare this Panchanama regarding the cutting of trees, pruning of branches, and transplantation of trees.

Reference

Application submitted by the Hon. Executive Engineer (Panchavati), Public Works Department, Nashik Municipal Corporation, Nashik.

Contact: 9919212024 / 9212212024

Inspection Details

With reference to the application submitted to the Municipal Corporation, the condition of the trees mentioned therein has been physically inspected in the presence of: The applicant and subordinate staff Officers and staff of the Town Planning Department The Garden Superintenden The Tree Officer and Divisional Officer Garden Inspector (Panchavati) and subordinate staff

This Panchanama is prepared based on actual site conditions as per the attached list.

Details

1. Address and Description of Area:

Mouje Nashik City, Survey Nos. 326, 327/1, 327/2, 328/1, 329, 330/1, 330/2, 331, 332 and 233, Sadhugram, Tapovan, Nashik

2. Ownership of Trees:----- Municipal Corporation

3. Description of Trees:----- As per the attached list

4. Reasons for Cutting / Pruning / Transplantation

As per the proposal:

Out of 1575 trees:897 trees obstruct development work → to be cut from the base 71 trees obstruct development → to be transplanted 567 trees require pruning 40 trees do not require any cutting

This Panchanama is prepared based on actual site inspection.

Attached Documents

List of trees referred to in the Panchanama is attached herewith.

Names of Witnesses (Panch)

Signatures

Shri Tukaram Damodar Dhikle
Shri Ganesh Uttamrao Desale
Dnyaneshwar Baburao Darekar
Shri Sunil baburao Thalkar

sd/-
sd/-
sd/-
sd/-

Prepared By
(Garden Inspector)

sd/-
Garden Inspector (Panchavati)
Nashik Municipal Corporation, Nashik

Name of the applicant Place of trees and other required information	Number	Tree Name	Age of trees (year)	Tree girth (m)	Tree felling / replanting / rejection / pruning	Remark
1	2	3	4	5	6	7
Executive Engineer, (Panchvati) P.W.D. Location of trees: - Mauje Nashik City 2, Survey No. 326, 327/1, 327/2, 328/1, 329, 330/1, 330/2, 331, 332 and 333 Sadhu Gram, Tapovan Nashik Sadhu Gram, Final Layout as submitted by Public Works Department and Town Planning Department Nashik Municipal Corporation	1.	Akashneem	05 to 08	0.32	Cutting	As per the above mentioned subject the proposal received from Executive Engineer (Panchavati) PWD e NMC, the trees owned by the corporation are being affected in the development of Sadhugram in view of the upcoming Simhastha. However, according to the project map (layout) presented in the proposal and the list of trees received, a total of 1825 trees of different species have been reported on the site, according to which a total of 1575 trees of different species owned by the corporation are creating obstacles in the construction of the actual construction, as well as in the road and as well as in the parking of two-wheelers and four-wheelers. However, the applicants and their subordinates, officers and employees of the Town Planning Department, Garden Superintendent, Tree Officer and Divisional Officer, as well as the Garden Inspector
	2.	Akashneem	8 to 10	0.35	Cutting	
	3.	Akashneem	8 to 10	0.44	Reject	
	4.	Akashneem	8 to 10	0.97	Reject	
	5.	Akashneem	8 to 10	1.4	Reject	
	6.	Mango	08 to 10	0.2	Transplant	
	7.	Mango	08 to 10	0.4	Transplant	
	8.	Mango	11 to 15	0.35	Transplant	
	9.	Mango	11 to 15	0.6	Transplant	
	10.	Mango	11 to 15	0.3	Transplant	
	11.	Mango	11 to 15	0.45	Transplant	
	12.	Mango	5 to 8	0.35	Transplant	
	13.	Mango	5 to 8	0.36	Transplant	
	14.	Mango	5 to 8	0.48	Transplant	
	15.	Mango	5 to 8	0.37	Transplant	
	16.	Mango	5 to 8	0.3	Transplant	
	17.	Mango	5 to 8	0.28	Transplant	
	18.	Mango	5 to 8	0.38	Transplant	
	19.	Ashok	08 to 10	0.57	Transplant	
	20.	Acacia	05 to 10	0.35	Cutting	
	21.	Acacia	05 to 10	0.37	Cutting	
	22.	Acacia	05 to 10	0.9	Cutting	
	23.	Acacia	05 to 10	0.82	Cutting	
	24.	Acacia	05 to 10	0.45	Cutting	
	25.	Acacia	05 to 10	0.35	Cutting	
	26.	Acacia	05 to 10	0.32	Cutting	
	27.	Acacia	05 to 10	0.32	Cutting	
	28.	Acacia	05 to 10	0.5	Cutting	
	29.	Acacia	05 to 10	0.35	Cutting	
	30.	Acacia	05 to 10	0.45	Cutting	
	31.	Acacia	05 to 10	0.37	Cutting	
	32.	Acacia	05 to 10	0.35	Cutting	
	33.	Acacia	05 to 10	0.42	Cutting	
	34.	Acacia	05 to 10	0.55	Cutting	
	35.	Acacia	05 to 10	0.25	Cutting	
	36.	Acacia	05 to 10	0.32	Cutting	
	37.	Acacia	05 to 10	0.48	Cutting	
	38.	Acacia	05 to 10	0.49	Cutting	

	39.	Acacia	05 to 08	0.36	Cutting	<p>Panchvati and his subordinates were present in the presence of the applicant, according to the Sadhu Gram Final Layout (Project Map) submitted by the applicant, Out of the total 1575 trees affected in the project, it is found that a total of 897 trees of different species are required to be cut from the dam as some of the trees are rotten / affected and some of the trees are tilted and dried, as per the survey, a total of 71 trees are required to be re-planted and a total of 567 trees of different species are required to be pruned as per the requirement and the remaining 40 trees are not required to be cut, although the final decision regarding this proposal will be submitted on the next date.</p> <p>Therefore, in respect of felling / pruning / replanting / rejection of trees for the said project, the aforesaid Reference No. According to the draft law dated 12/11/2025, an open notice was given in the local newspaper for inviting objections and</p>
	40.	Acacia	08 to 12	0.85	Cutting	
	41.	Acacia	05 to 08	0.45	Cutting	
	42.	Acacia	08 to 12	0.78	Cutting	
	43.	Acacia	08 to 12	0.65	Cutting	
	44.	Acacia	08 to 12	0.9	Cutting	
	45.	Acacia	05 to 08	0.4	Cutting	
	46.	Acacia	08 to 12	0.9	Cutting	
	47.	Acacia	05 to 08	0.22	Cutting	
	48.	Acacia	05 to 08	0.26	Cutting	
	49.	Acacia	05 to 08	0.24	Cutting	
	50.	Acacia	05 to 08	0.28	Cutting	
	51.	Acacia	05 to 08	0.24	Cutting	
	52.	Acacia	08 to 12	0.93	Cutting	
	53.	Acacia	08 to 12	0.85	Cutting	
	54.	Acacia	05 to 08	0.3	Cutting	
	55.	Acacia	05 to 08	0.22	Cutting	
	56.	Acacia	05 to 08	0.25	Cutting	
	57.	Acacia	05 to 08	0.28	Cutting	
	58.	Acacia	08 to 12	0.85	Cutting	
	59.	Acacia	08 to 12	0.65	Cutting	
	60.	Acacia	05 to 08	0.32	Cutting	
	61.	Acacia	05 to 08	0.45	Cutting	
	62.	Acacia	08 to 12	0.46	Cutting	
	63.	Acacia	08 to 12	0.64	Cutting	
	64.	Acacia	08 to 12	0.64	Cutting	
	65.	Acacia	08 to 12	0.68	Cutting	
	66.	Acacia	08 to 12	0.56	Cutting	
	67.	Acacia	08 to 12	0.55	Cutting	
	68.	Acacia	05 to 08	0.44	Cutting	
	69.	Acacia	05 to 08	0.32	Cutting	
	70.	Acacia	05 to 08	0.35	Cutting	
	71.	Acacia	08 to 12	0.49	Cutting	
	72.	Acacia	05 to 08	0.45	Cutting	
	73.	Acacia	05 to 08	0.35	Cutting	
	74.	Acacia	05 to 08	0.36	Cutting	
	75.	Acacia	05 to 08	0.42	Cutting	
	76.	Acacia	05 to 08	0.38	Cutting	
	77.	Acacia	05 to 08	0.35	Cutting	
	78.	Acacia	05 to 08	0.25	Cutting	
	79.	Acacia	05 to 08	0.3	Cutting	
	80.	Acacia	05 to 08	0.43	Cutting	
	81.	Acacia	08 to 12	0.46	Cutting	
	82.	Acacia	08 to 12	0.68	Cutting	
	83.	Acacia	08 to 12	0.52	Cutting	

	84.	Acacia	05 to 08	0.36	Cutting	suggestions, according to which, due to the large number of objections and suggestions received in writing, online and email, the hearing of the objections and suggestions was held on 24/11/2025.
	85.	Acacia	05 to 08	0.42	Cutting	
	86.	Acacia	05 to 08	0.35	Cutting	
	87.	Acacia	05 to 08	0.32	Cutting	
	88.	Acacia	08 to 12	0.65	Cutting	
	89.	Acacia	05 to 08	0.34	Cutting	
	90.	Acacia	05 to 08	0.36	Cutting	
	91.	Acacia	05 to 08	0.25	Cutting	
	92.	Acacia	05 to 08	0.2	Cutting	
	93.	Acacia	05 to 08	0.22	Cutting	
	94.	Acacia	05 to 08	0.22	Cutting	
	95.	Acacia	05 to 08	0.25	Cutting	
	96.	Acacia	05 to 08	0.28	Cutting	
	97.	Acacia	05 to 08	0.29	Cutting	
	98.	Acacia	05 to 08	0.24	Cutting	
	99.	Acacia	08 to 12	0.62	Cutting	
	100.	Acacia	05 to 08	0.35	Cutting	
	101.	Acacia	05 to 08	0.34	Cutting	
	102.	Acacia	05 to 08	0.36	Cutting	
	103.	Acacia	05 to 08	0.32	Cutting	
	104.	Acacia	05 to 08	0.25	Cutting	
	105.	Acacia	05 to 08	0.24	Cutting	
	106.	Acacia	05 to 08	0.26	Cutting	
	107.	Acacia	08 to 12	0.62	Cutting	
	108.	Acacia	05 to 08	0.42	Cutting	
	109.	Acacia	05 to 08	0.32	Cutting	
	110.	Acacia	05 to 08	0.32	Cutting	
	111.	Acacia	05 to 08	0.35	Cutting	
	112.	Acacia	05 to 08	0.36	Cutting	
	113.	Acacia	05 to 08	0.34	Cutting	
	114.	Acacia	05 to 08	0.39	Cutting	
	115.	Acacia	08 to 12	0.82	Cutting	
	116.	Acacia	08 to 12	0.72	Cutting	
	117.	Acacia	08 to 12	0.78	Cutting	
	118.	Acacia	08 to 12	0.82	Cutting	
	119.	Acacia	05 to 08	0.24	Cutting	
	120.	Acacia	05 to 08	0.28	Cutting	
	121.	Acacia	05 to 08	0.32	Cutting	
	122.	Acacia	05 to 08	0.35	Cutting	
	123.	Acacia	05 to 08	0.35	Cutting	
	124.	Acacia	08 to 12	0.88	Cutting	
	125.	Acacia	12 to 15	0.98	Cutting	
	126.	Acacia	05 to 08	0.36	Cutting	
	127.	Acacia	05 to 08	0.32	Cutting	

128.	Acacia	05 to 08	0.45	Cutting	
129.	Acacia	08 to 12	0.63	Cutting	
130.	Acacia	05 to 08	0.32	Cutting	
131.	Acacia	05 to 08	0.35	Cutting	
132.	Acacia	05 to 08	0.34	Cutting	
133.	Acacia	08 to 12	0.68	Cutting	
134.	Acacia	08 to 12	0.65	Cutting	
135.	Acacia	08 to 12	0.69	Cutting	
136.	Acacia	08 to 12	0.48	Cutting	
137.	Acacia	08 to 12	0.62	Cutting	
138.	Acacia	08 to 12	0.68	Cutting	
139.	Acacia	05 to 08	0.34	Cutting	
140.	Acacia	08 to 12	0.48	Cutting	
141.	Acacia	05 to 08	0.25	Cutting	
142.	Acacia	05 to 08	0.2	Cutting	
143.	Acacia	05 to 08	0.22	Cutting	
144.	Acacia	05 to 08	0.22	Cutting	
145.	Acacia	05 to 08	0.25	Cutting	
146.	Acacia	05 to 08	0.28	Cutting	
147.	Acacia	05 to 08	0.29	Cutting	
148.	Acacia	05 to 08	0.24	Cutting	
149.	Acacia	08 to 12	0.62	Cutting	
150.	Acacia	05 to 08	0.35	Cutting	
151.	Acacia	05 to 08	0.34	Cutting	
152.	Acacia	05 to 08	0.36	Cutting	
153.	Acacia	05 to 08	0.32	Cutting	
154.	Acacia	05 to 08	0.25	Cutting	
155.	Acacia	05 to 08	0.24	Cutting	
156.	Acacia	05 to 08	0.26	Cutting	
157.	Acacia	08 to 12	0.62	Cutting	
158.	Acacia	05 to 08	0.42	Cutting	
159.	Acacia	05 to 08	0.32	Cutting	
160.	Acacia	08 to 12	0.65	Cutting	
161.	Acacia	05 to 08	0.34	Cutting	
162.	Acacia	05 to 08	0.36	Cutting	
163.	Acacia	05 to 08	0.32	Cutting	
164.	Acacia	05 to 08	0.35	Cutting	
165.	Acacia	05 to 08	0.36	Cutting	
166.	Acacia	05 to 08	0.36	Cutting	
167.	Acacia	05 to 08	0.25	Cutting	
168.	Acacia	05 to 08	0.24	Cutting	
169.	Acacia	08 to 12	0.78	Cutting	
170.	Acacia	08 to 12	0.78	Cutting	
171.	Acacia	08 to 12	0.75	Cutting	
172.	Acacia	08 to 12	0.75	Cutting	

173.	Acacia	08 to 12	0.49	Cutting	
174.	Acacia	05 to 08	0.36	Cutting	
175.	Acacia	08 to 12	0.85	Cutting	
176.	Acacia	05 to 08	0.45	Cutting	
177.	Acacia	08 to 12	0.78	Cutting	
178.	Acacia	08 to 12	0.65	Cutting	
179.	Acacia	08 to 12	0.9	Cutting	
180.	Acacia	05 to 08	0.4	Cutting	
181.	Acacia	08 to 12	0.9	Cutting	
182.	Acacia	05 to 08	0.22	Cutting	
183.	Acacia	05 to 08	0.26	Cutting	
184.	Acacia	05 to 08	0.24	Cutting	
185.	Acacia	05 to 08	0.28	Cutting	
186.	Acacia	05 to 08	0.24	Cutting	
187.	Acacia	08 to 12	0.93	Cutting	
188.	Acacia	08 to 12	0.85	Cutting	
189.	Acacia	05 to 08	0.3	Cutting	
190.	Acacia	05 to 08	0.22	Cutting	
191.	Acacia	05 to 08	0.25	Cutting	
192.	Acacia	05 to 08	0.28	Cutting	
193.	Acacia	08 to 12	0.85	Cutting	
194.	Acacia	05 to 08	0.35	Cutting	
195.	Acacia	08 to 12	0.69	Cutting	
196.	Acacia	08 to 12	0.75	Cutting	
197.	Acacia	05 to 08	0.25	Cutting	
198.	Acacia	05 to 08	0.25	Cutting	
199.	Acacia	05 to 08	0.35	Cutting	
200.	Acacia	08 to 12	0.63	Cutting	
201.	Acacia	05 to 08	0.34	Cutting	
202.	Acacia	05 to 08	0.39	Cutting	
203.	Acacia	05 to 08	0.39	Cutting	
204.	Acacia	05 to 08	0.38	Cutting	
205.	Acacia	05 to 08	0.45	Cutting	
206.	Acacia	05 to 08	0.42	Cutting	
207.	Acacia	08 to 12	0.75	Cutting	
208.	Acacia	05 to 08	0.45	Cutting	
209.	Acacia	05 to 08	0.44	Cutting	
210.	Acacia	08 to 12	0.65	Cutting	
211.	Acacia	05 to 08	0.24	Cutting	
212.	Acacia	08 to 12	0.58	Cutting	
213.	Acacia	08 to 12	0.56	Cutting	
214.	Acacia	08 to 12	0.55	Cutting	
215.	Acacia	08 to 12	0.54	Cutting	
216.	Acacia	08 to 12	0.58	Cutting	
217.	Acacia	05 to 08	0.32	Cutting	

218.	Acacia	05 to 08	0.25	Cutting	
219.	Acacia	05 to 08	0.36	Cutting	
220.	Acacia	08 to 12	0.78	Cutting	
221.	Acacia	05 to 08	0.36	Cutting	
222.	Acacia	08 to 12	0.65	Cutting	
223.	Acacia	05 to 08	0.36	Cutting	
224.	Acacia	05 to 08	0.25	Cutting	
225.	Acacia	05 to 08	0.34	Cutting	
226.	Acacia	05 to 08	0.36	Cutting	
227.	Acacia	05 to 08	0.36	Cutting	
228.	Acacia	08 to 12	0.49	Cutting	
229.	Acacia	05 to 08	0.36	Cutting	
230.	Acacia	08 to 12	0.85	Cutting	
231.	Acacia	05 to 08	0.45	Cutting	
232.	Acacia	08 to 12	0.78	Cutting	
233.	Acacia	08 to 12	0.65	Cutting	
234.	Acacia	08 to 12	0.9	Cutting	
235.	Acacia	05 to 08	0.4	Cutting	
236.	Acacia	08 to 12	0.9	Cutting	
237.	Acacia	05 to 08	0.22	Cutting	
238.	Acacia	05 to 08	0.26	Cutting	
239.	Acacia	05 to 08	0.24	Cutting	
240.	Acacia	05 to 08	0.28	Cutting	
241.	Acacia	05 to 08	0.24	Cutting	
242.	Acacia	08 to 12	0.93	Cutting	
243.	Acacia	08 to 12	0.85	Cutting	
244.	Acacia	05 to 08	0.3	Cutting	
245.	Acacia	05 to 08	0.22	Cutting	
246.	Acacia	05 to 08	0.25	Cutting	
247.	Acacia	05 to 08	0.28	Cutting	
248.	Acacia	08 to 12	0.85	Cutting	
249.	Acacia	05 to 08	0.36	Cutting	
250.	Acacia	05 to 08	0.25	Cutting	
251.	Acacia	05 to 08	0.24	Cutting	
252.	Acacia	08 to 12	0.78	Cutting	
253.	Acacia	08 to 12	0.78	Cutting	
254.	Acacia	08 to 12	0.75	Cutting	
255.	Acacia	08 to 12	0.75	Cutting	
256.	Acacia	08 to 12	0.49	Cutting	
257.	Acacia	05 to 08	0.36	Cutting	
258.	Acacia	08 to 12	0.85	Cutting	
259.	Acacia	05 to 08	0.45	Cutting	
260.	Acacia	08 to 12	0.78	Cutting	
261.	Acacia	08 to 12	0.65	Cutting	
262.	Acacia	08 to 12	0.9	Cutting	

263.	Acacia	05 to 08	0.4	Cutting	
264.	Acacia	08 to 12	0.9	Cutting	
265.	Acacia	05 to 08	0.22	Cutting	
266.	Acacia	05 to 08	0.26	Cutting	
267.	Acacia	05 to 08	0.36	Cutting	
268.	Acacia	05 to 08	0.25	Cutting	
269.	Acacia	05 to 08	0.22	Cutting	
270.	Acacia	05 to 08	0.25	Cutting	
271.	Acacia	05 to 08	0.26	Cutting	
272.	Acacia	08 to 12	0.56	Cutting	
273.	Acacia	08 to 12	0.95	Cutting	
274.	Acacia	08 to 12	0.64	Cutting	
275.	Acacia	05 to 08	0.35	Cutting	
276.	Acacia	05 to 08	0.36	Cutting	
277.	Acacia	05 to 08	0.34	Cutting	
278.	Acacia	05 to 08	0.36	Cutting	
279.	Acacia	05 to 08	0.36	Cutting	
280.	Acacia	05 to 08	0.38	Cutting	
281.	Acacia	05 to 08	0.25	Cutting	
282.	Acacia	08 to 12	0.87	Cutting	
283.	Acacia	08 to 12	0.65	Cutting	
284.	Acacia	08 to 12	0.66	Cutting	
285.	Acacia	08 to 12	0.64	Cutting	
286.	Acacia	05 to 08	0.35	Cutting	
287.	Acacia	05 to 08	0.34	Cutting	
288.	Acacia	05 to 08	0.36	Cutting	
289.	Acacia	05 to 08	0.39	Cutting	
290.	Acacia	05 to 08	0.34	Cutting	
291.	Acacia	08 to 12	0.6	Cutting	
292.	Acacia	08 to 12	0.65	Cutting	
293.	Acacia	08 to 12	0.69	Cutting	
294.	Acacia	08 to 12	0.64	Cutting	
295.	Acacia	05 to 08	0.36	Cutting	
296.	Acacia	08 to 12	0.65	Cutting	
297.	Acacia	08 to 12	0.64	Cutting	
298.	Acacia	08 to 12	0.69	Cutting	
299.	Acacia	05 to 08	0.35	Cutting	
300.	Acacia	08 to 12	0.64	Cutting	
301.	Acacia	05 to 08	0.34	Cutting	
302.	Acacia	08 to 12	0.78	Cutting	
303.	Acacia	08 to 12	0.77	Cutting	
304.	Acacia	05 to 08	0.45	Cutting	
305.	Acacia	05 to 08	0.45	Cutting	
306.	Acacia	05 to 08	0.45	Cutting	
307.	Acacia	05 to 08	0.36	Cutting	

308.	Acacia	05 to 08	0.36	Cutting	
309.	Acacia	05 to 08	0.35	Cutting	
310.	Acacia	08 to 12	0.84	Cutting	
311.	Acacia	05 to 08	0.35	Cutting	
312.	Acacia	05 to 08	0.36	Cutting	
313.	Acacia	08 to 12	0.95	Cutting	
314.	Acacia	05 to 08	0.35	Cutting	
315.	Acacia	05 to 08	0.36	Cutting	
316.	Acacia	08 to 12	0.85	Cutting	
317.	Acacia	05 to 08	0.36	Cutting	
318.	Acacia	05 to 08	0.34	Cutting	
319.	Acacia	05 to 08	0.36	Cutting	
320.	Acacia	05 to 08	0.34	Cutting	
321.	Acacia	05 to 08	0.36	Cutting	
322.	Acacia	05 to 08	0.35	Cutting	
323.	Acacia	05 to 08	0.34	Cutting	
324.	Acacia	08 to 12	0.68	Cutting	
325.	Acacia	05 to 08	0.36	Cutting	
326.	Acacia	05 to 08	0.36	Cutting	
327.	Acacia	05 to 08	0.25	Cutting	
328.	Acacia	05 to 08	0.24	Cutting	
329.	Acacia	08 to 12	0.78	Cutting	
330.	Acacia	08 to 12	0.78	Cutting	
331.	Acacia	08 to 12	0.75	Cutting	
332.	Acacia	08 to 12	0.75	Cutting	
333.	Acacia	08 to 12	0.49	Cutting	
334.	Acacia	05 to 08	0.36	Trimming	
335.	Acacia	08 to 12	0.85	Trimming	
336.	Acacia	05 to 08	0.45	Trimming	
337.	Acacia	08 to 12	0.78	Trimming	
338.	Acacia	08 to 12	0.65	Trimming	
339.	Acacia	08 to 12	0.9	Trimming	
340.	Acacia	05 to 08	0.4	Trimming	
341.	Acacia	08 to 12	0.9	Trimming	
342.	Acacia	05 to 08	0.22	Trimming	
343.	Acacia	05 to 08	0.26	Trimming	
344.	Acacia	08 to 12	0.9	Trimming	
345.	Acacia	05 to 08	0.4	Trimming	
346.	Acacia	08 to 12	0.9	Trimming	
347.	Acacia	05 to 08	0.22	Trimming	
348.	Acacia	05 to 08	0.26	Trimming	
349.	Acacia	05 to 08	0.36	Trimming	
350.	Acacia	05 to 08	0.25	Trimming	
351.	Acacia	05 to 08	0.22	Trimming	
352.	Acacia	05 to 08	0.25	Trimming	

353.	Acacia	05 to 08	0.26	Trimming
354.	Acacia	08 to 12	0.56	Trimming
355.	Acacia	05 to 08	0.28	Trimming
356.	Acacia	08 to 12	0.85	Trimming
357.	Acacia	05 to 08	0.35	Trimming
358.	Acacia	08 to 12	0.69	Trimming
359.	Acacia	08 to 12	0.75	Trimming
360.	Acacia	05 to 08	0.25	Trimming
361.	Acacia	05 to 08	0.25	Trimming
362.	Acacia	05 to 08	0.35	Trimming
363.	Acacia	08 to 12	0.63	Trimming
364.	Acacia	05 to 08	0.34	Trimming
365.	Acacia	05 to 08	0.39	Trimming
366.	Acacia	05 to 08	0.39	Trimming
367.	Acacia	05 to 08	0.38	Trimming
368.	Acacia	05 to 08	0.45	Trimming
369.	Acacia	05 to 08	0.42	Trimming
370.	Acacia	08 to 12	0.75	Trimming
371.	Acacia	05 to 08	0.45	Trimming
372.	Acacia	05 to 08	0.44	Trimming
373.	Acacia	08 to 12	0.65	Trimming
374.	Acacia	05 to 08	0.24	Trimming
375.	Acacia	08 to 12	0.58	Trimming
376.	Acacia	08 to 12	0.56	Trimming
377.	Acacia	08 to 12	0.55	Trimming
378.	Acacia	05 to 08	0.36	Trimming
379.	Acacia	05 to 08	0.32	Trimming
380.	Acacia	05 to 08	0.25	Trimming
381.	Acacia	05 to 08	0.24	Trimming
382.	Acacia	05 to 08	0.26	Trimming
383.	Acacia	08 to 12	0.62	Trimming
384.	Acacia	05 to 08	0.42	Trimming
385.	Acacia	05 to 08	0.32	Trimming
386.	Acacia	08 to 12	0.65	Trimming
387.	Acacia	05 to 08	0.34	Trimming
388.	Acacia	05 to 08	0.36	Trimming
389.	Acacia	05 to 08	0.32	Trimming
390.	Acacia	05 to 08	0.35	Trimming
391.	Acacia	05 to 08	0.36	Trimming
392.	Acacia	05 to 08	0.36	Trimming
393.	Acacia	05 to 08	0.25	Trimming
394.	Acacia	05 to 08	0.36	Trimming
395.	Acacia	05 to 08	0.35	Trimming
396.	Acacia	05 to 08	0.34	Trimming
397.	Acacia	08 to 12	0.95	Trimming

398.	Acacia	08 to 12	0.64	Trimming
399.	Acacia	08 to 12	0.65	Trimming
400.	Acacia	05 to 08	0.35	Trimming
401.	Acacia	05 to 08	0.25	Trimming
402.	Acacia	05 to 08	0.25	Trimming
403.	Acacia	05 to 08	0.26	Trimming
404.	Acacia	05 to 08	0.28	Trimming
405.	Acacia	05 to 08	0.27	Trimming
406.	Acacia	05 to 08	0.26	Trimming
407.	Acacia	05 to 08	0.36	Trimming
408.	Acacia	05 to 08	0.36	Trimming
409.	Acacia	05 to 08	0.35	Trimming
410.	Acacia	08 to 12	0.84	Trimming
411.	Acacia	05 to 08	0.35	Trimming
412.	Acacia	05 to 08	0.36	Trimming
413.	Acacia	08 to 12	0.95	Trimming
414.	Acacia	05 to 08	0.35	Trimming
415.	Acacia	05 to 08	0.36	Trimming
416.	Acacia	08 to 12	0.85	Trimming
417.	Acacia	05 to 08	0.36	Trimming
418.	Acacia	05 to 08	0.34	Trimming
419.	Acacia	05 to 08	0.36	Trimming
420.	Acacia	05 to 08	0.34	Trimming
421.	Acacia	05 to 08	0.36	Trimming
422.	Acacia	05 to 08	0.22	Trimming
423.	Acacia	05 to 08	0.25	Trimming
424.	Acacia	05 to 08	0.2	Trimming
425.	Acacia	05 to 08	0.35	Trimming
426.	Acacia	05 to 08	0.35	Trimming
427.	Acacia	08 to 12	0.62	Trimming
428.	Acacia	05 to 08	0.36	Trimming
429.	Acacia	05 to 08	0.35	Trimming
430.	Acacia	08 to 12	0.52	Trimming
431.	Acacia	08 to 12	0.53	Trimming
432.	Acacia	08 to 12	0.58	Trimming
433.	Acacia	08 to 12	0.69	Trimming
434.	Acacia	12 to 15	0.98	Trimming
435.	Acacia	08 to 12	0.64	Trimming
436.	Acacia	05 to 08	0.36	Trimming
437.	Acacia	08 to 12	0.65	Trimming
438.	Acacia	08 to 12	0.54	Trimming
439.	Acacia	05 to 08	0.3	Trimming
440.	Acacia	05 to 08	0.22	Trimming
441.	Acacia	05 to 08	0.25	Trimming
442.	Acacia	05 to 08	0.28	Trimming

443.	Acacia	08 to 12	0.85	Trimming
444.	Acacia	05 to 08	0.36	Trimming
445.	Acacia	05 to 08	0.25	Trimming
446.	Acacia	05 to 08	0.24	Trimming
447.	Acacia	08 to 12	0.78	Trimming
448.	Acacia	08 to 12	0.78	Trimming
449.	Acacia	08 to 12	0.75	Trimming
450.	Acacia	08 to 12	0.75	Trimming
451.	Acacia	08 to 12	0.49	Trimming
452.	Acacia	05 to 08	0.36	Trimming
453.	Acacia	08 to 12	0.85	Trimming
454.	Acacia	05 to 08	0.45	Trimming
455.	Acacia	08 to 12	0.78	Trimming
456.	Acacia	08 to 12	0.65	Trimming
457.	Acacia	08 to 12	0.9	Trimming
458.	Acacia	05 to 08	0.4	Trimming
459.	Acacia	08 to 12	0.9	Trimming
460.	Acacia	05 to 08	0.22	Trimming
461.	Acacia	05 to 08	0.26	Trimming
462.	Acacia	05 to 08	0.25	Trimming
463.	Acacia	05 to 08	0.36	Trimming
464.	Acacia	05 to 08	0.35	Trimming
465.	Acacia	05 to 08	0.34	Trimming
466.	Acacia	08 to 12	0.46	Trimming
467.	Acacia	05 to 08	0.25	Trimming
468.	Acacia	08 to 12	0.9	Trimming
469.	Acacia	15 to 18	1.25	Trimming
470.	Acacia	08 to 12	0.62	Trimming
471.	Acacia	12 to 15	1.17	Trimming
472.	Acacia	12 to 15	1	Trimming
473.	Acacia	15 to 18	1.6	Trimming
474.	Acacia	15 to 18	1.45	Trimming
475.	Acacia	15 to 18	1.5	Trimming
476.	Acacia	15 to 18	1.4	Trimming
477.	Acacia	15 to 18	1.21	Trimming
478.	Acacia	12 to 15	1.2	Trimming
479.	Acacia	15 to 18	1.3	Trimming
480.	Acacia	15 to 18	1.4	Trimming
481.	Acacia	12 to 15	1.05	Trimming
482.	Acacia	12 to 15	1.1	Trimming
483.	Acacia	12 to 15	1	Trimming
484.	Acacia	15 to 18	1.4	Trimming
485.	Acacia	08 to 12	0.85	Trimming
486.	Acacia	12 to 15	1.2	Trimming
487.	Acacia	15 to 18	1.3	Trimming

488.	Acacia	12 to 15	1.05	Trimming
489.	Acacia	12 to 15	1.1	Trimming
490.	Acacia	12 to 15	1.1	Trimming
491.	Acacia	15 to 18	1.6	Trimming
492.	Acacia	12 to 15	1	Trimming
493.	Acacia	15 to 18	1.22	Trimming
494.	Acacia	15 to 18	1.35	Trimming
495.	Acacia	15 to 18	1.3	Trimming
496.	Acacia	15 to 18	1.22	Trimming
497.	Acacia	12 to 15	1.1	Trimming
498.	Acacia	15 to 18	1.8	Trimming
499.	Acacia	15 to 18	1.22	Trimming
500.	Acacia	08 to 12	0.85	Trimming
501.	Acacia	08 to 12	0.87	Trimming
502.	Acacia	08 to 12	0.92	Trimming
503.	Acacia	18 to 25	2.4	Trimming
504.	Acacia	15 to 18	1.21	Trimming
505.	Acacia	12 to 15	1.1	Trimming
506.	Acacia	18 to 25	2.6	Trimming
507.	Acacia	18 to 25	1.9	Trimming
508.	Acacia	18 to 25	2.4	Trimming
509.	Acacia	12 to 15	1.1	Trimming
510.	Acacia	15 to 18	1.5	Trimming
511.	Acacia	12 to 15	1.2	Trimming
512.	Acacia	12 to 15	1.13	Trimming
513.	Acacia	12 to 15	1.2	Trimming
514.	Acacia	18 to 25	2.4	Trimming
515.	Acacia	15 to 18	1.6	Trimming
516.	Acacia	12 to 15	1.2	Trimming
517.	Acacia	18 to 25	2	Trimming
518.	Acacia	18 to 25	2.22	Trimming
519.	Bael	15 to 18	1.8	Transplant
520.	Bael	05 to 08	0.25	Transplant
521.	Bael	05 to 08	0.35	Transplant
522.	Baccan	05 to 08	0.32	Cutting
523.	Black ficus	05 to 08	0.45	Transplant
524.	Black ficus	05 to 08	0.33	Transplant
525.	Bhendi	05 to 08	0.4	Cutting
526.	Bhokar	05 to 08	0.36	Transplant
527.	Bhokar	08 to 12	0.9	Cutting
528.	Bhokar	12 to 15	1.1	Cutting
529.	Bor	05 to 08	0.38	Cutting
530.	Bor	08 to 12	0.75	Trimming
531.	Bor	08 to 12	0.65	Cutting
532.	Bor	05 to 08	0.39	Cutting

533.	Bor	08 to 12	0.65	Cutting	
534.	Bor	05 to 08	0.26	Cutting	
535.	Bor	05 to 08	0.22	Cutting	
536.	Bor	05 to 08	0.2	Cutting	
537.	Bor	08 to 12	0.7	Cutting	
538.	Bor	08 to 12	0.5	Cutting	
539.	Bor	05 to 08	0.34	Cutting	
540.	Bor	08 to 12	0.65	Cutting	
541.	Bottal brush	08 to 12	0.8	Cutting	
542.	Bottal brush	08 to 12	0.7	Cutting	
543.	Bottal brush	08 to 12	0.92	Trimming	
544.	Bottal brush	08 to 12	0.9	Trimming	
545.	Bottal brush	08 to 12	0.92	Trimming	
546.	Bottal brush	05 to 08	0.4	Trimming	
547.	Bottal brush	08 to 12	0.56	Trimming	
548.	Bottal brush	08 to 12	0.46	Trimming	
549.	Chandan	05 to 08	0.22	Transplant	
550.	Chandan	05 to 08	0.24	Transplant	
551.	Chandan	05 to 08	0.14	Transplant	
552.	Chandan	05 to 08	0.24	Transplant	
553.	Badaam	08 to 12	0.59	Cutting	
554.	Badaam	05 to 08	0.45	Cutting	
555.	Badaam	05 to 08	0.27	Cutting	
556.	Badaam	05 to 08	0.22	Transplant	
557.	Austrelian Acacia	08 to 12	0.75	Cutting	
558.	Austrelian Acacia	08 to 12	0.6	Cutting	
559.	Austrelian Acacia	12 to 15	1.05	Trimming	
560.	Gulmohor	05 to 08	0.22	Cutting	
561.	Gulmohor	12 to 15	0.97	Cutting	
562.	Gulmohor	08 to 12	0.69	Cutting	
563.	Gulmohor	08 to 12	0.65	Cutting	
564.	Gulmohor	15 to 18	1.4	Cutting	
565.	Gulmohor	08 to 12	0.75	Cutting	
566.	Gulmohor	08 to 12	0.82	Cutting	
567.	Gulmohor	08 to 12	0.8	Cutting	
568.	Gulmohor	15 to 18	1.3	Cutting	
569.	Gulmohor	12 to 15	1.1	Cutting	
570.	Gulmohor	12 to 15	1.2	Trimming	
571.	Gulmohor	15 to 18	1.4	Trimming	
572.	Gulmohor	12 to 15	1.1	Trimming	
573.	Gulmohor	15 to 18	1.6	Trimming	
574.	Gulmohor	18 to 25	2.25	Trimming	

575.	Gulmohor	05 to 08	0.22	Trimming	
576.	Gulmohor	12 to 15	1	Trimming	
577.	Gulmohor	08 to 12	0.69	Trimming	
578.	Gulmohor	08 to 12	0.65	Trimming	
579.	Gulmohor	12 to 15	0.97	Trimming	
580.	Gulmohor	05 to 08	0.25	Trimming	
581.	Jamun	08 to 12	0.8	Cutting	
582.	Jamun	08 to 12	0.65	Cutting	
583.	Jamun	05 to 08	0.32	Transplant	
584.	Jamun	05 to 08	0.22	Transplant	
585.	Jamun	18 to 25	2.4	Reject	
586.	Jamun	08 to 12	0.65	Reject	
587.	Kadamb	08 to 12	0.8	Cutting	
588.	Kadamb	05 to 08	0.32	Transplant	
589.	Kaduneem	15 to 18	1.8	Cutting	
590.	Kaduneem	08 to 12	0.6	Cutting	
591.	Kaduneem	08 to 12	0.87	Cutting	
592.	Kaduneem	15 to 18	1.25	Cutting	
593.	Kaduneem	08 to 12	0.55	Cutting	
594.	Kaduneem	08 to 12	0.75	Cutting	
595.	Kaduneem	15 to 18	1.3	Cutting	
596.	Kaduneem	15 to 18	1.23	Trimming	
597.	Kaduneem	15 to 18	1.54	Trimming	
598.	Kaduneem	12 to 15	1.2	Cutting	
599.	Kaduneem	08 to 12	0.75	Cutting	
600.	Kaduneem	15 to 18	1.6	Cutting	
601.	Kaduneem	08 to 12	0.95	Cutting	
602.	Kaduneem	08 to 12	0.75	Cutting	
603.	Kaduneem	08 to 12	0.5	Cutting	
604.	Kaduneem	05 to 08	0.25	Cutting	
605.	Kaduneem	15 to 18	1.54	Cutting	
606.	Kaduneem	15 to 18	1.25	Cutting	
607.	Kaduneem	08 to 12	0.75	Cutting	
608.	Kaduneem	15 to 18	1.3	Cutting	
609.	Kaduneem	15 to 18	1.7	Cutting	
610.	Kaduneem	15 to 18	1.8	Cutting	
611.	Kaduneem	15 to 18	1.23	Cutting	
612.	Kaduneem	15 to 18	1.47	Cutting	
613.	Kaduneem	05 to 08	0.35	Cutting	
614.	Kaduneem	08 to 12	0.55	Cutting	
615.	Kaduneem	05 to 08	0.25	Cutting	
616.	Kaduneem	08 to 12	0.6	Cutting	
617.	Kaduneem	08 to 12	0.87	Cutting	
618.	Kaduneem	15 to 18	1.7	Cutting	
619.	Kaduneem	12 to 15	1	Cutting	

620.	Kaduneem	12 to 15	1.1	Cutting	
621.	Kaduneem	12 to 15	1.2	Cutting	
622.	Kaduneem	05 to 08	0.2	Cutting	
623.	Kanchan	05 to 08	0.42	Transplant	
624.	Karanj	05 to 08	0.2	Transplant	
625.	Karanj	05 to 08	0.18	Transplant	
626.	Karanj	05 to 08	0.3	Transplant	
627.	Karanj	08 to 12	0.67	Cutting	
628.	Karanj	05 to 08	0.26	Transplant	
629.	Karanj	08 to 12	0.55	Transplant	
630.	Karanj	05 to 08	0.16	Transplant	
631.	Karanj	08 to 12	0.95	Reject	
632.	Karanj	15 to 18	1.4	Reject	
633.	Karanj	12 to 15	1.2	Reject	
634.	Karanj	08 to 12	0.67	Reject	
635.	Karanj	08 to 12	0.55	Reject	
636.	Karanj	08 to 12	0.67	Reject	
637.	Karanj	08 to 12	0.8	Reject	
638.	Kashid	05 to 08	0.22	Cutting	
639.	Kashid	08 to 12	0.63	Cutting	
640.	Kashid	08 to 12	0.53	Cutting	
641.	Kashid	05 to 08	0.28	Cutting	
642.	Kashid	05 to 08	0.25	Cutting	
643.	Kashid	05 to 08	0.3	Cutting	
644.	Kashid	05 to 08	0.3	Cutting	
645.	Kashid	08 to 12	0.68	Cutting	
646.	Kashid	08 to 12	0.66	Cutting	
647.	Kashid	08 to 12	0.7	Cutting	
648.	Kashid	05 to 08	0.35	Cutting	
649.	Kashid	05 to 08	0.45	Cutting	
650.	Kashid	08 to 12	0.6	Cutting	
651.	Kashid	08 to 12	0.5	Cutting	
652.	Kashid	08 to 12	0.6	Cutting	
653.	Kashid	05 to 08	0.45	Cutting	
654.	Kashid	05 to 08	0.3	Cutting	
655.	Kashid	08 to 12	0.6	Cutting	
656.	Kashid	08 to 12	0.5	Cutting	
657.	Kashid	08 to 12	0.55	Cutting	
658.	Kashid	05 to 08	0.35	Cutting	
659.	Kashid	05 to 08	0.3	Cutting	
660.	Kashid	05 to 08	0.3	Cutting	
661.	Kashid	05 to 08	0.3	Cutting	
662.	Kashid	08 to 12	0.5	Cutting	
663.	Kashid	08 to 12	0.75	Cutting	
664.	Kashid	08 to 12	0.55	Cutting	

665.	Kashid	08 to 12	0.5	Cutting
666.	Kashid	05 to 08	0.32	Cutting
667.	Kashid	08 to 12	0.6	Cutting
668.	Kashid	05 to 08	0.23	Cutting
669.	Kashid	05 to 08	0.3	Cutting
670.	Kashid	05 to 08	0.27	Cutting
671.	Kashid	05 to 08	0.2	Cutting
672.	Kashid	05 to 08	0.33	Cutting
673.	Kashid	05 to 08	0.4	Cutting
674.	Kashid	08 to 12	0.5	Cutting
675.	Kashid	05 to 08	0.3	Cutting
676.	Kashid	05 to 08	0.33	Cutting
677.	Kashid	05 to 08	0.4	Cutting
678.	Kashid	05 to 08	0.37	Cutting
679.	Kashid	08 to 12	0.56	Cutting
680.	Kashid	08 to 12	0.47	Cutting
681.	Kashid	08 to 12	0.5	Cutting
682.	Kashid	08 to 12	0.5	Cutting
683.	Kashid	05 to 08	0.45	Cutting
684.	Kashid	08 to 12	0.56	Cutting
685.	Kashid	05 to 08	0.25	Cutting
686.	Kashid	08 to 12	0.55	Cutting
687.	Kashid	08 to 12	0.5	Cutting
688.	Kashid	08 to 12	0.95	Cutting
689.	Kashid	08 to 12	0.65	Cutting
690.	Kashid	08 to 12	0.65	Cutting
691.	Kashid	08 to 12	0.9	Cutting
692.	Kashid	08 to 12	0.5	Cutting
693.	Kashid	05 to 08	0.42	Cutting
694.	Kashid	08 to 12	0.54	Cutting
695.	Kashid	05 to 08	0.4	Cutting
696.	Kashid	08 to 12	0.7	Cutting
697.	Kashid	08 to 12	0.5	Cutting
698.	Kashid	12 to 15	1	Cutting
699.	Kashid	05 to 08	0.3	Cutting
700.	Kashid	05 to 08	0.27	Cutting
701.	Kashid	05 to 08	0.3	Cutting
702.	Kashid	05 to 08	0.32	Cutting
703.	Kashid	05 to 08	0.32	Cutting
704.	Kashid	05 to 08	0.22	Cutting
705.	Kashid	05 to 08	0.2	Cutting
706.	Kashid	05 to 08	0.44	Cutting
707.	Kashid	05 to 08	0.33	Cutting
708.	Kashid	08 to 12	0.48	Cutting
709.	Kashid	08 to 12	0.52	Cutting

710.	Kashid	08 to 12	0.57	Cutting	
711.	Kashid	05 to 08	0.2	Cutting	
712.	Kashid	05 to 08	0.4	Cutting	
713.	Kashid	05 to 08	0.36	Cutting	
714.	Kashid	08 to 12	0.55	Cutting	
715.	Kashid	08 to 12	0.57	Cutting	
716.	Kashid	08 to 12	0.57	Cutting	
717.	Kashid	08 to 12	0.56	Cutting	
718.	Kashid	08 to 12	0.48	Cutting	
719.	Kashid	05 to 08	0.44	Cutting	
720.	Kashid	08 to 12	0.58	Cutting	
721.	Kashid	08 to 12	0.6	Cutting	
722.	Kashid	05 to 08	0.2	Cutting	
723.	Kashid	05 to 08	0.35	Cutting	
724.	Kashid	05 to 08	0.2	Cutting	
725.	Kashid	05 to 08	0.44	Cutting	
726.	Kashid	08 to 12	0.54	Cutting	
727.	Kashid	08 to 12	0.47	Cutting	
728.	Kashid	05 to 08	0.31	Cutting	
729.	Kashid	05 to 08	0.35	Cutting	
730.	Kashid	05 to 08	0.2	Cutting	
731.	Kashid	05 to 08	0.38	Cutting	
732.	Kashid	05 to 08	0.3	Cutting	
733.	Kashid	05 to 08	0.44	Cutting	
734.	Kashid	08 to 12	0.46	Cutting	
735.	Kashid	08 to 12	0.5	Cutting	
736.	Kashid	05 to 08	0.42	Cutting	
737.	Kashid	05 to 08	0.23	Cutting	
738.	Kashid	08 to 12	0.57	Cutting	
739.	Kashid	05 to 08	0.18	Cutting	
740.	Kashid	08 to 12	0.9	Cutting	
741.	Kashid	08 to 12	0.85	Cutting	
742.	Kashid	08 to 12	0.91	Cutting	
743.	Kashid	08 to 12	0.86	Cutting	
744.	Kashid	08 to 12	0.56	Cutting	
745.	Kashid	05 to 08	0.3	Cutting	
746.	Kashid	05 to 08	0.4	Cutting	
747.	Kashid	08 to 12	0.7	Cutting	
748.	Kashid	05 to 08	0.4	Cutting	
749.	Kashid	08 to 12	0.82	Cutting	
750.	Kashid	08 to 12	0.62	Cutting	
751.	Kashid	05 to 08	0.4	Cutting	
752.	Kashid	05 to 08	0.38	Cutting	
753.	Kashid	05 to 08	0.36	Cutting	
754.	Kashid	08 to 12	0.53	Cutting	

755.	Kashid	05 to 08	0.45	Cutting	
756.	Kashid	08 to 12	0.5	Cutting	
757.	Kashid	08 to 12	0.48	Cutting	
758.	Kashid	05 to 08	0.22	Cutting	
759.	Kashid	08 to 12	0.47	Cutting	
760.	Kashid	05 to 08	0.38	Cutting	
761.	Kashid	05 to 08	0.24	Cutting	
762.	Kashid	05 to 08	0.17	Cutting	
763.	Kashid	05 to 08	0.2	Cutting	
764.	Kashid	05 to 08	0.28	Cutting	
765.	Kashid	05 to 08	0.32	Cutting	
766.	Kashid	05 to 08	0.25	Cutting	
767.	Kashid	05 to 08	0.38	Cutting	
768.	Kashid	08 to 12	0.63	Cutting	
769.	Kashid	05 to 08	0.39	Cutting	
770.	Kashid	05 to 08	0.39	Cutting	
771.	Kashid	05 to 08	0.37	Cutting	
772.	Kashid	05 to 08	0.35	Cutting	
773.	Kashid	08 to 12	0.48	Cutting	
774.	Kashid	08 to 12	0.75	Cutting	
775.	Kashid	08 to 12	0.57	Cutting	
776.	Kashid	05 to 08	0.42	Cutting	
777.	Kashid	08 to 12	0.65	Cutting	
778.	Kashid	08 to 12	0.82	Cutting	
779.	Kashid	08 to 12	0.6	Cutting	
780.	Kashid	08 to 12	0.86	Cutting	
781.	Kashid	08 to 12	0.95	Cutting	
782.	Kashid	12 to 15	0.96	Cutting	
783.	Kashid	08 to 12	0.75	Cutting	
784.	Kashid	08 to 12	0.65	Cutting	
785.	Kashid	05 to 08	0.38	Cutting	
786.	Kashid	08 to 12	0.6	Cutting	
787.	Kashid	08 to 12	0.48	Cutting	
788.	Kashid	05 to 08	0.32	Cutting	
789.	Kashid	08 to 12	0.88	Cutting	
790.	Kashid	05 to 08	0.37	Cutting	
791.	Kashid	12 to 15	0.98	Cutting	
792.	Kashid	05 to 08	0.37	Cutting	
793.	Kashid	05 to 08	0.42	Cutting	
794.	Kashid	08 to 12	0.7	Cutting	
795.	Kashid	05 to 08	0.4	Cutting	
796.	Kashid	05 to 08	0.45	Cutting	
797.	Kashid	08 to 12	0.55	Cutting	
798.	Kashid	05 to 08	0.28	Cutting	
799.	Kashid	15 to 18	1.25	Cutting	

800.	Kashid	05 to 08	0.4	Cutting	
801.	Kashid	05 to 08	0.26	Cutting	
802.	Kashid	05 to 08	0.2	Cutting	
803.	Kashid	08 to 12	0.85	Cutting	
804.	Kashid	08 to 12	0.93	Cutting	
805.	Kashid	05 to 08	0.35	Cutting	
806.	Kashid	08 to 12	0.5	Cutting	
807.	Kashid	05 to 08	0.45	Cutting	
808.	Kashid	05 to 08	0.3	Cutting	
809.	Kashid	05 to 08	0.25	Cutting	
810.	Kashid	05 to 08	0.4	Cutting	
811.	Kashid	08 to 12	0.5	Cutting	
812.	Kashid	05 to 08	0.24	Cutting	
813.	Kashid	05 to 08	0.32	Cutting	
814.	Kashid	05 to 08	0.3	Cutting	
815.	Kashid	05 to 08	0.25	Cutting	
816.	Kashid	08 to 12	0.5	Cutting	
817.	Kashid	05 to 08	0.33	Cutting	
818.	Kashid	05 to 08	0.4	Cutting	
819.	Kashid	05 to 08	0.27	Cutting	
820.	Kashid	05 to 08	0.22	Cutting	
821.	Kashid	05 to 08	0.3	Cutting	
822.	Kashid	05 to 08	0.23	Cutting	
823.	Kashid	05 to 08	0.24	Cutting	
824.	Kashid	05 to 08	0.3	Cutting	
825.	Kashid	05 to 08	0.3	Cutting	
826.	Kashid	08 to 12	0.47	Cutting	
827.	Kashid	05 to 08	0.35	Cutting	
828.	Kashid	05 to 08	0.27	Cutting	
829.	Kashid	05 to 08	0.29	Cutting	
830.	Kashid	05 to 08	0.23	Cutting	
831.	Kashid	05 to 08	0.32	Cutting	
832.	Kashid	05 to 08	0.2	Cutting	
833.	Kashid	05 to 08	0.25	Cutting	
834.	Kashid	05 to 08	0.37	Cutting	
835.	Kashid	08 to 12	0.48	Cutting	
836.	Kashid	08 to 12	0.6	Cutting	
837.	Kashid	08 to 12	0.62	Cutting	
838.	Kashid	08 to 12	0.7	Cutting	
839.	Kashid	08 to 12	0.47	Cutting	
840.	Kashid	08 to 12	0.55	Cutting	
841.	Kashid	08 to 12	0.6	Cutting	
842.	Kashid	08 to 12	0.65	Cutting	
843.	Kashid	08 to 12	0.8	Cutting	
844.	Kashid	08 to 12	0.8	Cutting	

845.	Kashid	05 to 08	0.32	Cutting	
846.	Kashid	08 to 12	0.52	Cutting	
847.	Kashid	08 to 12	0.85	Cutting	
848.	Kashid	08 to 12	0.65	Cutting	
849.	Kashid	08 to 12	0.8	Cutting	
850.	Kashid	08 to 12	0.7	Cutting	
851.	Kashid	08 to 12	0.9	Cutting	
852.	Kashid	08 to 12	0.5	Cutting	
853.	Kashid	08 to 12	0.55	Cutting	
854.	Kashid	08 to 12	0.9	Cutting	
855.	Kashid	08 to 12	0.85	Cutting	
856.	Kashid	05 to 08	0.35	Cutting	
857.	Kashid	08 to 12	0.5	Cutting	
858.	Kashid	08 to 12	0.65	Cutting	
859.	Kashid	08 to 12	0.6	Cutting	
860.	Kashid	08 to 12	0.85	Cutting	
861.	Kashid	08 to 12	0.85	Cutting	
862.	Kashid	08 to 12	0.6	Cutting	
863.	Kashid	05 to 08	0.45	Cutting	
864.	Kashid	08 to 12	0.8	Cutting	
865.	Kashid	08 to 12	0.7	Cutting	
866.	Kashid	08 to 12	0.9	Cutting	
867.	Kashid	08 to 12	0.8	Cutting	
868.	Kashid	08 to 12	0.7	Cutting	
869.	Kashid	08 to 12	0.8	Cutting	
870.	Kashid	08 to 12	0.6	Cutting	
871.	Kashid	05 to 08	0.35	Cutting	
872.	Kashid	08 to 12	0.6	Cutting	
873.	Kashid	05 to 08	0.4	Cutting	
874.	Kashid	08 to 12	0.8	Cutting	
875.	Kashid	08 to 12	0.6	Cutting	
876.	Kashid	08 to 12	0.8	Cutting	
877.	Kashid	08 to 12	0.6	Cutting	
878.	Kashid	05 to 08	0.4	Cutting	
879.	Kashid	08 to 12	0.75	Cutting	
880.	Kashid	08 to 12	0.8	Cutting	
881.	Kashid	08 to 12	0.75	Cutting	
882.	Kashid	08 to 12	0.6	Cutting	
883.	Kashid	08 to 12	0.5	Cutting	
884.	Kashid	08 to 12	0.65	Cutting	
885.	Kashid	08 to 12	0.6	Cutting	
886.	Kashid	08 to 12	0.55	Cutting	
887.	Kashid	08 to 12	0.6	Cutting	
888.	Kashid	08 to 12	0.5	Cutting	
889.	Kashid	05 to 08	0.3	Cutting	

890.	Kashid	05 to 08	0.25	Cutting	
891.	Kashid	08 to 12	0.5	Cutting	
892.	Kashid	05 to 08	0.4	Cutting	
893.	Kashid	08 to 12	0.7	Cutting	
894.	Kashid	08 to 12	0.5	Cutting	
895.	Kashid	05 to 08	0.35	Cutting	
896.	Kashid	05 to 08	0.3	Cutting	
897.	Kashid	05 to 08	0.4	Cutting	
898.	Kashid	05 to 08	0.3	Cutting	
899.	Kashid	05 to 08	0.4	Cutting	
900.	Kashid	05 to 08	0.25	Cutting	
901.	Kashid	05 to 08	0.4	Cutting	
902.	Kashid	05 to 08	0.45	Cutting	
903.	Kashid	05 to 08	0.4	Cutting	
904.	Kashid	05 to 08	0.4	Cutting	
905.	Kashid	08 to 12	0.6	Cutting	
906.	Kashid	08 to 12	0.55	Cutting	
907.	Kashid	08 to 12	0.65	Cutting	
908.	Kashid	05 to 08	0.45	Cutting	
909.	Kashid	05 to 08	0.45	Cutting	
910.	Kashid	05 to 08	0.45	Cutting	
911.	Kashid	08 to 12	0.5	Cutting	
912.	Kashid	05 to 08	0.4	Cutting	
913.	Kashid	05 to 08	0.4	Cutting	
914.	Kashid	05 to 08	0.42	Cutting	
915.	Kashid	05 to 08	0.43	Cutting	
916.	Kashid	05 to 08	0.4	Cutting	
917.	Kashid	08 to 12	0.9	Cutting	
918.	Kashid	05 to 08	0.4	Cutting	
919.	Kashid	05 to 08	0.35	Cutting	
920.	Kashid	08 to 12	0.6	Cutting	
921.	Kashid	08 to 12	0.8	Cutting	
922.	Kashid	08 to 12	0.85	Cutting	
923.	Kashid	08 to 12	0.6	Cutting	
924.	Kashid	08 to 12	0.5	Cutting	
925.	Kashid	05 to 08	0.35	Cutting	
926.	Kashid	08 to 12	0.7	Cutting	
927.	Kashid	05 to 08	0.45	Cutting	
928.	Kashid	08 to 12	0.55	Cutting	
929.	Kashid	08 to 12	0.5	Cutting	
930.	Kashid	08 to 12	0.6	Cutting	
931.	Kashid	08 to 12	0.65	Cutting	
932.	Kashid	05 to 08	0.45	Cutting	
933.	Kashid	08 to 12	0.5	Cutting	
934.	Kashid	08 to 12	0.5	Cutting	

935.	Kashid	08 to 12	0.6	Cutting
936.	Kashid	08 to 12	0.6	Cutting
937.	Kashid	08 to 12	0.7	Cutting
938.	Kashid	08 to 12	0.65	Cutting
939.	Kashid	08 to 12	0.8	Cutting
940.	Kashid	08 to 12	0.65	Cutting
941.	Kashid	05 to 08	0.35	Cutting
942.	Kashid	08 to 12	0.5	Cutting
943.	Kashid	08 to 12	0.65	Cutting
944.	Kashid	05 to 08	0.25	Cutting
945.	Kashid	08 to 12	0.5	Cutting
946.	Kashid	05 to 08	0.4	Trimming
947.	Kashid	08 to 12	0.6	Trimming
948.	Kashid	08 to 12	0.62	Trimming
949.	Kashid	08 to 12	0.5	Trimming
950.	Kashid	08 to 12	0.62	Trimming
951.	Kashid	08 to 12	0.55	Trimming
952.	Kashid	05 to 08	0.43	Trimming
953.	Kashid	08 to 12	0.62	Trimming
954.	Kashid	08 to 12	0.5	Trimming
955.	Kashid	08 to 12	0.85	Trimming
956.	Kashid	08 to 12	0.7	Trimming
957.	Kashid	08 to 12	0.75	Trimming
958.	Kashid	05 to 08	0.4	Trimming
959.	Kashid	08 to 12	0.55	Trimming
960.	Kashid	05 to 08	0.4	Trimming
961.	Kashid	05 to 08	0.4	Trimming
962.	Kashid	08 to 12	0.55	Trimming
963.	Kashid	05 to 08	0.3	Trimming
964.	Kashid	05 to 08	0.45	Trimming
965.	Kashid	08 to 12	0.55	Trimming
966.	Kashid	08 to 12	0.75	Trimming
967.	Kashid	12 to 15	1.15	Trimming
968.	Kashid	12 to 15	1	Trimming
969.	Kashid	08 to 12	0.95	Trimming
970.	Kashid	08 to 12	0.8	Trimming
971.	Kashid	05 to 08	0.45	Trimming
972.	Kashid	08 to 12	0.6	Trimming
973.	Kashid	08 to 12	0.85	Trimming
974.	Kashid	08 to 12	0.7	Trimming
975.	Kashid	05 to 08	0.2	Trimming
976.	Kashid	08 to 12	0.6	Trimming
977.	Kashid	08 to 12	0.5	Trimming
978.	Kashid	05 to 08	0.25	Trimming
979.	Kashid	05 to 08	0.34	Trimming

980.	Kashid	05 to 08	0.44	Trimming
981.	Kashid	08 to 12	0.49	Trimming
982.	Kashid	08 to 12	0.8	Trimming
983.	Kashid	08 to 12	0.9	Trimming
984.	Kashid	08 to 12	0.57	Trimming
985.	Kashid	08 to 12	0.93	Trimming
986.	Kashid	05 to 08	0.36	Trimming
987.	Kashid	05 to 08	0.45	Trimming
988.	Kashid	05 to 08	0.35	Trimming
989.	Kashid	08 to 12	0.5	Trimming
990.	Kashid	08 to 12	0.76	Trimming
991.	Kashid	08 to 12	0.53	Trimming
992.	Kashid	05 to 08	0.4	Trimming
993.	Kashid	05 to 08	0.39	Trimming
994.	Kashid	05 to 08	0.45	Trimming
995.	Kashid	08 to 12	0.5	Trimming
996.	Kashid	08 to 12	0.73	Trimming
997.	Kashid	08 to 12	0.53	Trimming
998.	Kashid	05 to 08	0.3	Trimming
999.	Kashid	08 to 12	0.67	Trimming
1000.	Kashid	08 to 12	0.65	Trimming
1001.	Kashid	05 to 08	0.35	Trimming
1002.	Kashid	05 to 08	0.32	Trimming
1003.	Kashid	08 to 12	0.71	Trimming
1004.	Kashid	05 to 08	0.34	Trimming
1005.	Kashid	05 to 08	0.35	Trimming
1006.	Kashid	05 to 08	0.36	Trimming
1007.	Kashid	05 to 08	0.25	Trimming
1008.	Kashid	05 to 08	0.22	Trimming
1009.	Kashid	05 to 08	0.24	Trimming
1010.	Kashid	05 to 08	0.44	Trimming
1011.	Kashid	05 to 08	0.37	Trimming
1012.	Kashid	05 to 08	0.45	Trimming
1013.	Kashid	08 to 12	0.8	Trimming
1014.	Kashid	05 to 08	0.2	Trimming
1015.	Kashid	05 to 08	0.28	Trimming
1016.	Kashid	05 to 08	0.4	Trimming
1017.	Kashid	05 to 08	0.35	Trimming
1018.	Kashid	05 to 08	0.28	Trimming
1019.	Kashid	05 to 08	0.29	Trimming
1020.	Kashid	05 to 08	0.4	Trimming
1021.	Kashid	05 to 08	0.32	Trimming
1022.	Kashid	05 to 08	0.25	Trimming
1023.	Kashid	08 to 12	0.53	Trimming
1024.	Kashid	08 to 12	0.55	Trimming

1025.	Kashid	05 to 08	0.45	Trimming
1026.	Kashid	08 to 12	0.85	Trimming
1027.	Kashid	08 to 12	0.55	Trimming
1028.	Kashid	05 to 08	0.41	Trimming
1029.	Kashid	05 to 08	0.34	Trimming
1030.	Kashid	08 to 12	0.92	Trimming
1031.	Kashid	08 to 12	0.56	Trimming
1032.	Kashid	05 to 08	0.35	Trimming
1033.	Kashid	05 to 08	0.38	Trimming
1034.	Kashid	05 to 08	0.39	Trimming
1035.	Kashid	08 to 12	0.65	Trimming
1036.	Kashid	08 to 12	0.78	Trimming
1037.	Kashid	08 to 12	0.77	Trimming
1038.	Kashid	08 to 12	0.62	Trimming
1039.	Kashid	08 to 12	0.65	Trimming
1040.	Kashid	05 to 08	0.3	Trimming
1041.	Kashid	08 to 12	0.47	Trimming
1042.	Kashid	08 to 12	0.71	Trimming
1043.	Kashid	08 to 12	0.6	Trimming
1044.	Kashid	05 to 08	0.22	Trimming
1045.	Kashid	05 to 08	0.3	Trimming
1046.	Kashid	05 to 08	0.32	Trimming
1047.	Kashid	05 to 08	0.35	Trimming
1048.	Kashid	05 to 08	0.36	Trimming
1049.	Kashid	08 to 12	0.6	Trimming
1050.	Kashid	08 to 12	0.55	Trimming
1051.	Kashid	08 to 12	0.5	Trimming
1052.	Kashid	08 to 12	0.5	Trimming
1053.	Kashid	05 to 08	0.3	Trimming
1054.	Kashid	08 to 12	0.6	Trimming
1055.	Kashid	08 to 12	0.9	Trimming
1056.	Kashid	05 to 08	0.44	Trimming
1057.	Kashid	08 to 12	0.64	Trimming
1058.	Kashid	08 to 12	0.53	Trimming
1059.	Kashid	08 to 12	0.65	Trimming
1060.	Kashid	08 to 12	0.7	Trimming
1061.	Kashid	08 to 12	0.75	Trimming
1062.	Kashid	08 to 12	0.85	Trimming
1063.	Kashid	08 to 12	0.75	Trimming
1064.	Kashid	08 to 12	0.8	Trimming
1065.	Kashid	08 to 12	0.75	Trimming
1066.	Kashid	08 to 12	0.65	Trimming
1067.	Kashid	05 to 08	0.3	Trimming
1068.	Kashid	08 to 12	0.6	Trimming
1069.	Kashid	05 to 08	0.4	Trimming

1070.	Kashid	05 to 08	0.35	Trimming
1071.	Kashid	05 to 08	0.45	Trimming
1072.	Kashid	08 to 12	0.55	Trimming
1073.	Kashid	05 to 08	0.2	Trimming
1074.	Kashid	08 to 12	0.55	Trimming
1075.	Kashid	05 to 08	0.45	Trimming
1076.	Kashid	05 to 08	0.3	Trimming
1077.	Kashid	05 to 08	0.35	Trimming
1078.	Kashid	08 to 12	0.55	Trimming
1079.	Kashid	08 to 12	0.5	Trimming
1080.	Kashid	05 to 08	0.35	Trimming
1081.	Kashid	05 to 08	0.45	Trimming
1082.	Kashid	05 to 08	0.3	Trimming
1083.	Kashid	05 to 08	0.4	Trimming
1084.	Kashid	05 to 08	0.35	Trimming
1085.	Kashid	05 to 08	0.25	Trimming
1086.	Kashid	05 to 08	0.22	Trimming
1087.	Kashid	05 to 08	0.35	Trimming
1088.	Kashid	05 to 08	0.32	Trimming
1089.	Kashid	08 to 12	0.65	Trimming
1090.	Kashid	05 to 08	0.26	Trimming
1091.	Kashid	05 to 08	0.45	Trimming
1092.	Kashid	05 to 08	0.42	Trimming
1093.	Kashid	08 to 12	0.48	Trimming
1094.	Kashid	08 to 12	0.52	Trimming
1095.	Kashid	08 to 12	0.58	Trimming
1096.	Kashid	05 to 08	0.35	Trimming
1097.	Kashid	05 to 08	0.36	Trimming
1098.	Kashid	05 to 08	0.22	Trimming
1099.	Kashid	05 to 08	0.25	Trimming
1100.	Kashid	05 to 08	0.45	Trimming
1101.	Kashid	05 to 08	0.35	Trimming
1102.	Kashid	05 to 08	0.33	Trimming
1103.	Kashid	05 to 08	0.32	Trimming
1104.	Kashid	05 to 08	0.33	Trimming
1105.	Kashid	05 to 08	0.35	Trimming
1106.	Kashid	05 to 08	0.44	Trimming
1107.	Kashid	05 to 08	0.45	Trimming
1108.	Kashid	08 to 12	0.46	Trimming
1109.	Kashid	05 to 08	0.42	Trimming
1110.	Kashid	08 to 12	0.52	Trimming
1111.	Kashid	05 to 08	0.45	Trimming
1112.	Kashid	08 to 12	0.6	Trimming
1113.	Kashid	05 to 08	0.45	Trimming
1114.	Kashid	08 to 12	0.6	Trimming

1115.	Kashid	08 to 12	0.65	Trimming
1116.	Kashid	15 to 18	1.45	Trimming
1117.	Kashid	08 to 12	0.55	Trimming
1118.	Kashid	08 to 12	0.62	Trimming
1119.	Kashid	08 to 12	0.65	Trimming
1120.	Kashid	08 to 12	0.7	Trimming
1121.	Kashid	08 to 12	0.55	Trimming
1122.	Kashid	08 to 12	0.62	Trimming
1123.	Kashid	08 to 12	0.48	Trimming
1124.	Kashid	08 to 12	0.65	Trimming
1125.	Kashid	05 to 08	0.28	Trimming
1126.	Kashid	05 to 08	0.4	Trimming
1127.	Kashid	05 to 08	0.28	Trimming
1128.	Kashid	08 to 12	0.53	Trimming
1129.	Kashid	08 to 12	0.75	Trimming
1130.	Kashid	08 to 12	0.7	Trimming
1131.	Kashid	08 to 12	0.65	Trimming
1132.	Kashid	08 to 12	0.5	Trimming
1133.	Kashid	05 to 08	0.35	Trimming
1134.	Kashid	08 to 12	0.55	Trimming
1135.	Kashid	08 to 12	0.55	Trimming
1136.	Kashid	05 to 08	0.45	Trimming
1137.	Kashid	05 to 08	0.35	Trimming
1138.	Kashid	05 to 08	0.4	Trimming
1139.	Kashid	08 to 12	0.6	Trimming
1140.	Kashid	05 to 08	0.4	Trimming
1141.	Kashid	05 to 08	0.3	Trimming
1142.	Kashid	08 to 12	0.65	Trimming
1143.	Kashid	08 to 12	0.6	Trimming
1144.	Kashid	05 to 08	0.45	Trimming
1145.	Kashid	05 to 08	0.3	Trimming
1146.	Kashid	08 to 12	0.5	Trimming
1147.	Kashid	12 to 15	1.1	Trimming
1148.	Kashid	08 to 12	0.6	Trimming
1149.	Kashid	05 to 08	0.35	Trimming
1150.	Kashid	05 to 08	0.4	Trimming
1151.	Kashid	08 to 12	0.7	Trimming
1152.	Kashid	08 to 12	0.6	Trimming
1153.	Kashid	08 to 12	0.55	Trimming
1154.	Kashid	05 to 08	0.4	Trimming
1155.	Kashid	08 to 12	0.55	Trimming
1156.	Kashid	05 to 08	0.4	Trimming
1157.	Kashid	05 to 08	0.35	Trimming
1158.	Kashid	05 to 08	0.25	Trimming
1159.	Kashid	08 to 12	0.55	Trimming

1160.	Kashid	12 to 15	1	Trimming
1161.	Kashid	05 to 08	0.4	Trimming
1162.	Kashid	05 to 08	0.35	Trimming
1163.	Kashid	05 to 08	0.45	Trimming
1164.	Kashid	05 to 08	0.35	Trimming
1165.	Kashid	08 to 12	0.5	Trimming
1166.	Kashid	05 to 08	0.4	Trimming
1167.	Kashid	05 to 08	0.3	Trimming
1168.	Kashid	05 to 08	0.4	Trimming
1169.	Kashid	08 to 12	0.55	Trimming
1170.	Kashid	05 to 08	0.45	Trimming
1171.	Kashid	08 to 12	0.9	Trimming
1172.	Kashid	05 to 08	0.35	Trimming
1173.	Kashid	05 to 08	0.45	Trimming
1174.	Kashid	05 to 08	0.4	Trimming
1175.	Kashid	08 to 12	0.5	Trimming
1176.	Kashid	05 to 08	0.35	Trimming
1177.	Kashid	05 to 08	0.35	Trimming
1178.	Kashid	12 to 15	1.1	Trimming
1179.	Kashid	08 to 12	0.95	Trimming
1180.	Kashid	12 to 15	1	Trimming
1181.	Kashid	12 to 15	1.1	Trimming
1182.	Kashid	08 to 12	0.67	Trimming
1183.	Kashid	08 to 12	0.95	Trimming
1184.	Kashid	08 to 12	0.88	Trimming
1185.	Kashid	08 to 12	0.65	Trimming
1186.	Kashid	08 to 12	0.75	Trimming
1187.	Kashid	08 to 12	0.7	Trimming
1188.	Kashid	08 to 12	0.85	Trimming
1189.	Kashid	08 to 12	0.8	Trimming
1190.	Kashid	08 to 12	0.85	Trimming
1191.	Kashid	08 to 12	0.65	Trimming
1192.	Kashid	08 to 12	0.64	Trimming
1193.	Kashid	05 to 08	0.44	Trimming
1194.	Kashid	08 to 12	0.9	Trimming
1195.	Kashid	12 to 15	0.98	Trimming
1196.	Kashid	08 to 12	0.92	Trimming
1197.	Kashid	08 to 12	0.55	Trimming
1198.	Kashid	12 to 15	1.14	Trimming
1199.	Kashid	08 to 12	0.8	Trimming
1200.	Kashid	15 to 18	1.7	Trimming
1201.	Kashid	08 to 12	0.66	Trimming
1202.	Kashid	08 to 12	0.7	Trimming
1203.	Kashid	08 to 12	0.5	Trimming
1204.	Kashid	15 to 18	1.5	Trimming

1205.	Kashid	12 to 15	1.07	Trimming
1206.	Kashid	12 to 15	1.13	Trimming
1207.	Kashid	08 to 12	0.9	Trimming
1208.	Kashid	08 to 12	0.8	Trimming
1209.	Kashid	12 to 15	1.1	Trimming
1210.	Kashid	08 to 12	0.9	Trimming
1211.	Kashid	08 to 12	0.82	Trimming
1212.	Kashid	08 to 12	0.6	Trimming
1213.	Kashid	12 to 15	1.1	Trimming
1214.	Kashid	12 to 15	1	Trimming
1215.	Kashid	12 to 15	1	Trimming
1216.	Kashid	08 to 12	0.95	Trimming
1217.	Kashid	08 to 12	0.6	Trimming
1218.	Kashid	08 to 12	0.75	Trimming
1219.	Kashid	08 to 12	0.8	Trimming
1220.	Kashid	08 to 12	0.75	Trimming
1221.	Kashid	08 to 12	0.6	Trimming
1222.	Kashid	08 to 12	0.8	Trimming
1223.	Kashid	08 to 12	0.9	Trimming
1224.	Kashid	08 to 12	0.6	Trimming
1225.	Kashid	12 to 15	1.1	Trimming
1226.	Kashid	12 to 15	1	Trimming
1227.	Kashid	08 to 12	0.95	Trimming
1228.	Kashid	08 to 12	0.9	Trimming
1229.	Kashid	08 to 12	0.7	Trimming
1230.	Kashid	08 to 12	0.85	Trimming
1231.	Kashid	08 to 12	0.65	Trimming
1232.	Kashid	12 to 15	1.06	Trimming
1233.	Kashid	12 to 15	1.1	Trimming
1234.	Kashid	15 to 18	1.8	Trimming
1235.	Kawath	12 to 15	1.2	Cutting
1236.	Khajur	08 to 12	0.78	Transplant
1237.	Khaya	12 to 15	1.4	Cutting
1238.	Naral	12 to 15	1.16	Cutting
1239.	Naral	08 to 12	0.78	Cutting
1240.	Naral	08 to 12	0.9	Cutting
1241.	Naral	08 to 12	0.85	Cutting
1242.	Naral	08 to 12	0.75	Cutting
1243.	Naral	08 to 12	0.72	Cutting
1244.	Naral	08 to 12	0.9	Reject
1245.	Naral	12 to 15	0.98	Reject
1246.	Naral	08 to 12	0.8	Reject
1247.	Naral	12 to 15	1.1	Cutting
1248.	Nilgiri	08 to 12	0.6	Cutting
1249.	Nilgiri	08 to 12	0.84	Cutting

1250.	Nilgiri	15 to 18	1.4	Cutting	
1251.	Nilgiri	18 to 25	2.1	Cutting	
1252.	Nilgiri	08 to 12	0.65	Cutting	
1253.	Nilgiri	05 to 08	0.38	Cutting	
1254.	Nilgiri	05 to 08	0.24	Cutting	
1255.	Nilgiri	08 to 12	0.7	Cutting	
1256.	Nilgiri	15 to 18	1.32	Cutting	
1257.	Nilgiri	15 to 18	1.31	Cutting	
1258.	Nilgiri	15 to 18	1.29	Cutting	
1259.	Nilgiri	12 to 15	0.99	Cutting	
1260.	Nilgiri	08 to 12	0.72	Cutting	
1261.	Nilgiri	15 to 18	1.44	Cutting	
1262.	Nilgiri	12 to 15	1.05	Cutting	
1263.	Nilgiri	12 to 15	1.1	Cutting	
1264.	Nilgiri	08 to 12	0.8	Cutting	
1265.	Nilgiri	08 to 12	0.93	Cutting	
1266.	Nilgiri	08 to 12	0.82	Cutting	
1267.	Nilgiri	08 to 12	0.92	Cutting	
1268.	Nilgiri	08 to 12	0.8	Cutting	
1269.	Nilgiri	12 to 15	1.2	Cutting	
1270.	Nilgiri	12 to 15	1.1	Cutting	
1271.	Nilgiri	15 to 18	1.6	Cutting	
1272.	Nilgiri	15 to 18	1.4	Cutting	
1273.	Nilgiri	15 to 18	1.3	Cutting	
1274.	Nilgiri	12 to 15	1	Cutting	
1275.	Nilgiri	12 to 15	1	Cutting	
1276.	Nilgiri	12 to 15	1	Cutting	
1277.	Nilgiri	12 to 15	1.2	Cutting	
1278.	Nilgiri	08 to 12	0.7	Cutting	
1279.	Nilgiri	12 to 15	1	Cutting	
1280.	Nilgiri	08 to 12	0.85	Cutting	
1281.	Nilgiri	12 to 15	1.2	Cutting	
1282.	Nilgiri	15 to 18	1.4	Cutting	
1283.	Nilgiri	15 to 18	1.8	Cutting	
1284.	Nilgiri	12 to 15	1	Cutting	
1285.	Nilgiri	12 to 15	1.05	Cutting	
1286.	Nilgiri	15 to 18	1.3	Cutting	
1287.	Nilgiri	12 to 15	1	Cutting	
1288.	Nilgiri	08 to 12	0.9	Cutting	
1289.	Nilgiri	05 to 08	0.43	Cutting	
1290.	Nilgiri	08 to 12	0.75	Cutting	
1291.	Nilgiri	15 to 18	1.3	Cutting	
1292.	Nilgiri	12 to 15	1	Reject	
1293.	Nilgiri	15 to 18	1.3	Reject	
1294.	Nilgiri	15 to 18	1.27	Reject	

1295.	Nilgiri	12 to 15	1.1	Reject	
1296.	Nilgiri	15 to 18	1.65	Reject	
1297.	Nilgiri	15 to 18	1.7	Reject	
1298.	Nilgiri	08 to 12	0.95	Reject	
1299.	Nilgiri	12 to 15	1.1	Reject	
1300.	Nilgiri	12 to 15	1.2	Reject	
1301.	Nilgiri	18 to 25	1.82	Reject	
1302.	Nilgiri	12 to 15	1.2	Reject	
1303.	Nilgiri	08 to 12	0.9	Reject	
1304.	Nilgiri	12 to 15	0.96	Reject	
1305.	Nilgiri	08 to 12	0.92	Reject	
1306.	Nilgiri	12 to 15	1.1	Reject	
1307.	Nilgiri	12 to 15	1.11	Reject	
1308.	Nilgiri	15 to 18	1.22	Reject	
1309.	Nilgiri	12 to 15	1.2	Reject	
1310.	Nilgiri	12 to 15	1.18	Reject	
1311.	Nilgiri	15 to 18	1.23	Reject	
1312.	Nilgiri	15 to 18	1.24	Reject	
1313.	Nilgiri	15 to 18	1.25	Reject	
1314.	Savar	12 to 15	1.6	Cutting	
1315.	Savar	12 to 15	1.6	Cutting	
1316.	Savar	12 to 15	1.6	Cutting	
1317.	Savar	12 to 15	1.8	Cutting	
1318.	parijatak	05 to 08	0.39	Transplant	
1319.	peru	05 to 08	0.25	Transplant	
1320.	peru	05 to 08	0.42	Transplant	
1321.	peru	05 to 08	0.23	Transplant	
1322.	peru	05 to 08	0.23	Transplant	
1323.	peru	05 to 08	0.45	Transplant	
1324.	pichkari	08 to 12	0.7	Cutting	
1325.	pichkari	08 to 12	0.5	Cutting	
1326.	pichkari	05 to 08	0.4	Cutting	
1327.	pichkari	08 to 12	0.85	Cutting	
1328.	pichkari	08 to 12	0.95	Cutting	
1329.	pichkari	08 to 12	0.5	Cutting	
1330.	pichkari	12 to 15	0.97	Trimming	
1331.	pichkari	08 to 12	0.9	Trimming	
1332.	pichkari	15 to 18	1.3	Trimming	
1333.	pichkari	08 to 12	0.95	Trimming	
1334.	pichkari	08 to 12	0.7	Trimming	
1335.	pichkari	05 to 08	0.35	Trimming	
1336.	pichkari	08 to 12	0.7	Trimming	
1337.	pichkari	15 to 18	1.5	Trimming	
1338.	Pimpal	15 to 18	1.38	Transplant	
1339.	Pimpal	12 to 15	1.08	Transplant	

1340.	Pimpal	08 to 12	0.92	Transplant
1341.	Pimpal	12 to 15	1.1	Transplant
1342.	Pimpal	18 to 25	2.1	Transplant
1343.	Pimpal	18 to 25	2.1	Transplant
1344.	Pimpal	18 to 25	2.1	Transplant
1345.	Pimpal	18 to 25	2.1	Transplant
1346.	Pimpal	08 to 12	0.77	Transplant
1347.	Pimpal	08 to 12	0.67	Transplant
1348.	Pimpal	05 to 08	0.36	Transplant
1349.	Pimpal	08 to 12	0.5	Transplant
1350.	Tibobia	05 to 08	0.3	Transplant
1351.	Tibobia	15 to 18	1.36	Cutting
1352.	Tibobia	08 to 12	0.85	Cutting
1353.	Rai aonla	08 to 12	0.68	Transplant
1354.	Rain tree	18 to 25	2.06	Trimming
1355.	Rain tree	15 to 18	1.8	Trimming
1356.	Rain tree	18 to 25	2	Trimming
1357.	Rain tree	12 to 15	1.15	Trimming
1358.	Rain tree	12 to 15	1.12	Trimming
1359.	Rain tree	15 to 18	1.3	Trimming
1360.	Rain tree	18 to 25	2	Trimming
1361.	Rain tree	15 to 18	1.6	Trimming
1362.	Rain tree	18 to 25	1.85	Trimming
1363.	Rain tree	15 to 18	1.7	Trimming
1364.	Rain tree	15 to 18	1.8	Trimming
1365.	Rain tree	15 to 18	1.6	Trimming
1366.	Rain tree	08 to 12	0.9	Cutting
1367.	Rain tree	15 to 18	1.3	Trimming
1368.	Rain tree	15 to 18	1.6	Trimming
1369.	Rain tree	15 to 18	1.3	Trimming
1370.	Rain tree	12 to 15	1.2	Trimming
1371.	Rain tree	12 to 15	1.15	Trimming
1372.	Rain tree	15 to 18	1.28	Trimming
1373.	Rain tree	15 to 18	1.22	Trimming
1374.	Rain tree	18 to 25	3.1	Trimming
1375.	Rain tree	15 to 18	1.3	Trimming
1376.	Rain tree	15 to 18	1.32	Trimming
1377.	Rain tree	15 to 18	1.4	Trimming
1378.	Rain tree	15 to 18	1.52	Trimming
1379.	Rain tree	15 to 18	1.22	Trimming
1380.	Rain tree	12 to 15	1.17	Cutting
1381.	Rain tree	18 to 25	3.2	Trimming
1382.	Rain tree	18 to 25	2.6	Trimming
1383.	Rain tree	18 to 25	2.2	Trimming
1384.	Rain tree	15 to 18	1.4	Cutting

1385.	Rain tree	18 to 25	1.9	Trimming
1386.	Rain tree	18 to 25	1.95	Trimming
1387.	Rain tree	18 to 25	1.95	Trimming
1388.	Rain tree	18 to 25	2.22	Trimming
1389.	Rain tree	18 to 25	2.2	Trimming
1390.	Rain tree	12 to 15	1.1	Cutting
1391.	Rain tree	18 to 25	2	Trimming
1392.	Rain tree	15 to 18	1.65	Trimming
1393.	Rain tree	18 to 25	2.3	Trimming
1394.	Rain tree	12 to 15	1.2	Trimming
1395.	Rain tree	15 to 18	1.25	Trimming
1396.	Rain tree	15 to 18	1.5	Trimming
1397.	Rain tree	15 to 18	1.5	Trimming
1398.	Rain tree	15 to 18	1.65	Trimming
1399.	Rain tree	12 to 15	1.1	Cutting
1400.	Rain tree	18 to 25	2.1	Trimming
1401.	Rain tree	15 to 18	1.8	Trimming
1402.	Rain tree	15 to 18	1.5	Trimming
1403.	Rain tree	18 to 25	1.9	Trimming
1404.	Rain tree	18 to 25	1.9	Trimming
1405.	Rain tree	15 to 18	1.5	Trimming
1406.	Rain tree	15 to 18	1.8	Trimming
1407.	Rain tree	12 to 15	1.2	Cutting
1408.	Rain tree	15 to 18	1.35	Trimming
1409.	Rain tree	15 to 18	1.5	Trimming
1410.	Rain tree	15 to 18	1.4	Trimming
1411.	Rain tree	12 to 15	1.08	Cutting
1412.	Rain tree	12 to 15	0.98	Cutting
1413.	Rain tree	08 to 12	0.9	Cutting
1414.	Rain tree	15 to 18	1.75	Reject
1415.	Rain tree	15 to 18	1.6	Cutting
1416.	Rain tree	08 to 12	0.95	Cutting
1417.	Rain tree	05 to 08	0.4	Cutting
1418.	Rain tree	08 to 12	0.95	Cutting
1419.	Rain tree	08 to 12	0.8	Cutting
1420.	Rain tree	05 to 08	0.4	Cutting
1421.	Rain tree	12 to 15	1	Cutting
1422.	Rain tree	12 to 15	1.2	Cutting
1423.	Rain tree	08 to 12	0.9	Cutting
1424.	Rain tree	08 to 12	0.8	Cutting
1425.	Rain tree	05 to 08	0.4	Cutting
1426.	Rain tree	05 to 08	0.4	Cutting
1427.	Rain tree	12 to 15	1.2	Cutting
1428.	Rain tree	08 to 12	0.7	Cutting
1429.	Rain tree	15 to 18	1.3	Cutting

1430.	Rain tree	08 to 12	0.5	Cutting	
1431.	Rain tree	15 to 18	1.4	Cutting	
1432.	Rain tree	08 to 12	0.5	Cutting	
1433.	Rain tree	08 to 12	0.85	Cutting	
1434.	Ramphal	08 to 12	0.58	Transplant	
1435.	Ramphal	05 to 08	0.39	Transplant	
1436.	Bramhadand	12 to 15	1.2	Cutting	
1437.	Bramhadand	12 to 15	0.98	Cutting	
1438.	Bramhadand	08 to 12	0.9	Cutting	
1439.	Bramhadand	08 to 12	0.8	Cutting	
1440.	Bramhadand	08 to 12	0.7	Cutting	
1441.	Bramhadand	05 to 08	0.45	Cutting	
1442.	Bramhadand	08 to 12	0.52	Cutting	
1443.	Bramhadand	08 to 12	0.8	Cutting	
1444.	Bramhadand	12 to 15	1.05	Cutting	
1445.	Bramhadand	12 to 15	1	Cutting	
1446.	Bramhadand	12 to 15	1.2	Cutting	
1447.	Bramhadand	12 to 15	1	Cutting	
1448.	Bramhadand	08 to 12	0.7	Cutting	
1449.	Bramhadand	08 to 12	0.9	Cutting	
1450.	Bramhadand	15 to 18	1.25	Cutting	
1451.	Bramhadand	15 to 18	1.25	Cutting	
1452.	Bramhadand	15 to 18	1.3	Cutting	
1453.	Bramhadand	12 to 15	1.2	Cutting	
1454.	Bramhadand	12 to 15	1	Cutting	
1455.	Bramhadand	12 to 15	1.1	Cutting	
1456.	Bramhadand	08 to 12	0.8	Cutting	
1457.	Bramhadand	08 to 12	0.6	Cutting	
1458.	Bramhadand	08 to 12	0.65	Cutting	
1459.	Bramhadand	08 to 12	0.8	Cutting	
1460.	Bramhadand	12 to 15	1.1	Cutting	
1461.	Bramhadand	08 to 12	0.6	Cutting	
1462.	Bramhadand	08 to 12	0.95	Trimming	
1463.	Bramhadand	08 to 12	0.9	Trimming	
1464.	Bramhadand	08 to 12	0.9	Trimming	
1465.	Bramhadand	08 to 12	0.8	Cutting	
1466.	Bramhadand	08 to 12	0.7	Cutting	
1467.	Bramhadand	08 to 12	0.8	Cutting	
1468.	Bramhadand	08 to 12	0.95	Cutting	
1469.	Bramhadand	12 to 15	1	Cutting	
1470.	Bramhadand	15 to 18	1.6	Cutting	
1471.	Bramhadand	05 to 08	0.4	Cutting	
1472.	Sisoo	08 to 12	0.9	Trimming	
1473.	Sisoo	08 to 12	0.5	Cutting	
1474.	Sisoo	05 to 08	0.3	Cutting	

1475.	Sisoo	12 to 15	0.98	Cutting	
1476.	Sisoo	05 to 08	0.35	Cutting	
1477.	Sisoo	05 to 08	0.4	Cutting	
1478.	Sisoo	05 to 08	0.45	Cutting	
1479.	Sisoo	05 to 08	0.3	Cutting	
1480.	Silvar oak	05 to 08	0.38	Cutting	
1481.	Silvar oak	08 to 12	0.62	Cutting	
1482.	Silvar oak	05 to 08	0.3	Cutting	
1483.	Silvar oak	08 to 12	0.73	Cutting	
1484.	Silvar oak	05 to 08	0.35	Cutting	
1485.	Silvar oak	08 to 12	0.47	Cutting	
1486.	Silvar oak	08 to 12	0.48	Cutting	
1487.	Silvar oak	08 to 12	0.47	Cutting	
1488.	Silvar oak	08 to 12	0.85	Cutting	
1489.	Silvar oak	15 to 18	1.25	Cutting	
1490.	Silvar oak	08 to 12	0.47	Trimming	
1491.	Silvar oak	05 to 08	0.35	Trimming	
1492.	Cherry	05 to 08	0.28	Cutting	
1493.	Cherry	05 to 08	0.28	Cutting	
1494.	Cherry	05 to 08	0.29	Cutting	
1495.	Cherry	05 to 08	0.32	Cutting	
1496.	Cherry	05 to 08	0.3	Cutting	
1497.	Peltoforam	08 to 12	0.5	Cutting	
1498.	Peltoforam	05 to 08	0.34	Cutting	
1499.	Peltoforam	05 to 08	0.38	Cutting	
1500.	Peltoforam	08 to 12	0.8	Cutting	
1501.	Peltoforam	08 to 12	0.75	Cutting	
1502.	Peltoforam	15 to 18	1.7	Trimming	
1503.	Peltoforam	12 to 15	1.05	Trimming	
1504.	Peltoforam	12 to 15	1.05	Trimming	
1505.	Subabhul	08 to 12	0.58	Cutting	
1506.	Subabhul	05 to 08	0.42	Cutting	
1507.	Subabhul	08 to 12	0.52	Cutting	
1508.	Subabhul	05 to 08	0.3	Cutting	
1509.	Subabhul	05 to 08	0.25	Cutting	
1510.	Subabhul	08 to 12	0.52	Cutting	
1511.	Subabhul	15 to 18	1.3	Cutting	
1512.	Subabhul	05 to 08	0.32	Cutting	
1513.	Subabhul	08 to 12	0.56	Cutting	
1514.	Subabhul	08 to 12	0.76	Cutting	
1515.	Subabhul	08 to 12	0.7	Cutting	
1516.	Subabhul	15 to 18	1.22	Cutting	
1517.	Subabhul	08 to 12	0.85	Cutting	
1518.	Subabhul	05 to 08	0.3	Cutting	
1519.	Subabhul	05 to 08	0.32	Cutting	

1520.	Subabhul	08 to 12	0.61	Cutting	
1521.	Subabhul	05 to 08	0.3	Cutting	
1522.	Subabhul	08 to 12	0.7	Cutting	
1523.	Subabhul	05 to 08	0.4	Cutting	
1524.	Subabhul	12 to 15	1.1	Trimming	
1525.	Subabhul	12 to 15	1.15	Trimming	
1526.	Umbar	08 to 12	0.9	Transplant	
1527.	Umbar	05 to 08	0.45	Transplant	
1528.	Umbar	12 to 15	1.05	Transplant	
1529.	Umbar	12 to 15	1.2	Transplant	
1530.	Umbar	08 to 12	0.8	Transplant	
1531.	Umbar	12 to 15	0.97	Reject	
1532.	Umbar	08 to 12	0.65	Transplant	
1533.	Umbar	12 to 15	1.2	Transplant	
1534.	Umbar	12 to 15	1.05	Reject	
1535.	Wad	05 to 08	0.41	Transplant	
1536.	Wad	05 to 08	0.31	Transplant	
1537.	Wad	05 to 08	0.44	Transplant	
1538.	Wad	05 to 08	0.22	Transplant	
1539.	Wad	08 to 12	0.85	Transplant	
1540.	Wad	05 to 08	0.3	Transplant	
1541.	Vaval	05 to 08	0.26	Cutting	
1542.	Vaval	05 to 08	0.25	Cutting	
1543.	Vaval	05 to 08	0.37	Cutting	
1544.	Vaval	08 to 12	0.54	Cutting	
1545.	Vaval	05 to 08	0.35	Cutting	
1546.	Vaval	08 to 12	0.93	Cutting	
1547.	Vaval	05 to 08	0.22	Cutting	
1548.	Vaval	08 to 12	0.55	Cutting	
1549.	Vaval	15 to 18	1.6	Cutting	
1550.	Vaval	12 to 15	1.2	Cutting	
1551.	Vaval	15 to 18	1.4	Cutting	
1552.	Vaval	08 to 12	0.55	Cutting	
1553.	Vaval	08 to 12	0.54	Cutting	
1554.	Vaval	05 to 08	0.23	Cutting	
1555.	Vaval	15 to 18	1.6	Trimming	
1556.	Vaval	12 to 15	1.2	Trimming	
1557.	Vaval	08 to 12	0.55	Cutting	
1558.	Vilayati babul	05 to 08	0.37	Cutting	
1559.	Vilayati babul	08 to 12	0.55	Cutting	
1560.	Vilayati babul	08 to 12	0.75	Cutting	
1561.	Vilayati	05 to 08	0.45	Cutting	

		chinch				
	1562.	Vilayati chinch	08 to 12	0.5	Cutting	
	1563.	Vilayati chinch	05 to 08	0.45	Cutting	
	1564.	Vilayati chinch	08 to 12	0.8	Cutting	
	1565.	Vilayati chinch	08 to 12	0.78	Cutting	
	1566.	Vilayati chinch	08 to 12	0.65	Cutting	
	1567.	Vilayati chinch	05 to 08	0.23	Cutting	
	1568.	Vilayati chinch	08 to 12	0.56	Cutting	
	1569.	Vilayati chinch	05 to 08	0.22	Cutting	
	1570.	Vilayati chinch	15 to 18	1.34	Cutting	
	1571.	Vilayati chinch	08 to 12	0.62	Cutting	
	1572.	Vilayati chinch	05 to 08	0.3	Cutting	
	1573.	Vilayati chinch	05 to 08	0.22	Cutting	
	1574.	Vilayati chinch	08 to 12	0.92	Cutting	
	1575.	Vilayati chinch	05 to 08	0.28	Cutting	

अर्जदाराचे नाव वृक्षांचे ठिकाण व इतर आवश्यक माहिती	अर्जदाराचे नाव वृक्षांचे ठिकाण व इतर आवश्यक माहिती	वृक्षांचे वय (वर्ष)	वृक्षांची बुंधा लपेटी (मी)	वृक्ष तोडणे/पुन रोपन/ना कारणे/छा टणी	अभिप्राय
१	२	४	५	६	७
मा. कार्यकारी अभियंता, (पंचवटी), सा.बां.वि. , नाशिक वृक्षांचे ठिकाण:- मौजे नाशिक शहर २ सर्व्हे क्र. ३२६, ३२७/१, ३२७/२, ३२८/१, ३२९, ३३०/१, ३३०/२, ३३१, ३३२ व ३३३ साधुग्राम, तपोवन नाशिक साधुग्राम, अंतिम लेआऊट सार्वजनिक बांधकाम विभाग व नगरनियोजन विभाग नाशिक मनपा तर्फे सादर केल्यानुसार	आकाशनिम	०५ ते ०८	०.३२	तोडणे	उपरोक्त विषयान्वये मा. कार्यकारी अभियंता (पंचवटी), सा.बां वि मनपा, नाशिक यांचे मार्फत प्राप्त प्रस्तावानुसार आगामी सिंहस्थ चे दृष्टीने साधुग्राम चे विकासकामात मनपा मालकीचे नमुद वृक्ष हे बाधित होत आहेत असे कळविले आहे. तरी प्रस्तावात सादर केलेल्या प्रकल्प नकाशानुसार (लेआऊट) व प्राप्त वृक्षांच्या यादीनुसार सादर जागेवर एकुण १८२५ विविध प्रजातीचे वृक्ष असल्याबाबत कळविले आहे, यानुसार मनपा मालकीचे विविध प्रजातीचे एकुण १५७५ वृक्ष हे प्रत्यक्ष बांधकामात तसेच येणे जाणेचे रस्त्यात त्याचप्रमाणे दुचाकी व चारचाकी पार्कींग चे कामात अडथळा निर्माण करत आहेत याबाबतही अर्जदार यांनी वृक्षांची यादीनुसार कळविले आहे. तरी सादर नमुद ठिकाणी वृक्षांची पाहणी व पंचनामा करतेवेळी अर्जदार व त्यांचे अधिनस्त कर्मचारी ,
	आकाशनिम	८ ते १०	०.३५	तोडणे	
	आकाशनिम	८ ते १०	०.४४	नाकारणे	
	आकाशनिम	८ ते १०	०.९७	नाकारणे	
	आकाशनिम	८ ते १०	१.४	नाकारणे	
	आंबा	०८ ते १०	०.२	पुनरोपन	
	आंबा	०८ ते १०	०.४	पुनरोपन	
	आंबा	११ ते १५	०.३५	पुनरोपन	
	आंबा	११ ते १५	०.६	पुनरोपन	
	आंबा	११ ते १५	०.३	पुनरोपन	
	आंबा	११ ते १५	०.४५	पुनरोपन	
	आंबा	५ ते ८	०.३५	पुनरोपन	
	आंबा	५ ते ८	०.३६	पुनरोपन	
	आंबा	५ ते ८	०.४८	पुनरोपन	
	आंबा	५ ते ८	०.३७	पुनरोपन	
	आंबा	५ ते ८	०.३	पुनरोपन	
	आंबा	५ ते ८	०.२८	पुनरोपन	
	आंबा	५ ते ८	०.३८	पुनरोपन	
	अशोक	०८ ते १०	०.५७	पुनरोपन	
	बाभुळ	०५ ते १०	०.३५	तोडणे	
बाभुळ	०५ ते १०	०.३७	तोडणे		
बाभुळ	०५ ते १०	०.९	तोडणे		
बाभुळ	०५ ते १०	०.८२	तोडणे		
बाभुळ	०५ ते १०	०.४५	तोडणे		
बाभुळ	०५ ते १०	०.३५	तोडणे		
बाभुळ	०५ ते १०	०.३२	तोडणे		
बाभुळ	०५ ते १०	०.३२	तोडणे		
बाभुळ	०५ ते १०	०.५	तोडणे		
बाभुळ	०५ ते १०	०.३५	तोडणे		

	बाभुळ	०५ ते १०	०.४५	तोडणे	नगरनियोजन विभागाचे अधिकारी कर्मचारी, मा. उद्यान अधिक्षक, मा. वृक्ष अधिकारी तथा विभागीय अधिकारी, तसेच उद्यान निरीक्षक पंचवटी व त्यांचे अधिनस्त कर्मचारी समक्ष उपस्थित होते तरी अर्जदार यांनी सादर केलेल्या साधुग्राम अंतिम लेआऊट नुसार (प्रकल्प नकाशा) वृक्षांची पाहणी व पंचनामा करून सर्वानुमते प्रकल्पात बाधित होत असलेल्या एकुण १५७५ वृक्षांपैकी प्रकल्पात प्रत्यक्ष बाधित होणारे, येणे जोणेचे जाणेचे रस्त्यात त्याचप्रमाणे दुचाकी व चारचाकी पार्कींग चे कामात अडथळा असलेले तसेच पाहणी मध्ये निदर्शनास आल्यानुसार काही वृक्ष हे बुंध्याला कुजलेले/किडग्रस्त असल्याने व काही वृक्ष हे झुकलेले तसेच वाळलेले असल्याने धोकादायक झाल्यामुळे एकुण विविध प्रजातीचे एकुण ८९७ वृक्ष हे बुंध्यापासुन तोडणे आवश्यक वाटते ७१ वृक्ष पुनर्रोपन तसेच विविध प्रजातीचे एकुण ५६७ वृक्षांची आवश्यकतेनुसार छाटणी करणे आवश्यक वाटते व उर्वरित ४० वृक्ष हे तोडणेची आवश्यकता वाटत नाही, तरी सदर प्रस्तावाबाबत पुढील अंतिम निर्णयास्तव
	बाभुळ	०५ ते १०	०.३७	तोडणे	
	बाभुळ	०५ ते १०	०.३५	तोडणे	
	बाभुळ	०५ ते १०	०.४२	तोडणे	
	बाभुळ	०५ ते १०	०.५५	तोडणे	
	बाभुळ	०५ ते १०	०.२५	तोडणे	
	बाभुळ	०५ ते १०	०.३२	तोडणे	
	बाभुळ	०५ ते १०	०.४८	तोडणे	
	बाभुळ	०५ ते १०	०.४९	तोडणे	
	बाभुळ	०५ ते ०८	०.३६	तोडणे	
	बाभुळ	०८ ते १२	०.८५	तोडणे	
	बाभुळ	०५ ते ०८	०.४५	तोडणे	
	बाभुळ	०८ ते १२	०.७८	तोडणे	
	बाभुळ	०८ ते १२	०.६५	तोडणे	
	बाभुळ	०८ ते १२	०.९	तोडणे	
	बाभुळ	०५ ते ०८	०.४	तोडणे	
	बाभुळ	०८ ते १२	०.९	तोडणे	
	बाभुळ	०५ ते ०८	०.२२	तोडणे	
	बाभुळ	०५ ते ०८	०.२६	तोडणे	
	बाभुळ	०५ ते ०८	०.२४	तोडणे	
	बाभुळ	०५ ते ०८	०.२८	तोडणे	
	बाभुळ	०५ ते ०८	०.२४	तोडणे	
	बाभुळ	०८ ते १२	०.९३	तोडणे	
	बाभुळ	०८ ते १२	०.८५	तोडणे	
	बाभुळ	०५ ते ०८	०.३	तोडणे	
	बाभुळ	०५ ते ०८	०.२२	तोडणे	
	बाभुळ	०५ ते ०८	०.२५	तोडणे	
	बाभुळ	०५ ते ०८	०.२८	तोडणे	
	बाभुळ	०८ ते १२	०.८५	तोडणे	
	बाभुळ	०८ ते १२	०.६५	तोडणे	
	बाभुळ	०५ ते ०८	०.३२	तोडणे	
	बाभुळ	०५ ते ०८	०.४५	तोडणे	
	बाभुळ	०८ ते १२	०.४६	तोडणे	
	बाभुळ	०८ ते १२	०.६४	तोडणे	
	बाभुळ	०८ ते १२	०.६४	तोडणे	
	बाभुळ	०८ ते १२	०.६८	तोडणे	

	बाभुळ	०८ ते १२	०.५६	तोडणे	सविनय सादर.
	बाभुळ	०८ ते १२	०.५५	तोडणे	सबब सदर
	बाभुळ	०५ ते ०८	०.४४	तोडणे	प्रकल्पाकरिता वृक्ष
	बाभुळ	०५ ते ०८	०.३२	तोडणे	तोडणे/छाटणी/पुनरोपन/नाका
	बाभुळ	०५ ते ०८	०.३५	तोडणे	रणे बाबत उपरोक्त संदर्भ क्र.
	बाभुळ	०८ ते १२	०.४९	तोडणे	२ चे नमुद कायद्यान्वये दिनांक
	बाभुळ	०५ ते ०८	०.४५	तोडणे	१२/११/२०२५ रोजी हरकती
	बाभुळ	०५ ते ०८	०.३५	तोडणे	तथा सुचना मागविणेकामी
	बाभुळ	०५ ते ०८	०.३६	तोडणे	स्थानिक वृत्तपत्रात जाहिर
	बाभुळ	०५ ते ०८	०.४२	तोडणे	नोटीस देणेत आली होती
	बाभुळ	०५ ते ०८	०.३८	तोडणे	त्यानुसार मोठया प्रमाणात
	बाभुळ	०५ ते ०८	०.३५	तोडणे	लेखी, ऑनलाइन तसेच ईमेल
	बाभुळ	०५ ते ०८	०.२५	तोडणे	द्वारे हरकती तथा सुचना प्राप्त
	बाभुळ	०५ ते ०८	०.३	तोडणे	झाल्या असल्यामुळे दिनांक
	बाभुळ	०५ ते ०८	०.४३	तोडणे	२४/११/२०२५ रोजी हरकती
	बाभुळ	०८ ते १२	०.४६	तोडणे	तथा सुचनांबाबत सुनावणी
	बाभुळ	०८ ते १२	०.६८	तोडणे	घेणेत आली तरी सुनावणी
	बाभुळ	०८ ते १२	०.५२	तोडणे	अहवाल व सुनावणी आदेश
	बाभुळ	०५ ते ०८	०.३६	तोडणे	तसेच प्राप्त हरकती/सुचना
	बाभुळ	०५ ते ०८	०.४२	तोडणे	प्रस्तावासोबत जोडल्या आहेत
	बाभुळ	०५ ते ०८	०.३५	तोडणे	तरी सुनावणी अहवाल व
	बाभुळ	०५ ते ०८	०.३२	तोडणे	सुनावणी आदेश तसेच प्राप्त
	बाभुळ	०८ ते १२	०.६५	तोडणे	हरकती तथा सुचनांचे
	बाभुळ	०५ ते ०८	०.३४	तोडणे	अवलोकन होणेस विनंती
	बाभुळ	०५ ते ०८	०.३६	तोडणे	आहे अवलोकन होऊन मान्य
	बाभुळ	०५ ते ०८	०.२५	तोडणे	असल्यास सदर प्रस्तावातील
	बाभुळ	०५ ते ०८	०.२	तोडणे	वृक्षांबाबत अंतिम निर्णयास्तव
	बाभुळ	०५ ते ०८	०.२२	तोडणे	सविनय सादर.
	बाभुळ	०५ ते ०८	०.२२	तोडणे	
	बाभुळ	०५ ते ०८	०.२५	तोडणे	
	बाभुळ	०५ ते ०८	०.२८	तोडणे	
	बाभुळ	०५ ते ०८	०.२९	तोडणे	
	बाभुळ	०५ ते ०८	०.२४	तोडणे	
	बाभुळ	०८ ते १२	०.६२	तोडणे	
	बाभुळ	०५ ते ०८	०.३५	तोडणे	
	बाभुळ	०५ ते ०८	०.३४	तोडणे	

	बाभुळ	०८ ते १२	०.५६	छाटणी	
	बाभुळ	०५ ते ०८	०.२८	छाटणी	
	बाभुळ	०८ ते १२	०.८५	छाटणी	
	बाभुळ	०५ ते ०८	०.३५	छाटणी	
	बाभुळ	०८ ते १२	०.६९	छाटणी	
	बाभुळ	०८ ते १२	०.७५	छाटणी	
	बाभुळ	०५ ते ०८	०.२५	छाटणी	
	बाभुळ	०५ ते ०८	०.२५	छाटणी	
	बाभुळ	०५ ते ०८	०.३५	छाटणी	
	बाभुळ	०८ ते १२	०.६३	छाटणी	
	बाभुळ	०५ ते ०८	०.३४	छाटणी	
	बाभुळ	०५ ते ०८	०.३९	छाटणी	
	बाभुळ	०५ ते ०८	०.३९	छाटणी	
	बाभुळ	०५ ते ०८	०.३८	छाटणी	
	बाभुळ	०५ ते ०८	०.४५	छाटणी	
	बाभुळ	०५ ते ०८	०.४२	छाटणी	
	बाभुळ	०८ ते १२	०.७५	छाटणी	
	बाभुळ	०५ ते ०८	०.४५	छाटणी	
	बाभुळ	०५ ते ०८	०.४४	छाटणी	
	बाभुळ	०८ ते १२	०.६५	छाटणी	
	बाभुळ	०५ ते ०८	०.२४	छाटणी	
	बाभुळ	०८ ते १२	०.५८	छाटणी	
	बाभुळ	०८ ते १२	०.५६	छाटणी	
	बाभुळ	०८ ते १२	०.५५	छाटणी	
	बाभुळ	०५ ते ०८	०.३६	छाटणी	
	बाभुळ	०५ ते ०८	०.३२	छाटणी	
	बाभुळ	०५ ते ०८	०.२५	छाटणी	
	बाभुळ	०५ ते ०८	०.२४	छाटणी	
	बाभुळ	०५ ते ०८	०.२६	छाटणी	
	बाभुळ	०८ ते १२	०.६२	छाटणी	
	बाभुळ	०५ ते ०८	०.४२	छाटणी	
	बाभुळ	०५ ते ०८	०.३२	छाटणी	
	बाभुळ	०८ ते १२	०.६५	छाटणी	
	बाभुळ	०५ ते ०८	०.३४	छाटणी	
	बाभुळ	०५ ते ०८	०.३६	छाटणी	
	बाभुळ	०५ ते ०८	०.३२	छाटणी	

	बाभुळ	०५ ते ०८	०.२५	छाटणी	
	बाभुळ	०५ ते ०८	०.३६	छाटणी	
	बाभुळ	०५ ते ०८	०.३५	छाटणी	
	बाभुळ	०५ ते ०८	०.३४	छाटणी	
	बाभुळ	०८ ते १२	०.४६	छाटणी	
	बाभुळ	०५ ते ०८	०.२५	छाटणी	
	बाभुळ	०८ ते १२	०.९	छाटणी	
	बाभुळ	१५ ते १८	१.२५	छाटणी	
	बाभुळ	०८ ते १२	०.६२	छाटणी	
	बाभुळ	१२ ते १५	१.१७	छाटणी	
	बाभुळ	१२ ते १५	१	छाटणी	
	बाभुळ	१५ ते १८	१.६	छाटणी	
	बाभुळ	१५ ते १८	१.४५	छाटणी	
	बाभुळ	१५ ते १८	१.५	छाटणी	
	बाभुळ	१५ ते १८	१.४	छाटणी	
	बाभुळ	१५ ते १८	१.२१	छाटणी	
	बाभुळ	१२ ते १५	१.२	छाटणी	
	बाभुळ	१५ ते १८	१.३	छाटणी	
	बाभुळ	१५ ते १८	१.४	छाटणी	
	बाभुळ	१२ ते १५	१.०५	छाटणी	
	बाभुळ	१२ ते १५	१.१	छाटणी	
	बाभुळ	१२ ते १५	१	छाटणी	
	बाभुळ	१५ ते १८	१.४	छाटणी	
	बाभुळ	०८ ते १२	०.८५	छाटणी	
	बाभुळ	१२ ते १५	१.२	छाटणी	
	बाभुळ	१५ ते १८	१.३	छाटणी	
	बाभुळ	१२ ते १५	१.०५	छाटणी	
	बाभुळ	१२ ते १५	१.१	छाटणी	
	बाभुळ	१२ ते १५	१.१	छाटणी	
	बाभुळ	१५ ते १८	१.६	छाटणी	
	बाभुळ	१२ ते १५	१	छाटणी	
	बाभुळ	१५ ते १८	१.२२	छाटणी	
	बाभुळ	१५ ते १८	१.३५	छाटणी	
	बाभुळ	१५ ते १८	१.३	छाटणी	
	बाभुळ	१५ ते १८	१.२२	छाटणी	
	बाभुळ	१२ ते १५	१.१	छाटणी	

	बाभुळ	१५ ते १८	१.८	छाटणी
	बाभुळ	१५ ते १८	१.२२	छाटणी
	बाभुळ	०८ ते १२	०.८५	छाटणी
	बाभुळ	०८ ते १२	०.८७	छाटणी
	बाभुळ	०८ ते १२	०.९२	छाटणी
	बाभुळ	१८ ते २५	२.४	छाटणी
	बाभुळ	१५ ते १८	१.२१	छाटणी
	बाभुळ	१२ ते १५	१.१	छाटणी
	बाभुळ	१८ ते २५	२.६	छाटणी
	बाभुळ	१८ ते २५	१.९	छाटणी
	बाभुळ	१८ ते २५	२.४	छाटणी
	बाभुळ	१२ ते १५	१.१	छाटणी
	बाभुळ	१५ ते १८	१.५	छाटणी
	बाभुळ	१२ ते १५	१.२	छाटणी
	बाभुळ	१२ ते १५	१.१३	छाटणी
	बाभुळ	१२ ते १५	१.२	छाटणी
	बाभुळ	१८ ते २५	२.४	छाटणी
	बाभुळ	१५ ते १८	१.६	छाटणी
	बाभुळ	१२ ते १५	१.२	छाटणी
	बाभुळ	१८ ते २५	२	छाटणी
	बाभुळ	१८ ते २५	२.२२	छाटणी
	बेल	१५ ते १८	१.८	पुनर्रोपन
	बेल	०५ ते ०८	०.२५	पुनर्रोपन
	बेल	०५ ते ०८	०.३५	पुनर्रोपन
	बकाम	०५ ते ०८	०.३२	तोडणे
	ब्लॉक फायकस	०५ ते ०८	०.४५	पुनर्रोपन
	ब्लॉक फायकस	०५ ते ०८	०.३३	पुनर्रोपन
	भेंडी	०५ ते ०८	०.४	तोडणे
	भोकर	०५ ते ०८	०.३६	पुनर्रोपन
	भोकर	०८ ते १२	०.९	तोडणे
	भोकर	१२ ते १५	१.१	तोडणे
	बोर	०५ ते ०८	०.३८	तोडणे
	बोर	०८ ते १२	०.७५	छाटणी
	बोर	०८ ते १२	०.६५	तोडणे
	बोर	०५ ते ०८	०.३९	तोडणे
	बोर	०८ ते १२	०.६५	तोडणे

	बोर	०५ ते ०८	०.२६	तोडणे	
	बोर	०५ ते ०८	०.२२	तोडणे	
	बोर	०५ ते ०८	०.२	तोडणे	
	बोर	०८ ते १२	०.७	तोडणे	
	बोर	०८ ते १२	०.५	तोडणे	
	बोर	०५ ते ०८	०.३४	तोडणे	
	बोर	०८ ते १२	०.६५	तोडणे	
	बॉटल ब्रश	०८ ते १२	०.८	तोडणे	
	बॉटल ब्रश	०८ ते १२	०.७	तोडणे	
	बॉटल ब्रश	०८ ते १२	०.९२	छाटणी	
	बॉटल ब्रश	०८ ते १२	०.९	छाटणी	
	बॉटल ब्रश	०८ ते १२	०.९२	छाटणी	
	बॉटल ब्रश	०५ ते ०८	०.४	छाटणी	
	बॉटल ब्रश	०८ ते १२	०.५६	छाटणी	
	बॉटल ब्रश	०८ ते १२	०.४६	छाटणी	
	चंदन	०५ ते ०८	०.२२	पुनरोपन	
	चंदन	०५ ते ०८	०.२४	पुनरोपन	
	चंदन	०५ ते ०८	०.१४	पुनरोपन	
	चंदन	०५ ते ०८	०.२४	पुनरोपन	
	बदाम	०८ ते १२	०.५९	तोडणे	
	बदाम	०५ ते ०८	०.४५	तोडणे	
	बदाम	०५ ते ०८	०.२७	तोडणे	
	बदाम	०५ ते ०८	०.२२	पुनरोपन	
	ऑस्ट्रोलियन बाभुळ	०८ ते १२	०.७५	तोडणे	
	ऑस्ट्रोलियन बाभुळ	०८ ते १२	०.६	तोडणे	
	ऑस्ट्रोलियन बाभुळ	१२ ते १५	१.०५	छाटणी	
	गुलमोहर	०५ ते ०८	०.२२	तोडणे	
	गुलमोहर	१२ ते १५	०.९७	तोडणे	
	गुलमोहर	०८ ते १२	०.६९	तोडणे	
	गुलमोहर	०८ ते १२	०.६५	तोडणे	
	गुलमोहर	१५ ते १८	१.४	तोडणे	
	गुलमोहर	०८ ते १२	०.७५	तोडणे	
	गुलमोहर	०८ ते १२	०.८२	तोडणे	

	गुलमोहर	०८ ते १२	०.८	तोडणे	
	गुलमोहर	१५ ते १८	१.३	तोडणे	
	गुलमोहर	१२ ते १५	१.१	तोडणे	
	गुलमोहर	१२ ते १५	१.२	छाटणी	
	गुलमोहर	१५ ते १८	१.४	छाटणी	
	गुलमोहर	१२ ते १५	१.१	छाटणी	
	गुलमोहर	१५ ते १८	१.६	छाटणी	
	गुलमोहर	१८ ते २५	२.२५	छाटणी	
	गुलमोहर	०५ ते ०८	०.२२	छाटणी	
	गुलमोहर	१२ ते १५	१	छाटणी	
	गुलमोहर	०८ ते १२	०.६९	छाटणी	
	गुलमोहर	०८ ते १२	०.६५	छाटणी	
	गुलमोहर	१२ ते १५	०.९७	छाटणी	
	गुलमोहर	०५ ते ०८	०.२५	छाटणी	
	जांभुळ	०८ ते १२	०.८	तोडणे	
	जांभुळ	०८ ते १२	०.६५	तोडणे	
	जांभुळ	०५ ते ०८	०.३२	पुनरोपन	
	जांभुळ	०५ ते ०८	०.२२	पुनरोपन	
	जांभुळ	१८ ते २५	२.४	नाकरणे	
	जांभुळ	०८ ते १२	०.६५	नाकरणे	
	कदंब	०८ ते १२	०.८	तोडणे	
	कदंब	०५ ते ०८	०.३२	पुनरोपन	
	कडुनिंब	१५ ते १८	१.८	तोडणे	
	कडुनिंब	०८ ते १२	०.६	तोडणे	
	कडुनिंब	०८ ते १२	०.८७	तोडणे	
	कडुनिंब	१५ ते १८	१.२५	तोडणे	
	कडुनिंब	०८ ते १२	०.५५	तोडणे	
	कडुनिंब	०८ ते १२	०.७५	तोडणे	
	कडुनिंब	१५ ते १८	१.३	तोडणे	
	कडुनिंब	१५ ते १८	१.२३	छाटणी	
	कडुनिंब	१५ ते १८	१.५४	छाटणी	
	कडुनिंब	१२ ते १५	१.२	तोडणे	
	कडुनिंब	०८ ते १२	०.७५	तोडणे	
	कडुनिंब	१५ ते १८	१.६	तोडणे	
	कडुनिंब	०८ ते १२	०.९५	तोडणे	
	कडुनिंब	०८ ते १२	०.७५	तोडणे	

	कडुनिंब	०८ ते १२	०.५	तोडणे	
	कडुनिंब	०५ ते ०८	०.२५	तोडणे	
	कडुनिंब	१५ ते १८	१.५४	तोडणे	
	कडुनिंब	१५ ते १८	१.२५	तोडणे	
	कडुनिंब	०८ ते १२	०.७५	तोडणे	
	कडुनिंब	१५ ते १८	१.३	तोडणे	
	कडुनिंब	१५ ते १८	१.७	तोडणे	
	कडुनिंब	१५ ते १८	१.८	तोडणे	
	कडुनिंब	१५ ते १८	१.२३	तोडणे	
	कडुनिंब	१५ ते १८	१.४७	तोडणे	
	कडुनिंब	०५ ते ०८	०.३५	तोडणे	
	कडुनिंब	०८ ते १२	०.५५	तोडणे	
	कडुनिंब	०५ ते ०८	०.२५	तोडणे	
	कडुनिंब	०८ ते १२	०.६	तोडणे	
	कडुनिंब	०८ ते १२	०.८७	तोडणे	
	कडुनिंब	१५ ते १८	१.७	तोडणे	
	कडुनिंब	१२ ते १५	१	तोडणे	
	कडुनिंब	१२ ते १५	१.१	तोडणे	
	कडुनिंब	१२ ते १५	१.२	तोडणे	
	कडुनिंब	०५ ते ०८	०.२	तोडणे	
	कांचन	०५ ते ०८	०.४२	पुनरोपन	
	करंज	०५ ते ०८	०.२	पुनरोपन	
	करंज	०५ ते ०८	०.१८	पुनरोपन	
	करंज	०५ ते ०८	०.३	पुनरोपन	
	करंज	०८ ते १२	०.६७	तोडणे	
	करंज	०५ ते ०८	०.२६	पुनरोपन	
	करंज	०८ ते १२	०.५५	पुनरोपन	
	करंज	०५ ते ०८	०.१६	पुनरोपन	
	करंज	०८ ते १२	०.९५	नाकारणे	
	करंज	१५ ते १८	१.४	नाकारणे	
	करंज	१२ ते १५	१.२	नाकारणे	
	करंज	०८ ते १२	०.६७	नाकारणे	
	करंज	०८ ते १२	०.५५	नाकारणे	
	करंज	०८ ते १२	०.६७	नाकारणे	
	करंज	०८ ते १२	०.८	नाकारणे	
	काशिद	०५ ते ०८	०.२२	तोडणे	

	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.३३	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०५ ते ०८	०.३७	तोडणे	
	काशिद	०८ ते १२	०.५६	तोडणे	
	काशिद	०८ ते १२	०.४७	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०५ ते ०८	०.४५	तोडणे	
	काशिद	०८ ते १२	०.५६	तोडणे	
	काशिद	०५ ते ०८	०.२५	तोडणे	
	काशिद	०८ ते १२	०.५५	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०८ ते १२	०.९५	तोडणे	
	काशिद	०८ ते १२	०.६५	तोडणे	
	काशिद	०८ ते १२	०.६५	तोडणे	
	काशिद	०८ ते १२	०.९	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०५ ते ०८	०.४२	तोडणे	
	काशिद	०८ ते १२	०.५४	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०८ ते १२	०.७	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	१२ ते १५	१	तोडणे	
	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.२७	तोडणे	
	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.३२	तोडणे	
	काशिद	०५ ते ०८	०.३२	तोडणे	
	काशिद	०५ ते ०८	०.२२	तोडणे	
	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०५ ते ०८	०.४४	तोडणे	
	काशिद	०५ ते ०८	०.३३	तोडणे	
	काशिद	०८ ते १२	०.४८	तोडणे	
	काशिद	०८ ते १२	०.५२	तोडणे	
	काशिद	०८ ते १२	०.५७	तोडणे	

	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०५ ते ०८	०.३६	तोडणे	
	काशिद	०८ ते १२	०.५५	तोडणे	
	काशिद	०८ ते १२	०.५७	तोडणे	
	काशिद	०८ ते १२	०.५७	तोडणे	
	काशिद	०८ ते १२	०.५६	तोडणे	
	काशिद	०८ ते १२	०.४८	तोडणे	
	काशिद	०५ ते ०८	०.४४	तोडणे	
	काशिद	०८ ते १२	०.५८	तोडणे	
	काशिद	०८ ते १२	०.६	तोडणे	
	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०५ ते ०८	०.३५	तोडणे	
	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०५ ते ०८	०.४४	तोडणे	
	काशिद	०८ ते १२	०.५४	तोडणे	
	काशिद	०८ ते १२	०.४७	तोडणे	
	काशिद	०५ ते ०८	०.३१	तोडणे	
	काशिद	०५ ते ०८	०.३५	तोडणे	
	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०५ ते ०८	०.३८	तोडणे	
	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.४४	तोडणे	
	काशिद	०८ ते १२	०.४६	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०५ ते ०८	०.४२	तोडणे	
	काशिद	०५ ते ०८	०.२३	तोडणे	
	काशिद	०८ ते १२	०.५७	तोडणे	
	काशिद	०५ ते ०८	०.१८	तोडणे	
	काशिद	०८ ते १२	०.९	तोडणे	
	काशिद	०८ ते १२	०.८५	तोडणे	
	काशिद	०८ ते १२	०.९१	तोडणे	
	काशिद	०८ ते १२	०.८६	तोडणे	
	काशिद	०८ ते १२	०.५६	तोडणे	
	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	

	काशिद	०८ ते १२	०.७	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०८ ते १२	०.८२	तोडणे	
	काशिद	०८ ते १२	०.६२	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०५ ते ०८	०.३८	तोडणे	
	काशिद	०५ ते ०८	०.३६	तोडणे	
	काशिद	०८ ते १२	०.५३	तोडणे	
	काशिद	०५ ते ०८	०.४५	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०८ ते १२	०.४८	तोडणे	
	काशिद	०५ ते ०८	०.२२	तोडणे	
	काशिद	०८ ते १२	०.४७	तोडणे	
	काशिद	०५ ते ०८	०.३८	तोडणे	
	काशिद	०५ ते ०८	०.२४	तोडणे	
	काशिद	०५ ते ०८	०.१७	तोडणे	
	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०५ ते ०८	०.२८	तोडणे	
	काशिद	०५ ते ०८	०.३२	तोडणे	
	काशिद	०५ ते ०८	०.२५	तोडणे	
	काशिद	०५ ते ०८	०.३८	तोडणे	
	काशिद	०८ ते १२	०.६३	तोडणे	
	काशिद	०५ ते ०८	०.३९	तोडणे	
	काशिद	०५ ते ०८	०.३९	तोडणे	
	काशिद	०५ ते ०८	०.३७	तोडणे	
	काशिद	०५ ते ०८	०.३५	तोडणे	
	काशिद	०८ ते १२	०.४८	तोडणे	
	काशिद	०८ ते १२	०.७५	तोडणे	
	काशिद	०८ ते १२	०.५७	तोडणे	
	काशिद	०५ ते ०८	०.४२	तोडणे	
	काशिद	०८ ते १२	०.६५	तोडणे	
	काशिद	०८ ते १२	०.८२	तोडणे	
	काशिद	०८ ते १२	०.६	तोडणे	
	काशिद	०८ ते १२	०.८६	तोडणे	
	काशिद	०८ ते १२	०.९५	तोडणे	
	काशिद	१२ ते १५	०.९६	तोडणे	

	काशिद	०८ ते १२	०.७५	तोडणे	
	काशिद	०८ ते १२	०.६५	तोडणे	
	काशिद	०५ ते ०८	०.३८	तोडणे	
	काशिद	०८ ते १२	०.६	तोडणे	
	काशिद	०८ ते १२	०.४८	तोडणे	
	काशिद	०५ ते ०८	०.३२	तोडणे	
	काशिद	०८ ते १२	०.८८	तोडणे	
	काशिद	०५ ते ०८	०.३७	तोडणे	
	काशिद	१२ ते १५	०.९८	तोडणे	
	काशिद	०५ ते ०८	०.३७	तोडणे	
	काशिद	०५ ते ०८	०.४२	तोडणे	
	काशिद	०८ ते १२	०.७	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०५ ते ०८	०.४५	तोडणे	
	काशिद	०८ ते १२	०.५५	तोडणे	
	काशिद	०५ ते ०८	०.२८	तोडणे	
	काशिद	१५ ते १८	१.२५	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०५ ते ०८	०.२६	तोडणे	
	काशिद	०५ ते ०८	०.२	तोडणे	
	काशिद	०८ ते १२	०.८५	तोडणे	
	काशिद	०८ ते १२	०.९३	तोडणे	
	काशिद	०५ ते ०८	०.३५	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०५ ते ०८	०.४५	तोडणे	
	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.२५	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०५ ते ०८	०.२४	तोडणे	
	काशिद	०५ ते ०८	०.३२	तोडणे	
	काशिद	०५ ते ०८	०.३	तोडणे	
	काशिद	०५ ते ०८	०.२५	तोडणे	
	काशिद	०८ ते १२	०.५	तोडणे	
	काशिद	०५ ते ०८	०.३३	तोडणे	
	काशिद	०५ ते ०८	०.४	तोडणे	

	काशिव	०५ ते ०८	०.३	छाटणी	
	काशिव	०५ ते ०८	०.४५	छाटणी	
	काशिव	०८ ते १२	०.५५	छाटणी	
	काशिव	०८ ते १२	०.७५	छाटणी	
	काशिव	१२ ते १५	१.१५	छाटणी	
	काशिव	१२ ते १५	१	छाटणी	
	काशिव	०८ ते १२	०.९५	छाटणी	
	काशिव	०८ ते १२	०.८	छाटणी	
	काशिव	०५ ते ०८	०.४५	छाटणी	
	काशिव	०८ ते १२	०.६	छाटणी	
	काशिव	०८ ते १२	०.८५	छाटणी	
	काशिव	०८ ते १२	०.७	छाटणी	
	काशिव	०५ ते ०८	०.२	छाटणी	
	काशिव	०८ ते १२	०.६	छाटणी	
	काशिव	०८ ते १२	०.५	छाटणी	
	काशिव	०५ ते ०८	०.२५	छाटणी	
	काशिव	०५ ते ०८	०.३४	छाटणी	
	काशिव	०५ ते ०८	०.४४	छाटणी	
	काशिव	०८ ते १२	०.४९	छाटणी	
	काशिव	०८ ते १२	०.८	छाटणी	
	काशिव	०८ ते १२	०.९	छाटणी	
	काशिव	०८ ते १२	०.५७	छाटणी	
	काशिव	०८ ते १२	०.९३	छाटणी	
	काशिव	०५ ते ०८	०.३६	छाटणी	
	काशिव	०५ ते ०८	०.४५	छाटणी	
	काशिव	०५ ते ०८	०.३५	छाटणी	
	काशिव	०८ ते १२	०.५	छाटणी	
	काशिव	०८ ते १२	०.७६	छाटणी	
	काशिव	०८ ते १२	०.५३	छाटणी	
	काशिव	०५ ते ०८	०.४	छाटणी	
	काशिव	०५ ते ०८	०.३९	छाटणी	
	काशिव	०५ ते ०८	०.४५	छाटणी	
	काशिव	०८ ते १२	०.५	छाटणी	
	काशिव	०८ ते १२	०.७३	छाटणी	
	काशिव	०८ ते १२	०.५३	छाटणी	
	काशिव	०५ ते ०८	०.३	छाटणी	

काशिद	०८ ते १२	०.६५	छाटणी
काशिद	०८ ते १२	०.७८	छाटणी
काशिद	०८ ते १२	०.७७	छाटणी
काशिद	०८ ते १२	०.६२	छाटणी
काशिद	०८ ते १२	०.६५	छाटणी
काशिद	०५ ते ०८	०.३	छाटणी
काशिद	०८ ते १२	०.४७	छाटणी
काशिद	०८ ते १२	०.७१	छाटणी
काशिद	०८ ते १२	०.६	छाटणी
काशिद	०५ ते ०८	०.२२	छाटणी
काशिद	०५ ते ०८	०.३	छाटणी
काशिद	०५ ते ०८	०.३२	छाटणी
काशिद	०५ ते ०८	०.३५	छाटणी
काशिद	०५ ते ०८	०.३६	छाटणी
काशिद	०८ ते १२	०.६	छाटणी
काशिद	०८ ते १२	०.५५	छाटणी
काशिद	०८ ते १२	०.५	छाटणी
काशिद	०८ ते १२	०.५	छाटणी
काशिद	०५ ते ०८	०.३	छाटणी
काशिद	०८ ते १२	०.६	छाटणी
काशिद	०८ ते १२	०.९	छाटणी
काशिद	०५ ते ०८	०.४४	छाटणी
काशिद	०८ ते १२	०.६४	छाटणी
काशिद	०८ ते १२	०.५३	छाटणी
काशिद	०८ ते १२	०.६५	छाटणी
काशिद	०८ ते १२	०.७	छाटणी
काशिद	०८ ते १२	०.७५	छाटणी
काशिद	०८ ते १२	०.८५	छाटणी
काशिद	०८ ते १२	०.७५	छाटणी
काशिद	०८ ते १२	०.८	छाटणी
काशिद	०८ ते १२	०.७५	छाटणी
काशिद	०८ ते १२	०.६५	छाटणी
काशिद	०५ ते ०८	०.३	छाटणी
काशिद	०८ ते १२	०.६	छाटणी
काशिद	०५ ते ०८	०.४	छाटणी
काशिद	०५ ते ०८	०.३५	छाटणी

काशिव	०८ ते १२	०.९५	छाटणी
काशिव	१२ ते १५	१	छाटणी
काशिव	१२ ते १५	१.१	छाटणी
काशिव	०८ ते १२	०.६७	छाटणी
काशिव	०८ ते १२	०.९५	छाटणी
काशिव	०८ ते १२	०.८८	छाटणी
काशिव	०८ ते १२	०.६५	छाटणी
काशिव	०८ ते १२	०.७५	छाटणी
काशिव	०८ ते १२	०.७	छाटणी
काशिव	०८ ते १२	०.८५	छाटणी
काशिव	०८ ते १२	०.८	छाटणी
काशिव	०८ ते १२	०.८५	छाटणी
काशिव	०८ ते १२	०.६५	छाटणी
काशिव	०८ ते १२	०.६४	छाटणी
काशिव	०५ ते ०८	०.४४	छाटणी
काशिव	०८ ते १२	०.९	छाटणी
काशिव	१२ ते १५	०.९८	छाटणी
काशिव	०८ ते १२	०.९२	छाटणी
काशिव	०८ ते १२	०.५५	छाटणी
काशिव	१२ ते १५	१.१४	छाटणी
काशिव	०८ ते १२	०.८	छाटणी
काशिव	१५ ते १८	१.७	छाटणी
काशिव	०८ ते १२	०.६६	छाटणी
काशिव	०८ ते १२	०.७	छाटणी
काशिव	०८ ते १२	०.५	छाटणी
काशिव	१५ ते १८	१.५	छाटणी
काशिव	१२ ते १५	१.०७	छाटणी
काशिव	१२ ते १५	१.१३	छाटणी
काशिव	०८ ते १२	०.९	छाटणी
काशिव	०८ ते १२	०.८	छाटणी
काशिव	१२ ते १५	१.१	छाटणी
काशिव	०८ ते १२	०.९	छाटणी
काशिव	०८ ते १२	०.८२	छाटणी
काशिव	०८ ते १२	०.६	छाटणी
काशिव	१२ ते १५	१.१	छाटणी
काशिव	१२ ते १५	१	छाटणी

	काशिद	१२ ते १५	१	छाटणी	
	काशिद	०८ ते १२	०.९५	छाटणी	
	काशिद	०८ ते १२	०.६	छाटणी	
	काशिद	०८ ते १२	०.७५	छाटणी	
	काशिद	०८ ते १२	०.८	छाटणी	
	काशिद	०८ ते १२	०.७५	छाटणी	
	काशिद	०८ ते १२	०.६	छाटणी	
	काशिद	०८ ते १२	०.८	छाटणी	
	काशिद	०८ ते १२	०.९	छाटणी	
	काशिद	०८ ते १२	०.६	छाटणी	
	काशिद	१२ ते १५	१.१	छाटणी	
	काशिद	१२ ते १५	१	छाटणी	
	काशिद	०८ ते १२	०.९५	छाटणी	
	काशिद	०८ ते १२	०.९	छाटणी	
	काशिद	०८ ते १२	०.७	छाटणी	
	काशिद	०८ ते १२	०.८५	छाटणी	
	काशिद	०८ ते १२	०.६५	छाटणी	
	काशिद	१२ ते १५	१.०६	छाटणी	
	काशिद	१२ ते १५	१.१	छाटणी	
	काशिद	१५ ते १८	१.८	छाटणी	
	कवठ	१२ ते १५	१.२	तोडणे	
	खजुर	०८ ते १२	०.७८	पुनर्रोपन	
	खाया	१२ ते १५	१.४	तोडणे	
	नारळ	१२ ते १५	१.१६	तोडणे	
	नारळ	०८ ते १२	०.७८	तोडणे	
	नारळ	०८ ते १२	०.९	तोडणे	
	नारळ	०८ ते १२	०.८५	तोडणे	
	नारळ	०८ ते १२	०.७५	तोडणे	
	नारळ	०८ ते १२	०.७२	तोडणे	
	नारळ	०८ ते १२	०.९	नाकारणे	
	नारळ	१२ ते १५	०.९८	नाकारणे	
	नारळ	०८ ते १२	०.८	नाकारणे	
	नारळ	१२ ते १५	१.१	तोडणे	
	निलगिरी	०८ ते १२	०.६	तोडणे	
	निलगिरी	०८ ते १२	०.८४	तोडणे	
	निलगिरी	१५ ते १८	१.४	तोडणे	

	निलगिरी	१८ ते २५	२.१	तोडणे	
	निलगिरी	०८ ते १२	०.६५	तोडणे	
	निलगिरी	०५ ते ०८	०.३८	तोडणे	
	निलगिरी	०५ ते ०८	०.२४	तोडणे	
	निलगिरी	०८ ते १२	०.७	तोडणे	
	निलगिरी	१५ ते १८	१.३२	तोडणे	
	निलगिरी	१५ ते १८	१.३१	तोडणे	
	निलगिरी	१५ ते १८	१.२९	तोडणे	
	निलगिरी	१२ ते १५	०.९९	तोडणे	
	निलगिरी	०८ ते १२	०.७२	तोडणे	
	निलगिरी	१५ ते १८	१.४४	तोडणे	
	निलगिरी	१२ ते १५	१.०५	तोडणे	
	निलगिरी	१२ ते १५	१.१	तोडणे	
	निलगिरी	०८ ते १२	०.८	तोडणे	
	निलगिरी	०८ ते १२	०.९३	तोडणे	
	निलगिरी	०८ ते १२	०.८२	तोडणे	
	निलगिरी	०८ ते १२	०.९२	तोडणे	
	निलगिरी	०८ ते १२	०.८	तोडणे	
	निलगिरी	१२ ते १५	१.२	तोडणे	
	निलगिरी	१२ ते १५	१.१	तोडणे	
	निलगिरी	१५ ते १८	१.६	तोडणे	
	निलगिरी	१५ ते १८	१.४	तोडणे	
	निलगिरी	१५ ते १८	१.३	तोडणे	
	निलगिरी	१२ ते १५	१	तोडणे	
	निलगिरी	१२ ते १५	१	तोडणे	
	निलगिरी	१२ ते १५	१	तोडणे	
	निलगिरी	१२ ते १५	१.२	तोडणे	
	निलगिरी	०८ ते १२	०.७	तोडणे	
	निलगिरी	१२ ते १५	१	तोडणे	
	निलगिरी	०८ ते १२	०.८५	तोडणे	
	निलगिरी	१२ ते १५	१.२	तोडणे	
	निलगिरी	१५ ते १८	१.४	तोडणे	
	निलगिरी	१५ ते १८	१.८	तोडणे	
	निलगिरी	१२ ते १५	१	तोडणे	
	निलगिरी	१२ ते १५	१.०५	तोडणे	
	निलगिरी	१५ ते १८	१.३	तोडणे	

	निलगिरी	१२ ते १५	१	तोडणे	
	निलगिरी	०८ ते १२	०.९	तोडणे	
	निलगिरी	०५ ते ०८	०.४३	तोडणे	
	निलगिरी	०८ ते १२	०.७५	तोडणे	
	निलगिरी	१५ ते १८	१.३	तोडणे	
	निलगिरी	१२ ते १५	१	नाकारणे	
	निलगिरी	१५ ते १८	१.३	नाकारणे	
	निलगिरी	१५ ते १८	१.२७	नाकारणे	
	निलगिरी	१२ ते १५	१.१	नाकारणे	
	निलगिरी	१५ ते १८	१.६५	नाकारणे	
	निलगिरी	१५ ते १८	१.७	नाकारणे	
	निलगिरी	०८ ते १२	०.९५	नाकारणे	
	निलगिरी	१२ ते १५	१.१	नाकारणे	
	निलगिरी	१२ ते १५	१.२	नाकारणे	
	निलगिरी	१८ ते २५	१.८२	नाकारणे	
	निलगिरी	१२ ते १५	१.२	नाकारणे	
	निलगिरी	०८ ते १२	०.९	नाकारणे	
	निलगिरी	१२ ते १५	०.९६	नाकारणे	
	निलगिरी	०८ ते १२	०.९२	नाकारणे	
	निलगिरी	१२ ते १५	१.१	नाकारणे	
	निलगिरी	१२ ते १५	१.११	नाकारणे	
	निलगिरी	१५ ते १८	१.२२	नाकारणे	
	निलगिरी	१२ ते १५	१.२	नाकारणे	
	निलगिरी	१२ ते १५	१.१८	नाकारणे	
	निलगिरी	१५ ते १८	१.२३	नाकारणे	
	निलगिरी	१५ ते १८	१.२४	नाकारणे	
	निलगिरी	१५ ते १८	१.२५	नाकारणे	
	सावर	१२ ते १५	१.६	तोडणे	
	सावर	१२ ते १५	१.६	तोडणे	
	सावर	१२ ते १५	१.६	तोडणे	
	सावर	१२ ते १५	१.८	तोडणे	
	पारिजातक	०५ ते ०८	०.३९	पुनर्रोपन	
	पेरु	०५ ते ०८	०.२५	पुनर्रोपन	
	पेरु	०५ ते ०८	०.४२	पुनर्रोपन	
	पेरु	०५ ते ०८	०.२३	पुनर्रोपन	
	पेरु	०५ ते ०८	०.२३	पुनर्रोपन	

	पेरु	०५ ते ०८	०.४५	पुनरोपन	
	पिचकारी	०८ ते १२	०.७	तोडणे	
	पिचकारी	०८ ते १२	०.५	तोडणे	
	पिचकारी	०५ ते ०८	०.४	तोडणे	
	पिचकारी	०८ ते १२	०.८५	तोडणे	
	पिचकारी	०८ ते १२	०.९५	तोडणे	
	पिचकारी	०८ ते १२	०.५	तोडणे	
	पिचकारी	१२ ते १५	०.९७	छाटणी	
	पिचकारी	०८ ते १२	०.९	छाटणी	
	पिचकारी	१५ ते १८	१.३	छाटणी	
	पिचकारी	०८ ते १२	०.९५	छाटणी	
	पिचकारी	०८ ते १२	०.७	छाटणी	
	पिचकारी	०५ ते ०८	०.३५	छाटणी	
	पिचकारी	०८ ते १२	०.७	छाटणी	
	पिचकारी	१५ ते १८	१.५	छाटणी	
	पिंपळ	१५ ते १८	१.३८	पुनरोपन	
	पिंपळ	१२ ते १५	१.०८	पुनरोपन	
	पिंपळ	०८ ते १२	०.९२	पुनरोपन	
	पिंपळ	१२ ते १५	१.१	पुनरोपन	
	पिंपळ	१८ ते २५	२.१	पुनरोपन	
	पिंपळ	१८ ते २५	२.१	पुनरोपन	
	पिंपळ	१८ ते २५	२.१	पुनरोपन	
	पिंपळ	१८ ते २५	२.१	पुनरोपन	
	पिंपळ	०८ ते १२	०.७७	पुनरोपन	
	पिंपळ	०८ ते १२	०.६७	पुनरोपन	
	पिंपळ	०५ ते ०८	०.३६	पुनरोपन	
	पिंपळ	०८ ते १२	०.५	पुनरोपन	
	टिबोबिया	०५ ते ०८	०.३	पुनरोपन	
	टिबोबिया	१५ ते १८	१.३६	तोडणे	
	टिबोबिया	०८ ते १२	०.८५	तोडणे	
	राई आवळा	०८ ते १२	०.६८	पुनरोपन	
	रेन्ट्री	१८ ते २५	२.०६	छाटणी	
	रेन्ट्री	१५ ते १८	१.८	छाटणी	
	रेन्ट्री	१८ ते २५	२	छाटणी	
	रेन्ट्री	१२ ते १५	१.१५	छाटणी	
	रेन्ट्री	१२ ते १५	१.१२	छाटणी	

सेन्ट्री	१५ ते १८	१.३	छाटणी
सेन्ट्री	१८ ते २५	२	छाटणी
सेन्ट्री	१५ ते १८	१.६	छाटणी
सेन्ट्री	१८ ते २५	१.८५	छाटणी
सेन्ट्री	१५ ते १८	१.७	छाटणी
सेन्ट्री	१५ ते १८	१.८	छाटणी
सेन्ट्री	१५ ते १८	१.६	छाटणी
सेन्ट्री	०८ ते १२	०.९	तोडणे
सेन्ट्री	१५ ते १८	१.३	छाटणी
सेन्ट्री	१५ ते १८	१.६	छाटणी
सेन्ट्री	१५ ते १८	१.३	छाटणी
सेन्ट्री	१२ ते १५	१.२	छाटणी
सेन्ट्री	१२ ते १५	१.१५	छाटणी
सेन्ट्री	१५ ते १८	१.२८	छाटणी
सेन्ट्री	१५ ते १८	१.२२	छाटणी
सेन्ट्री	१८ ते २५	३.१	छाटणी
सेन्ट्री	१५ ते १८	१.३	छाटणी
सेन्ट्री	१५ ते १८	१.३२	छाटणी
सेन्ट्री	१५ ते १८	१.४	छाटणी
सेन्ट्री	१५ ते १८	१.५२	छाटणी
सेन्ट्री	१५ ते १८	१.२२	छाटणी
सेन्ट्री	१२ ते १५	१.१७	तोडणे
सेन्ट्री	१८ ते २५	३.२	छाटणी
सेन्ट्री	१८ ते २५	२.६	छाटणी
सेन्ट्री	१८ ते २५	२.२	छाटणी
सेन्ट्री	१५ ते १८	१.४	तोडणे
सेन्ट्री	१८ ते २५	१.९	छाटणी
सेन्ट्री	१८ ते २५	१.९५	छाटणी
सेन्ट्री	१८ ते २५	१.९५	छाटणी
सेन्ट्री	१८ ते २५	२.२२	छाटणी
सेन्ट्री	१८ ते २५	२.२	छाटणी
सेन्ट्री	१२ ते १५	१.१	तोडणे
सेन्ट्री	१८ ते २५	२	छाटणी
सेन्ट्री	१५ ते १८	१.६५	छाटणी
सेन्ट्री	१८ ते २५	२.३	छाटणी
सेन्ट्री	१२ ते १५	१.२	छाटणी

सेन्ट्री	१५ ते १८	१.२५	छाटणी
सेन्ट्री	१५ ते १८	१.५	छाटणी
सेन्ट्री	१५ ते १८	१.५	छाटणी
सेन्ट्री	१५ ते १८	१.६५	छाटणी
सेन्ट्री	१२ ते १५	१.१	तोडणे
सेन्ट्री	१८ ते २५	२.१	छाटणी
सेन्ट्री	१५ ते १८	१.८	छाटणी
सेन्ट्री	१५ ते १८	१.५	छाटणी
सेन्ट्री	१८ ते २५	१.९	छाटणी
सेन्ट्री	१८ ते २५	१.९	छाटणी
सेन्ट्री	१५ ते १८	१.५	छाटणी
सेन्ट्री	१५ ते १८	१.८	छाटणी
सेन्ट्री	१२ ते १५	१.२	तोडणे
सेन्ट्री	१५ ते १८	१.३५	छाटणी
सेन्ट्री	१५ ते १८	१.५	छाटणी
सेन्ट्री	१५ ते १८	१.४	छाटणी
सेन्ट्री	१२ ते १५	१.०८	तोडणे
सेन्ट्री	१२ ते १५	०.९८	तोडणे
सेन्ट्री	०८ ते १२	०.९	तोडणे
सेन्ट्री	१५ ते १८	१.७५	नाकारणे
सेन्ट्री	१५ ते १८	१.६	तोडणे
सेन्ट्री	०८ ते १२	०.९५	तोडणे
सेन्ट्री	०५ ते ०८	०.४	तोडणे
सेन्ट्री	०८ ते १२	०.९५	तोडणे
सेन्ट्री	०८ ते १२	०.८	तोडणे
सेन्ट्री	०५ ते ०८	०.४	तोडणे
सेन्ट्री	१२ ते १५	१	तोडणे
सेन्ट्री	१२ ते १५	१.२	तोडणे
सेन्ट्री	०८ ते १२	०.९	तोडणे
सेन्ट्री	०८ ते १२	०.८	तोडणे
सेन्ट्री	०५ ते ०८	०.४	तोडणे
सेन्ट्री	०५ ते ०८	०.४	तोडणे
सेन्ट्री	१२ ते १५	१.२	तोडणे
सेन्ट्री	०८ ते १२	०.७	तोडणे
सेन्ट्री	१५ ते १८	१.३	तोडणे
सेन्ट्री	०८ ते १२	०.५	तोडणे

	रेन्ट्री	१५ ते १८	१.४	तोडणे	
	रेन्ट्री	०८ ते १२	०.५	तोडणे	
	रेन्ट्री	०८ ते १२	०.८५	तोडणे	
	रामफळ	०८ ते १२	०.५८	पुनरोपन	
	रामफळ	०५ ते ०८	०.३९	पुनरोपन	
	ब्रम्हदंड	१२ ते १५	१.२	तोडणे	
	ब्रम्हदंड	१२ ते १५	०.९८	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.९	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.८	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.७	तोडणे	
	ब्रम्हदंड	०५ ते ०८	०.४५	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.५२	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.८	तोडणे	
	ब्रम्हदंड	१२ ते १५	१.०५	तोडणे	
	ब्रम्हदंड	१२ ते १५	१	तोडणे	
	ब्रम्हदंड	१२ ते १५	१.२	तोडणे	
	ब्रम्हदंड	१२ ते १५	१	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.७	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.९	तोडणे	
	ब्रम्हदंड	१५ ते १८	१.२५	तोडणे	
	ब्रम्हदंड	१५ ते १८	१.२५	तोडणे	
	ब्रम्हदंड	१५ ते १८	१.३	तोडणे	
	ब्रम्हदंड	१२ ते १५	१.२	तोडणे	
	ब्रम्हदंड	१२ ते १५	१	तोडणे	
	ब्रम्हदंड	१२ ते १५	१.१	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.८	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.६	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.६५	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.८	तोडणे	
	ब्रम्हदंड	१२ ते १५	१.१	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.६	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.९५	छाटणी	
	ब्रम्हदंड	०८ ते १२	०.९	छाटणी	
	ब्रम्हदंड	०८ ते १२	०.९	छाटणी	
	ब्रम्हदंड	०८ ते १२	०.८	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.७	तोडणे	

	ब्रम्हदंड	०८ ते १२	०.८	तोडणे	
	ब्रम्हदंड	०८ ते १२	०.९५	तोडणे	
	ब्रम्हदंड	१२ ते १५	१	तोडणे	
	ब्रम्हदंड	१५ ते १८	१.६	तोडणे	
	ब्रम्हदंड	०५ ते ०८	०.४	तोडणे	
	सिसू	०८ ते १२	०.९	छाटणी	
	सिसू	०८ ते १२	०.५	तोडणे	
	सिसू	०५ ते ०८	०.३	तोडणे	
	सिसू	१२ ते १५	०.९८	तोडणे	
	सिसू	०५ ते ०८	०.३५	तोडणे	
	सिसू	०५ ते ०८	०.४	तोडणे	
	सिसू	०५ ते ०८	०.४५	तोडणे	
	सिसू	०५ ते ०८	०.३	तोडणे	
	सिल्वर ओक	०५ ते ०८	०.३८	तोडणे	
	सिल्वर ओक	०८ ते १२	०.६२	तोडणे	
	सिल्वर ओक	०५ ते ०८	०.३	तोडणे	
	सिल्वर ओक	०८ ते १२	०.७३	तोडणे	
	सिल्वर ओक	०५ ते ०८	०.३५	तोडणे	
	सिल्वर ओक	०८ ते १२	०.४७	तोडणे	
	सिल्वर ओक	०८ ते १२	०.४८	तोडणे	
	सिल्वर ओक	०८ ते १२	०.४७	तोडणे	
	सिल्वर ओक	०८ ते १२	०.८५	तोडणे	
	सिल्वर ओक	१५ ते १८	१.२५	तोडणे	
	सिल्वर ओक	०८ ते १२	०.४७	छाटणी	
	सिल्वर ओक	०५ ते ०८	०.३५	छाटणी	
	चेरी	०५ ते ०८	०.२८	तोडणे	
	चेरी	०५ ते ०८	०.२८	तोडणे	
	चेरी	०५ ते ०८	०.२९	तोडणे	
	चेरी	०५ ते ०८	०.३२	तोडणे	
	चेरी	०५ ते ०८	०.३	तोडणे	
	सोनमोहर	०८ ते १२	०.५	तोडणे	
	सोनमोहर	०५ ते ०८	०.३४	तोडणे	
	सोनमोहर	०५ ते ०८	०.३८	तोडणे	
	सोनमोहर	०८ ते १२	०.८	तोडणे	
	सोनमोहर	०८ ते १२	०.७५	तोडणे	
	सोनमोहर	१५ ते १८	१.७	छाटणी	

	सोनमोहर	१२ ते १५	१.०५	छाटणी	
	सोनमोहर	१२ ते १५	१.०५	छाटणी	
	सुबाभुळ	०८ ते १२	०.५८	तोडणे	
	सुबाभुळ	०५ ते ०८	०.४२	तोडणे	
	सुबाभुळ	०८ ते १२	०.५२	तोडणे	
	सुबाभुळ	०५ ते ०८	०.३	तोडणे	
	सुबाभुळ	०५ ते ०८	०.२५	तोडणे	
	सुबाभुळ	०८ ते १२	०.५२	तोडणे	
	सुबाभुळ	१५ ते १८	१.३	तोडणे	
	सुबाभुळ	०५ ते ०८	०.३२	तोडणे	
	सुबाभुळ	०८ ते १२	०.५६	तोडणे	
	सुबाभुळ	०८ ते १२	०.७६	तोडणे	
	सुबाभुळ	०८ ते १२	०.७	तोडणे	
	सुबाभुळ	१५ ते १८	१.२२	तोडणे	
	सुबाभुळ	०८ ते १२	०.८५	तोडणे	
	सुबाभुळ	०५ ते ०८	०.३	तोडणे	
	सुबाभुळ	०५ ते ०८	०.३२	तोडणे	
	सुबाभुळ	०८ ते १२	०.६१	तोडणे	
	सुबाभुळ	०५ ते ०८	०.३	तोडणे	
	सुबाभुळ	०८ ते १२	०.७	तोडणे	
	सुबाभुळ	०५ ते ०८	०.४	तोडणे	
	सुबाभुळ	१२ ते १५	१.१	छाटणी	
	सुबाभुळ	१२ ते १५	१.१५	छाटणी	
	उंबर	०८ ते १२	०.९	पुनरोपन	
	उंबर	०५ ते ०८	०.४५	पुनरोपन	
	उंबर	१२ ते १५	१.०५	पुनरोपन	
	उंबर	१२ ते १५	१.२	पुनरोपन	
	उंबर	०८ ते १२	०.८	पुनरोपन	
	उंबर	१२ ते १५	०.९७	नाकारणे	
	उंबर	०८ ते १२	०.६५	पुनरोपन	
	उंबर	१२ ते १५	१.२	पुनरोपन	
	उंबर	१२ ते १५	१.०५	नाकारणे	
	वड	०५ ते ०८	०.४१	पुनरोपन	
	वड	०५ ते ०८	०.३१	पुनरोपन	
	वड	०५ ते ०८	०.४४	पुनरोपन	
	वड	०५ ते ०८	०.२२	पुनरोपन	

	वड	०८ ते १२	०.८५	पुनर्रोपन	
	वड	०५ ते ०८	०.३	पुनर्रोपन	
	वावळ	०५ ते ०८	०.२६	तोडणे	
	वावळ	०५ ते ०८	०.२५	तोडणे	
	वावळ	०५ ते ०८	०.३७	तोडणे	
	वावळ	०८ ते १२	०.५४	तोडणे	
	वावळ	०५ ते ०८	०.३५	तोडणे	
	वावळ	०८ ते १२	०.१३	तोडणे	
	वावळ	०५ ते ०८	०.२२	तोडणे	
	वावळ	०८ ते १२	०.५५	तोडणे	
	वावळ	१५ ते १८	१.६	तोडणे	
	वावळ	१२ ते १५	१.२	तोडणे	
	वावळ	१५ ते १८	१.४	तोडणे	
	वावळ	०८ ते १२	०.५५	तोडणे	
	वावळ	०८ ते १२	०.५४	तोडणे	
	वावळ	०५ ते ०८	०.२३	तोडणे	
	वावळ	१५ ते १८	१.६	छाटणी	
	वावळ	१२ ते १५	१.२	छाटणी	
	वावळ	०८ ते १२	०.५५	तोडणे	
	विलायती बाभुळ	०५ ते ०८	०.३७	तोडणे	
	विलायती बाभुळ	०८ ते १२	०.५५	तोडणे	
	विलायती बाभुळ	०८ ते १२	०.७५	तोडणे	
	विलायती चिंच	०५ ते ०८	०.४५	तोडणे	
	विलायती चिंच	०८ ते १२	०.५	तोडणे	
	विलायती चिंच	०५ ते ०८	०.४५	तोडणे	
	विलायती चिंच	०८ ते १२	०.८	तोडणे	
	विलायती चिंच	०८ ते १२	०.७८	तोडणे	
	विलायती चिंच	०८ ते १२	०.६५	तोडणे	
	विलायती चिंच	०५ ते ०८	०.२३	तोडणे	
	विलायती चिंच	०८ ते १२	०.५६	तोडणे	
	विलायती चिंच	०५ ते ०८	०.२२	तोडणे	
	विलायती चिंच	१५ ते १८	१.३४	तोडणे	
	विलायती चिंच	०८ ते १२	०.६२	तोडणे	

	विलायती चिंच	०५ ते ०८	०.३	तोडणे	
	विलायती चिंच	०५ ते ०८	०.२२	तोडणे	
	विलायती चिंच	०८ ते १२	०.९२	तोडणे	
	विलायती चिंच	०५ ते ०८	०.२८	तोडणे	

Shriyand